

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1991-92)**

(TENTH LOK SABHA)

THIRD REPORT

REVIEW OF PENDING ASSURANCES

OF

EIGHTH LOK SABHA

(Presented on April 21, 1992)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI

April 9, 1992 / Chaitra 20, 1914 (Saka)

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Corrigenda
to the
THIRD REPORT OF THE COMMITTEE ON
GOVERNMENT ASSURANCES (1991-92)
(Tenth Lok Sabha)

<i>Page</i>	<i>Para/Ci.</i>	<i>Line</i>	<i>Corrections</i>
2	1.8	4	For give <u>read</u> gives
17	Cl.5	7	Delete 27.2.1991
29	Sl.No.21/Cl.4	7	For '193' <u>read</u> '1937'
31	Cl.6	1	For '11.10.1990' <u>read</u> '11.10.1989'
32	At the top	2	Read 'IX Session, 1987'
35	At the top	1	For '1988' <u>read</u> '1989'
37	Sl.No.30/Cl.2	2	For '5.5.1988' <u>read</u> '5.5.1989'
50	Sl.No.46/Cl.3(Part A)	1	For talks <u>read</u> tasks
52	At the top		<u>Add</u> 'Ministry of Environment and Forests'
53	Sl.No.52/Cl.5	2	For '17.2.1988' <u>read</u> '17.11.1988'
		7	For '29.5.1989' <u>read</u> '29.5.1990'
		10	For '17.9.1991' <u>read</u> '17.10.1991'
54	Sl.No.53/Cl.2	3	For K. Pardhani <u>read</u> K. Pradhani
55	Cl.7	1	<u>Add</u> 'of the' after the word 'Request'
57	Cl.7	3	For persued <u>read</u> pursued
58	Sl.No.59/Cl.2	2&3	Delete "dt." "tion No.480"
	Cl.5	4	For '31.12.1991' <u>read</u> '13.12.1991'
	Cl.6	4	For '31.12.1991' <u>read</u> '30.6.1992'
63	Sl.No.64/Cl.6	7	For '31.9.1990' <u>read</u> '30.9.1990'

<i>Page</i>	<i>Para/Cl.</i>	<i>Line</i>	<i>Corrections</i>
74	Cl.2	1	<u>For</u> "USQ No.1973-A" <u>read</u> "USQ No.1073-A".
84	Sl.No.92, Part (b) /Cl.3	3	<u>For</u> 'hospitals' <u>read</u> 'hospital'
86	Cl.6	1	<u>For</u> '1.11.1991' <u>read</u> '1.11.1989'
87	Cl.3	4	<u>Delete</u> '(a)'
91	Cl.2	4	<u>For</u> B.M. Bhoje <u>read</u> R.M. Bhoje
93	Sl.No.103/Cl.4	1	<u>Add</u> 'I' after the word 'stated'.
97	Cl.3	3	<u>Delete</u> '(a)'
102	Sl.No.112/Cl.2	4	<u>For</u> 'Bhore' <u>read</u> 'More'
	Cl.3/Part (c)	3	<u>For</u> 'more' <u>read</u> 'made'
	Cl.5 & 6	1 to 6	<u>read</u> '28.10.1988' '28.4.1989' '26.6.1989' '28.10.1989' '12.1.1990' '24.4.1990' '15.5.1990' '15.12.1990' '16.10.1990' '5.6.1991' '8.6.1991' '15.12.1991'
104	Cl.6	4	<u>For</u> '31.8.1991' <u>read</u> '31.8.1990'
		5	<u>For</u> '3.11.1991' <u>read</u> '31.8.1991'
		6	<u>Add</u> 3.11.1991
107	Cl.1		<u>Add</u> 118
113	Cl.3/Part (a)	6	<u>Delete</u> 'and'
115	Cl.3 (in the heading)	3	<u>For</u> 'RADATION' <u>read</u> 'GRADATION'
	Cl.7		<u>Add</u> 'May be pursued'
117	Cl.4	5	<u>For</u> 'may' <u>read</u> 'my'
118	Cl.5 & 6		<u>Delete</u> '29.7.1991' and '11.7.1989'

<i>Page</i>	<i>Para/Cl</i>	<i>Line</i>	<i>Corrections</i>
126	Cl.3/Part (a)	2	<u>For</u> 'now' <u>read</u> 'Law'
	Cl.4	8	<u>For</u> 'Government' <u>read</u> 'Governments'
154	Sl.No.171/Cl.3 (in the heading)	2	<u>For</u> 'STELL' <u>read</u> 'STEEL'
	Cl.5	3	<u>For</u> '7.12.1989' <u>read</u> '7.2.1989'
		4	<u>For</u> '7.3.1990' <u>read</u> '7.12.1989'
		5	<u>For</u> '3.1.1991' <u>read</u> '7.3.1990'
		6	<u>For</u> '7.6.1991' <u>read</u> '3.1.1991'
		7	<u>Add</u> '7.6.1991'
158	Cl.7	4	<u>Delete</u> 'importance'
159	Cl.3/Part (a)	3	<u>For</u> 'Coast' <u>read</u> 'Cost'
160	Cl.7	2	<u>For</u> 'tance' <u>read</u> 'importance'
161	Cl.3	1	<u>For</u> 'STOCKPLING' <u>read</u> 'STOCKPILING'
168	At the top		<u>Add</u> 'Ministry of Textiles'
	Cl.3/Part (d)	1	<u>For</u> 'ever' <u>read</u> 'over'
171	Cl.3/Part (d)	6	<u>For</u> 'annual' <u>read</u> 'annul'
176	Cl.3/Part (d)	7	<u>For</u> 'Government' <u>read</u> 'Governments'
178	Heading		<u>Add</u> 'RULES AND PROCEDURE FOR OBTAINING BUILDING CONSTRUCTION COMPLETION CERTIFICATE'
179	Cl.7	2	<u>For</u> 'S.S.I.' <u>read</u> 'SS.IX/80'
184	Cl.3/Part (a)	10	<u>For</u> 'reu' <u>read</u> 'regu-'
185	Sl.No.205/Cl.6	8	<u>For</u> '31.8.1990' <u>read</u> '31.3.1990'
191	Sl.No.212/Cl.4	8	<u>Add</u> 'at' after 'discussion'
194	Cl.3	8	<u>For</u> 'memorandums' <u>read</u> 'memoranda'
195	Cl.6	9	<u>For</u> '17.2.1990' <u>read</u> '17.5.1990'

<i>Page</i>	<i>Para/Cl.</i>	<i>Line</i>	<i>Corrections</i>
195	Cl.6	10	<u>For</u> '17.5.1990' <u>read</u> '17.5.1991'
	Cl.3	last line	<u>Add</u> 'so,' <u>before</u> 'what'
197	At the top		<u>Add</u> XI Session, 1988 of Eighth Lok Sabha .
198	At the top		<u>Add</u> 'XIV Session, 1989 of Eighth Lok Sabha'
204	Cl.5	5	<u>For</u> '13.12.1991' <u>read</u> '13.2.1991'
212	Cl.5	4	<u>For</u> '30.1.1989' <u>read</u> '30.1.1990'
		9	<u>For</u> '31.6.1991' <u>read</u> '21.6.1991'
214	Cl.3/Part (a)	3	<u>For</u> 'in' <u>read</u> 'an'
215	Cl.3/Part (b)	1	<u>For</u> 'operandy' <u>read</u> 'operandi'
	Cl.7	2	<u>Add</u> 'by C.B.I.'
216	Cl.5	1	<u>For</u> '3.5.1990' <u>read</u> '30.5.1990'
217	Cl.4	5	<u>For</u> 'expendi' <u>read</u> 'expedi-'
219	Cl.7	1	<u>For</u> 'off' <u>read</u> 'of'
		2	<u>For</u> 'statical in' <u>read</u> 'statistical in nature'
221	Cl.3/Part (c)	3	<u>For</u> 'polls' <u>read</u> 'pools'
222	Cl.5	8	<u>For</u> '14.5.1989' <u>read</u> '14.5.1991'
223	Cl.3	14	<u>For</u> 'heaten' <u>read</u> 'beaten'
223	At the top	2	<u>For</u> XII Session <u>read</u> XIII Session
	Cl.4	22	<u>For</u> 'be' <u>read</u> 'he'
	Cl.6	7	<u>For</u> '8.8.1992' <u>read</u> '8.3.1992'
224		33	<u>For</u> 'TRANSPROT' <u>read</u> 'TRANSPORT'
	In the heading	5	<u>For</u> 'Appendices' <u>read</u> 'Assurances'

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES*
(1991-92)

CHAIRMAN

Dr. Lakshminarain Pandey

MEMBERS

2. Shri Sai Prathap Annayyagari
3. Dr. Krupasindhu Bhoi
4. Shri B. Devarajan
5. Shri B.K. Gudadinni
6. Shri Prabhu Dayal Katheria
7. Shrimati Krishnendra Kaur (Deepa)
8. Shri Balin Kuli
9. Shri Manphool Singh
10. Shri Ajoy Mukhopadhyay
11. Shrimati Pratibha Devisingh Patil
12. Shri Shashi Prakash
13. Shri Naval Kishore Rai
14. Shri Gadam Ganga Reddy
15. Shri Chinmaya Nand Swami

SECRETARIAT

Shri R.C. Bhardwaj	— <i>Additional Secretary</i>
Shri Murari Lal	— <i>Director</i>
Shri Joginder Singh	— <i>Deputy Secretary</i>
Shri K.K. Ganguly	— <i>Under Secretary</i>

* The Committee was nominated by the Speaker w.e.f. 25 November, 1991 vide Para 515 of Lok Sabha Bulletin Part-II dated 25.11.1991.

INTRODUCTION

1. I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Third Report of the Committee on Government Assurances.

2. The Committee (1991-92) were constituted on November 25, 1991.

3. The Committee at their Second and Third Sittings held on December 27, 1991 and January 20, 1992 reviewed the pending assurances of the Eighth Lok Sabha. At their sitting held on April 9, 1992, the Committee considered and adopted the draft Third Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. The conclusions/observations of the Committee are contained in the succeeding paragraphs of the Report.

NEW DELHI:

April 9, 1992

Chaitra 20, 1914 (Saka)

DR. LAXMINARAIN PANDEY,

Chairman

Committee on Government Assurances.

REPORT

I

REVIEW OF PENDING ASSURANCES OF EIGHTH LOK SABHA

During the Eighth Lok Sabha, 9022 assurances were culled out from the Lok Sabha Debates. Out of these, 8772 assurances have been implemented. These figures take into account the statement of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 20, 1991.

1.1 At their sittings held on December 27, 1991 and January 20, 1992, the Committee reviewed 250 assurances pending implementation of Eighth Lok Sabha. The text of the questions and the assurances given thereto are annexed to the Minutes of the Sittings at Serial Nos. 1 to 216 and 217 to 250 (*Appendix I*).

1.2 The Ministry/Department-wise details of assurances reviewed, are given in *Appendix II*.

1.3 The Committee decided to pursue 220 assurances given at Sl. Nos. 1 to 19, 21 to 100, 102 to 118, 120 to 216, 222, 230, 231, 245, 247, 249 and 250 and decided not to pursue the remaining 30 assurances given at Sl. Nos. 20, 101, 119, 217 to 221, 223 to 229, 232 to 244 246 and 248 as these have lost their importance due to efflux of time.

1.4 The Committee noted that out of 220 assurances that were decided to be pursued by the Committee, 35 assurances (details given at Sl. Nos. 13, 21, 25, 26, 29, 48, 56, 68, 75, 78, 82, 83, 84, 85, 86, 117, 122, 123, 125, 133, 139, 141, 147, 155, 157, 160, 164, 167, 171, 174, 180, 210, 214, 215 and 216 have been implemented as per statements, in their fulfilment laid by the Minister of Parliamentary Affairs on February 26, 1992 and March 31, 1992. Thus the remaining 185 assurances of the Eighth Lok Sabha are still pending for implementation.

1.5 In regard to assurances at Sl. Nos. 5, 16, 19, 30, 49, 96, 97, 131, the Committee are constrained to note the the concerned Ministry/Departments have not sought even single extension of time to fulfil the assurances.

1.6 The Committee are unhappy to observe that the Ministry/Department concerned are not serious enough in implementing these pending assurances. The Committee wish to re-emphasise that the assurances given by the Ministers are undertakings given solemnly on the floor of the House and the concerned Ministry/Department must ensure their implementation within the prescribed time limit. In case the Ministry/Department foresee any

genuine difficulties in doing so, the Committee may be approached for seeking extension of time without fail, as per well established parliamentary practice.

1.7 The Committee note that in the assurances mentioned at Sl. Nos. 3, 98, 100, 102, 103, 104, 106, 107, 112, 132, 134, 135, 188, 189, 191, 193, 195, 200, 201 and 203, the Government have promised to amend the existing Acts.

1.8 **The infirmities in various Acts come to light after they are implemented. This is an on-going process. The Committee observe that once the Government come to the conclusion that there is an urgent need to amend the existing Acts and give an undertaking to that effect in the House, the Ministry/Department concerned should make serious efforts in that direction. The Committee further observe that process of amending the Acts under reference has taken an unduly long time. The Committee recommend that the decision on the matter should be taken expeditiously and the Bills to amend these Acts be brought before Parliament without any further loss of time.**

1.9 In the case of assurances at Sl. Nos. 45, 46, 47, 70, 99, 172, 173 and 187, the Committee note that the assurances involve issues which are under investigation.

1.10 **Recognising the time taken in conducting investigations by investigation agencies, the Committee observe that the cases under investigation are required to be finalised and not allowed to remain pending indefinitely. The Committee recommend that the concerned Ministry/Department should take up the matter at an appropriate level to see that the investigation is completed quickly and the decision is finalised expeditiously.**

1.11 The Committee note that the assurances at Sl. Nos. 1, 2, 4, 79, 91, and 95 pertain to the matter of public health.

1.12 **The Committee are surprised to observe that the concerned Ministry have taken an unduly long period in deciding a matter of public importance such as public health. This is against the objectives of the Ministry of Health and Family Welfare as it may hamper in improving the quality of life of the common man. The Committee recommend that the Ministry should arrive at a decision without any further loss of time with a view to carrying health and family welfare services to every nook and corner of the country.**

1.13 The Committee note that the assurances at Sl. Nos. 159 and 161, pertain to clearance of projects submitted by State Governments to Ministries of Central Government from time to time.

1.14 **The Committee are of the opinion that the concerned Ministry should decide the projects expeditiously as they have special bearing on the economy of the States. The Committee recommend that the matter should be taken up at the highest level to ensure that the decisions on clearing these projects or otherwise are taken promptly for improving the standard of living and quality of life of the common man.**

1.15 The Committee note that there are still 185 assurances given during the Eighth Lok Sabha which remain pending for implementation. The Committee also observe that Ministry/Department concerned sought innumerable extension of time without any plausible reasons.

1.16 The Committee are dissatisfied to note that even after a period of two to three years, as many as 185 assurances are pending and the Ministry/Department concerned are not making concerted efforts to fulfil them. Undue delay in fulfilling the assurances defeats the very purpose of raising the matter on the floor of the House. The Committee, therefore, recommend that Ministry/Department should seek minimum extension of time necessary to fulfil these assurances. The Committee are of the view that such requests for extension of time should be accompanied with a note furnishing the factual position obtaining at that time and the steps being taken by the Government to fulfil the assurances.

1.17 The Committee also recommend that respective Ministry/Department should make a critical analysis of each of the remaining 185 pending assurances and fulfil them without any further delay. The Committee are of the view that where Government do not have complete information in their possession on a subject, the Ministry/Department should share with Parliament whatever information they have and thereby fulfil the assurances partially.

1.18 The Committee recommend that the Ministry of Parliamentary Affairs should impress upon the Ministry/Department to furnish the progress report within a month's time to them in order to fulfil all the pending assurances of the Eighth Lok Sabha.

NEW DELHI;

April 9, 1992

Chaitra 20, 1914 (Saka)

DR. LAXMINARAIN PANDEY,

Chairman,

Committee on Government Assurances.

APPENDIX I

(vide para 4 of Introduction)

MINUTES OF THE SECOND SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON DECEMBER 27, 1991

The Committee met on Friday, December 27, 1991 from 15.00 hours to 16.30 hours.

PRESENT

- Dr. Laxminarain Pandey — *Chairman*
2. Shri Sai Prathap Annayagari
 3. Shri B. Devaraian
 4. Shri B.K. Gudadinni
 5. Shrimati Krishnendra Kaur (Deepa)
 6. Shri Balin Kuli
 7. Shri Manphool Singh
 8. Shri Ajoy Mukhopadhyay
 9. Shrimati Pratibha Devisingh Patil
 10. Shri Shashi Prakash
 11. Shri Naval Kishore Rai
 12. Shri Chinmaya Nand Swami

SECRETARIAT

1. Shri R.C. Bhardwaj — *Joint Secretary*
2. Shri K.M. Mittal — *Under Secretary*

2. The Committee took up for consideration Memoranda Nos. 2 and 3 regarding review of pending assurances of Seventh and Eighth Lok Sabha respectively.

3. The Committee reviewed the following two pending assurances pertaining to the Seventh Lok Sabha and in view of the importance of their subject matter, decided to call the witnesses of Ministries of

Communications and Industry to tender oral evidence before the Committee for not implementing the assurances pending for a long period which have been pending for a very long time:—

Ministry of Communications:

- 1) Assurance given on February 28, 1984 in reply to Starred Question No. 43 regarding National Communications Policy; and

Ministry of Industry

- 2) Assurance given on April 11, 1984 in reply to Unstarred Question No. 7164 regarding legislation for small scale units.

4. The Committee reviewed the 216 pending assurances of the Eighth Lok Sabha (Please see serial Nos. 1 to 216) and decided to pursue 213 assurances. After considering the dropping requests in respect of the following three pending assurances, *vide* Memoranda Nos. 4, 5 and 7, decided to drop the same.

Ministry of Home Affairs

- 1) Assurance given on November 25, 1987 in reply to Starred Question No. 272 regarding misuse of foreign funds.

Ministry of Civil Aviation and Tourism

- 2) Assurance given on September 5, 1988 in reply to Unstarred Question No. 4957 regarding handling of cargo by Air India at Kennedy Airport.

Ministry of Human Resource Development

- 3) Assurance given on August 10, 1989 in reply to Unstarred Question No. 3302 regarding non-formal education centres.

5. The Committee also decided to review the 34 pending assurances (mentioned in *Annexure-II* of Memorandum No. 3) at their next sitting.

6. The Committee then took up Memoranda Nos. 4 to 22 containing requests received from various Ministries/Departments for dropping of assurances.

Memorandum No. 4: Request for dropping of assurance given on November 25, 1987 in reply to Starred Question No. 272 regarding misuse of foreign funds.

The Committee considered the request of the Ministry of Home Affairs received through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. IX/HS(26)SQ.272-LS/87 dated August 12, 1991 for the dropping of the assurance on the following grounds:—

“Since the then Minister of State in the Ministry of Home Affairs had some doubt about the name of the organisation referred to in the reply, the Hon’ble Member, Shri S. Jaipal Reddy was requested to

intimate the name of the organisation in question as far back as on 8th February, 1988. Thereafter, the repeated reminders also could not elicit the relevant information without which the assurance could not be fulfilled.

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In view of the foregoing it is requested that the reply given by the Hon'ble Minister to Shri S. Jaipal Reddy may be treated as full reply and resultantly the assurance may be treated to have been fulfilled."

In view of the convincing reasons advanced by the Ministry, the Committee decided, to drop the assurance.

Memorandum No. 5: Request for dropping of assurance given on September 5, 1988 in reply to Unstarred Question No. 4957 regarding handling of cargo by Air India at Kennedy Airport.

The Committee considered the request of the Ministry of Civil Aviation and Tourism received through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. XI/CA&T(30) USQ.4957-LS/88 dated May 1, 1991 for the dropping of the assurance on the following grounds:—

"Failing to achieve any solution through direct negotiations with the Union, the Management of Air-India in New York, as provided under the local law, made an application for mediation on 15th November, 1989 before the National Mediation Board on the dispute between Air India and the Union. In spite of four meetings under the supervision of the Government mediator, the situation remained unchanged. In the circumstances, it is practically impossible for this Ministry to indicate any reasonable time limit within which the assurance could be fulfilled."

In view of the cogent reasons advanced by the Ministry, the Committee agreed to drop the assurance.

Memorandum No. 6: Request for dropping of assurance given on August 3, 1989 in reply to Unstarred Question No. 2403 regarding quality of stainless steel.

The Committee considered the request of the Ministry of Steel received through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. XIV/SM(17)USQ.2403-LS/89 dated 21 October, 1991 for the dropping of the assurance on the following grounds:—

"Stainless steel product as a whole can be classified into two broad categories namely, long product and flat products. Long products are mainly produced by the units under Alloy Steel Producers Association in the secondary sectors including Alloy Steel Plant, Durgapur. Stainless steel flat products are produced by Salem Steel Plant, Jindal Steel Ltd., and small scale units. The small scale units normally cater to the requirement of stainless steel utensil manufacture. While there has been no specified complaint for poor quality of

stainless steel long products, there has been some newspaper reports in the past for poor quality of stainless steel kitchenware and raw material thereof.

Presently there are several Indian standards for flat products as well as long products as under:

- IS 5522:1978 Stainless steel sheets coils
- IS 6527:1972 Stainless steel wire rods
- IS 6528:1972 Stainless steel wire
- IS 6529:1972 Stainless steel blooms, billets and slabs for forging.
- IS 6603:1972 Stainless steel bars and flats
- IS 6911:1972 Stainless steel plate, sheets and strips.

“The long products mentioned above are required mostly by the engineering industry as per their specifications. Quality is, therefore, checked by the users. The flat products are used mainly (about 80%) by the utensils sector. All these standards for flat products i.e. IS 5522 and IS 6911 are covered under the Govt. notification for Compulsory Certification on Mark Scheme of Bureau of Indian Standards. However, the above notification is lacking in poor implementation. Also there is no penalty measures for non-fulfilment of the above provision. The notification also provides that untested/off grade material could be sold freely in the market and there is no measure for restricting their uses. Unless these loopholes are plugged, it is unlikely that supply of stainless steel poor quality raw material could be stopped. Accordingly this Department under the direction of Sectoral Coordination Committee on Standard & Quality, have initiated action to suitably amend the Government notification 1971, so as to include all items concerning public health and safety, including SS sheets/strips and also assign suitable implementing agency and penalty measures. It is also proposed to provide suitable clause for management of untested/off grade material.

The above responsibility has been assigned to DC I&S, Calcutta who in consultation with BIS is to submit a draft recommendation for revision of the Gazette Notification. The two meetings of the Group have already taken place and next meeting is due shortly. Once the recommendations are available, effective steps would be taken up in this Department for issue of revised notification. It is expected that the availability of poor quality stainless steel raw material will be curtailed to a great extent after the exercise is completed. Also this Deptt. has recommended to Ministry of Civil supplies to examine the possibility to enforce Compulsory Certification Mark Scheme in the case of stainless steel utensils also so as to restrict the use of stainless steel untested/off grade material and also provide a double check.

It may be seen from the above that this is a long and time consuming exercise bound to take its own time. The reply of the Parliament Question would be possible only there after. Therefore, it is felt that instead of keeping the Parliament Assurance pending may

be desirable to get it dropped. In any case suitable action has already been initiated and it is expected that it will bear good results so as to restrict availability of poor grade stainless steel material."

After considering all aspects of the matter and the reasons advanced by the Ministry, the Committee did not agree to drop the assurance and decided to pursue the subject matter. The Committee also granted extension of time upto 23 June, 1992 to implement the assurance.

Memorandum No. 7: Request for dropping of assurance given on August 10, 1989 in reply to Unstarred Question No. 3302 regarding non-formal education centres.

The Committee considered the request of the Ministry of Human Resource Development received through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. XIV/HRD (34)USQ.3302-LS/89 dated December 19, 1990 for the dropping of the assurance on the following grounds:—

"Under the Action Plan in Key Areas for the Development of Scheduled Castes and Scheduled Tribes, the Government proposed a package of services in 10,000 habitations having 200 or more Scheduled Caste/Scheduled Tribe population (or combination, of both) in States having a sizeable SC/ST population, namely, Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal. This package of benefits included setting up of NFE Centres with buildings, provision of drinking water, electricity, irrigation facilities etc. It was *inter-alia* stated that "the process of identification of 10,000 habitations in these 10 States is under way" which is an assurance required to be fulfilled.

On 14th December, 1989 *vide* this Ministry's O.M. of even number information was furnished indicating the progress of the process of identification of habitations and release of grants in part fulfilment of the assurance. Thereafter, there has not been any significant development under this programme as the decision about the continuance of the programme in the 8th Plan in the shape, size and manner of its implementation as visualised originally is yet to be taken. Pending this decision the matter could not be pursued with the remaining States. In view of this it is unlikely that any additional information would be forthcoming about the programme.

In these circumstances, the Deptt. of Education has no additional information to furnish to fulfil the assurance in full. It is, therefore, requested that the Committee on Government Assurances may be requested to consider the assurance as deemed to have been fulfilled on the basis of the information already furnished to the Lok Sabha Secretariat on 14.12.1989."

(Vide part implementation Report SS No. II/72 dt. 29.12.90)

The Committee took notice of the Part Implementation Report along-with the dropping request of the Ministry and decided to treat the assurance as *fully implemented*.

The Committee decided to undertake an on-the-spot study visit to Bombay, Cochin, Trivandram and Madras w.e.f. 29th January, 1992 for a week or so.

The Committee also decided that the Chairman will finalise the assurances which are to be examined during the study tour of the Committee as well as the details of tour programme itself on obtaining the approval of Hon'ble Speaker

The Committee further decided to have their next sitting on Monday, the January 20, 1992 at 14.30 hours.

The Committee than adjourned.

III

THIRD SITTING

The Committee met on Monday, January 20, 1992 from 14.30 hours to 16.15 hours.

PRESENT

1. Dr. Laxminarain Pandey — *Chairman*
2. Dr. Krupasindhu Bhoi
3. Shri B. Devarajan
4. Shrimati Krishnendra Kaur (Deepa)
5. Shri Balin Kuli
6. Shri Ajoy Mukhopadhyay
7. Shri Shashi Prakash
8. Shri Naval Kishore Rai
9. Shri Chinmaya Nand Swami

SECRETARIAT

1. Shri R.C. Bhardwaj — *Addl. Secretary*
2. Shri Joginder Singh — *Deputy Secretary*
3. Shri K. K. Ganguly — *Under Secretary*

The Committee took up for consideration Annexure II of Memorandum No. 3 and Memorandum No. 23 regarding review of pending assurances pertaining to Eighth and Ninth Lok Sabha (1st batch), respectively.

The Committee reviewed thirty-four pending assurances of Eighth Lok Sabha (Please see at Serial No. 217 to 250). The Committee decided to drop twenty-seven assurances and pursue the remaining following seven assurances:—

1. USQ No. 4689 dated 24.3.1988 regarding cancer due to smoking relating to Ministry of Health and Family Welfare.
2. USQ No. 3360 dated 10.8.1989 re: Expenditure on 'Apna Utsav' festival relating to Ministry of Human Resource Development.
3. USQ No. 8374 dated 8.5.1989 re: Delhi Police Anti Dowry Cell relating to Ministry of Home Affairs.
4. USQ No. 2000 dated 10.8.1987 re: Ownership rights in resettlement colonies relating to Ministry of Urban Development.
5. USQ No. 5840 dated 12.4.1989 re: Encroachments in I.N.A. Market, New Delhi relating to Ministry of Urban Development.
6. USQ No. 1378 dated 3.3.1989 re: Census of minor irrigation works in Rajasthan relating to Ministry of Water Resources.

7. SQ No. 887 dated 8.5.1989 (Supp. by Shri Saifuddin Chaudhary) re:
Cases of Untouchability relating to Ministry of Welfare.

The Chairman then impressed upon the Members to observe strict austerity measures during the ensuing on-the-spot study tour of the Committee, in view of the precarious economic conditions prevailing in the country. The Committee then deliberated upon the question of issuing directions to the concerned agencies connected with the study tour for observing economy measures in making arrangements for stay and transport. The Chairman appealed to the Members to observe self-restraint and avoid wasteful expenditure.

The Committee decided to hold their next sitting on Wednesday, January 29, 1992 at 11.00 hours.

The Committee then adjourned.

Ministry of Agriculture

VIII Session, 1987 of Eighth Lok Sabha

Sl. No.	Question No. and date	Subject/Text of the question	Promise made	Extension		Sought		Remarks
				on	up to	on	up to	
1.	2	3	4	5	6	7		
1.	USQ No. 3149 dt. 17.8.1987 by Shri Harish Rawat and Shri Prakesh V. Putil	BANERJEE COMMITTEE ON PESTICIDES (a) whether Banerjee Committee was appointed to study and advise on food residues of pesticides and general environmental pollution caused by these hazardous compounds and if so, whether the Committee has completed its tasks; and (b) what are the main recommendations of this Committee and action taken thereon?	(a) & (b): It was inter alia stated, "The report of the Committee on BHC has been accepted by Government. Action will be taken, on the other reports of the Committee after their examination and final decision on them."	19.9.89 10.11.89 11.1.90 12.6.90 3.12.90 4.1.91 6.2.91 31.5.91 26.7.91 19.11.91	31.10.89 31.1.90 31.4.90 30.10.90 31.1.91 30.3.91 30.4.91 30.7.91 30.10.91 30.1.92	7	Similar subject matter was reported upon vide 2nd Report (9th Lok Sabha). The Committee considered dropping request at their sitting held on 21.12.90 vide Memo No. 5 and decided not to drop the subject matter.	

May be pursued.

X Session, 1988 of Eighth Lok Sabha

2. USQ No. 129 dt. NEWSITEM CAPTIONED
4.8.88 by "GOVT. URGED TO BAN
Shri Raghuma USE OF PESTICIDES"
Reddy and Sh. C.
Madhavi Reddy

(a) whether Govt.'s attention has been drawn to the news-item appearing in "The Hindustan Times" dated 15 June, 1988 under the caption "Govt. urged to ban use of pesticides" wherein it is stated that advanced countries including the United Kingdom and the United States have banned the use of pesticides like Aldrine, BHC/Lindane, DDT, Dieldrin, Endrin and Heptachlor, but India is still using most of them;

(b) if so, the reasons thereof;

(c) the extent to which these pesticides have proved harmful;

(d) whether Govt. propose to ban the use of these pesticides in the country; and

(e) if not, the reasons therefore?

10.8.90	30.9.90	Party implemented.
8.10.90	30.12.90	May be pursued.
15.4.91	30.6.91	The Committee considered the dropping request at their sitting held on 21.12.1990 vide Memo No. 51.
15.7.91	30.9.91	The Committee decided not to drop the subject matter.
30.9.91	30.12.91	

XIII Session, 1969 of Eighth Lok Sabha

3. USQ No. 4987
dt. 6.4.89 by
Dr. Digvijay Singh
- AMENDMENT TO
INSECTICIDE ACT, 1968
- (a) whether considering the magnitude and complexity of the problem and the ill-effect of insecticides and pesticides, administering it over a Union Government propose to amend the Insecticides Act, 1968 on the basis of the experience gained in administering it over a period of 18 years is under the consideration of Government.
- | | | |
|----------|---------|------------------------|
| 11.8.89 | 6.1.90 | Dropping request of |
| 11.1.90 | 6.7.90 | Ministry not agreed to |
| 25.6.90 | 6.10.90 | by the Committee. |
| 10.10.90 | 6.1.91 | (Memo Matter of Public |
| 10.1.91 | 6.4.91 | Importance.) |
| 15.4.91 | 6.7.91 | May be pursued. |
| 15.7.91 | 6.1.92 | |
-
4. SQ No. 852
dt. 4.5.89 by
Dr. G. Vijaya
Rama Rao &
Dr. B.L. Shailesh
- BANERJEE COMMITTEE
ON PESTICIDE USE.
- (a) whether Government have finalised its decision on the reports of Banerjee Committee received in 1986 and 1987;
- (b) if so, the details thereof;
- (c) whether these reports have been made public; and
- (d) if not, the reasons therefor?
- (c) & (d): The question of making the reports public would be decided by the Government after decisions are taken on all the reports.
- | | | |
|----------|---------|--|
| 11.1.90 | 4.2.90 | |
| 5.2.90 | 4.5.90 | |
| 10.8.90 | 4.11.90 | |
| 30.10.90 | 4.2.91 | |
| 6.2.91 | 4.5.91 | |
| 4.7.91 | 4.8.91 | |
| 2.8.91 | 4.11.91 | |
| 20.11.91 | 4.2.92 | |

XIV Session, 1969 of Eighth Lok Sabha

5. General Discussion dated 3.8.1969	Current flood situation in the country and relief measures undertaken by Government	The Minister <i>inter-alia</i> stated:	Matter of public importance. May be pursued.
	<p>“that the crop of only those farmers are insured, who take loans, but all other farmers have not been covered so far under the scheme. A committee has been constituted by the Hon'ble Prime Minister to discuss this issue and action will be taken on its recommendations at the earliest.”</p>		

Department of Atomic Energy
XIII Session, 1989 of Eighth Lok Sabha

1	2	3	4	5	6	7	
6.	USQ No. 72 dt. 27.2.89 by Shri Balasabheb Vikhe Patil	FRENCH HELP FOR SETTING UP NUCLEAR POWER PLANTS	(a) whether Government of France have offered the necessary help for setting up nuclear power plants in India;	(a) to (c) : France has indicated its willingness to cooperate in the setting up of nuclear power reactors in India. The terms of cooperation are being negotiated between the two countries.	9. 6.89 21.11.89 7. 2.90 9. 2.90 8. 8.90 6.11.90 27. 2.91 21.10.91	27. 8.89 27.11.89 27. 2.90 27. 8.90 30.11.90 31. 3.91 30. 9.91 30.12.91	The dropping request was considered by the Committee (Memo No. 20) and decided no to drop the subject matter. Reported upon in Eighth Report (9th Lok Sabha). May be pursued.

7. USQ No. 638

dt. 27.2.89 by

Shri Chintamani
Jena and
Shri Gurudas
Kamat

**ATOMIC POWER PLANTS
WITH SOVIET ASSISTANCE**

- (a) the present position of the USSR offer to set up atomic power plant in our country;
- (b) by when the said proposal will be finalised;
- (c) the details of terms and conditions for establishing atomic power plant with the help of Soviet Union;
- (d) whether any other foreign country has offered their assistance in regard to setting up of atomic power plant in our country; and
- (e) if so, the details thereof and the action taken by Government thereon?

9. 6.89 27.11.89
1. 9.89 27. 2.90
16.11.89 27. 8.90
7. 2.90 30.11.90
13. 9.90 31. 3.91
6.11.90 30. 9.91
27. 2.91

The dropping request was considered by the Committee (Memo No. 20) and decided not to drop the subject matter. Reported upon in Eighth Report (9th Lok Sabha). May be pursued.

(d) & (e): France has indicated its willingness to cooperate in the setting up of nuclear power reactors in India. However, terms for such cooperation are yet to be agreed upon.

1.	2	3	4	5	6	7
8.	USQ No. 891 dt. 24-7-89 Shri Srikantha Datta Narasimharaja Wadiyar; Smt. Kishori Sinha:	891 SETTING UP OF NUCLEAR POWER PLANT WITH FRANCE ASSISTANCE				
		(a) whether France had made an offer to set up a nuclear power plant in the country;	(a) to (c): France has indicated its willingness to cooperate in the setting up of nuclear power reactors in India and the terms in India and the terms for cooperation are under discussion between the Government thereof?	26.10.89 2.2.90 6.2.90 11.7.90 6.11.90 27.2.91 3.12.91	24.1.90 24.4.90 24.7.90 30.11.90 31.3.91 30.9.91 30.12.91	The dropping request was considered by the Committee (Memo No. 20) and decided not to drop the subject matter. Reported upon in Eighth Report (9th Lok Sabha) May be pursued.

Ministry of Chemicals and Fertilizers
VIII Session of Eighth Lok Sabha

9. Starred Question No. 116 dt.-3.8.87 by Shri E. Ayyappa Reddy:
- RECOMMENDATIONS OF (a), (b) & (c): The TASK FORCE ON WORK-RECOMMENDATIONS MADE BY THE TASK FORCE ON WORKING OF FCI AND HFC:
- | | | |
|----------|---------|---|
| 15.9.87 | 2.2.88 | Matter is of public importance. May be pursued. |
| 25.1.88 | 2.5.88 | |
| 22.4.88 | 2.8.88 | |
| 1.8.88 | 2.11.88 | |
| 31.10.88 | 2.2.89 | |
| 8.3.89 | 2.5.89 | |
| 16.5.89 | 2.8.89 | |
| 11.8.89 | 2.11.89 | |
| 18.10.89 | 2.2.90 | |
| 1.2.90 | 2.5.90 | |
| 8.5.90 | 2.8.90 | |
| 3.8.90 | 2.11.90 | |
| 30.10.90 | 2.2.91 | |
| 23.4.91 | 2.8.91 | |
| 24.7.91 | 2.11.91 | |
| 21.10.91 | 2.2.92 | |
- (a) whether Government have considered the recommendations made by the Task Force appointed to go into the working of the Fertilizer Corporation of India and the Hindustan Fertilizer Corporation;
- (b) if so, the action taken on the recommendations accepted by Government; and
- (c) the recommendations not accepted by Government and the reasons therefor?

However, action is already under way in regard to a few matters included in the recommendations of the Task Force such as processing of proposal for limited rehabilitations of the Ramagundam and the Gorakhpur plants of the FCI, appointment of consultants for the end to end survey of the operating units of HFC, allocating power of the super thermal power stations for the Ramagundam unit etc. Non-plan financial support has been provided to both the companies to tide over immediate liquidity problems.

1	2	3	4	5	6	7
10.	USO No. 132 dt. 3.11.88 by Shri V. Tulsi Ram. Smt. Basavarajeswari, Shri V Sobhanadreeswara Rao, Dr. B.L. Shailesh & Shri Purna Chandra Malik.	CLOSURE OF FOUR UNITS OF HINDUSTAN FERTILIZER CORPORATION LIMITED (a) whether Government have decided to shut down all the four units of the public sector Hindustan Fertilizer Corporation; (b) if so, the reasons therefor; (c) the accumulated loss suffered by the HFC due to frequent interruptions of fertiliser production; (d) whether any foreign consultants were specially appointed to revamp these units; (e) if so, their recommendations/observations to rehabilitate these units fully and the estimated capital outlay involved thereon; and (f) the steps Govt. propose to take in the matter and eradicate the ills that are plaguing these units for the past several years?		1.8.89 31.10.90 11.5.90 11.7.90 5.6.91	3.11.89 3.5.90 3.11.90 3.5.91 3.11.91	Matter of public importance. May be pursued.

(f) with a view to avoiding production loss on account of power cuts/failures, captive power plants at Durgapur and Namrup have been installed, while at Barauni it is under installation. The recommendations of the consultants for the rehabilitation of these units are being processed for a decision.

11. USQ. No. 1641 TANDON COMMITTEE
dt. 7.3.89 by Shri
Raj Kumar Rai:

(a) whether the Tandon (a) to (c): It was inter-Committee has submitted its <i>avis</i> stated, "The Reports report on recovery of in respect of other overcharged amount by drug companies are awaited." companies;	9.8.89 4.9.90 4.9.90 30.10.90 11.1.91 23.4.91 30.7.91 21.10.91	30.9.89 30.6.90 30.9.90 30.12.90 31.3.91 30.6.91 30.9.91 30.12.91	May be pursued.
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(b) if so, when; and
(c) the main recommendations made by the Committee?

12. USQ NO. 4026 ESTABLISHMENT OF
FERTILIZER PLANTS IN
Mohabbhai Patel: CO-OPERATIVE SECTOR

(a) whether Government (a) & (b): A proposal to propose to establish more double the capacity of fertilizer plants in co-operative the gas-based 1350/2200 sector; and by Indian Farmers Fertiliser Cooperative Limited (IFFCO) at Aonia in U.P. is under the consideration of the Government.	16.8.89 5.1.90 30.3.90 21.6.90 19.9.90 10.4.91	31.12.89 31.3.90 30.6.90 30.9.90 31.3.91 30.9.91	May be pursued. Matter of public importance.
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XIII Session, 1989 of the Eleventh Lok Sabha

1	2	3	4	5	6	7	
13.	USQ No. 6350 dt. 20.4.1989 by Shri Bhadreswar Tanti:	SETTING UP OF MORE JOINT VENTURE FERTILIZER PLANTS	(a) whether there are any proposals for setting up more fertilizer plants in joint ventures both in the country and abroad; and (b) if so, the details thereof?	(a) & (b): "M/s. Karnaphuli Fertilizer Company (KFCC) of Bangladesh made a proposal in 1987 for participation by an Indian company, of the manufacture of ammonia/urea in Bangladesh based on gas. This proposal was not found attractive. It has recently been revived with some modifications. However, no decision has been taken on this proposal by the Govt. A pre-feasibility study for a possible joint venture project in Abu Dhabi for production of ammonia/urea has been prepared. However, no decision has been taken by the Govt."	1.12.89 22.1.90 25.10.90 19.12.90 20.8.91	20.1.90 20.7.90 20.10.90 30.6.91 30.12.91	May be pursued being a matter of much public importance. Partly implemented on 22.11.91.

XIV Session of Eighth Lok Sabha

14. USQ. No. 72 dt. FINDINGS OF TEAM ON
18.7.89 by Shri UNINTENDED BENEFITS
Raj Kumar Rai: EARNED BY DRUG COM-
PANIES

(a) whether his Ministry appointed a team to work out the unintended benefit made by drug companies;	4.9.90 30.10.90 11.1.91 23.4.91 30.7.91	30.9.90 30.12.90 31.3.91 30.6.91 30.9.91	May be pursued and clubbed with USQ No. 216/18.7.89.
(b) if so, whether the team has submitted its report; and	21.10.91	30.12.91	
(c) the finding of the team and the action taken or contemplated thereon?			

7

6

5

4

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2

1

15. USQ No. 216 RECOVERY FROM DRUG
dated 18.7.89 by COMPANIES

Dr. Chandra
Shekhar Tripathi:

(a) whether his Ministry had set up a team to recover the amounts due into the Drug Prices Equalisation Account in respect of companies which had gone to the Supreme Court;	(b) to (c): Detailed information shall be laid on the Table of the House after the Team has completed its work.	6.11.89 4.9.90 15.10.90 11.1.91 23.4.91 21.10.91	31.12.89 30.9.90 31.12.90 31.3.91 30.6.91 30.12.91	Matter of public interest may be pursued.
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(b) if so, the names of the companies involved and the amount assessed by the team against each company in respect of each drug;

(c) the names of the companies who have represented against the amount assessed and when were these representations received;

(d) whether his Ministry received part payments from the companies; and

(e) if so, the reasons for the same?

16. USQ No. 1623 REVAMPING OF HINDUSTAN
dt. 27-7-89 by Shri TAN FERTILIZER CORPO-
Y.S. Mahajan: RATION UNITS

-Nil-

Relates to policy mat-
ter. May be pursued.

(a) whether all the units of Hindustan Fertilizer Corporation (HFC) are not functioning satisfactorily, if so, the reasons therefor;

(b) the cumulative issues incurred by each unit as on 31 March, 1989; and

(c) the steps taken or proposed to be taken to revamp the various units of Hindustan Fertiliser Corporation to make these *inter alia* stated "No decision has been taken on the re- port" viable?

1	2	3	4	5	6	7
17.	SQ. No. 322	UNINTENDED PROFITS ON	(d) In the statement, it	27-11-89	7-2-90	May be pursued and
	dated 8-8-89	by SALE OF RIFAMPICIN	was <i>inter-alia</i> stated,	4-9-90	30-6-90	clubbed with USQ
	Smt. Kishori	FORMULATIONS	"Necessary further	15-10-90	31-12-90	216/18-7-89
	Simha:		action for recovery	11-1-91	31-3-91	
		(a) whether several drug	would be taken after	23-4-91	30-6-91	
		companies have made	examination of the	30-7-91	30-9-91	
		unintended profits on the sale	recommendation."	21-10-91	30-12-91	
		of rifampicin formulations				
		between 1979 and 1983;				
		(b) whether Government have				
		asked them to deposit this				
		money;				
		(c) if so, the reaction of these				
		companies; and				
		(d) the steps proposed to be				
		taken to recover the money?				

18. USQ No. 7894 dated the 24th April, 1987 by Dr. B.L. Shailesh.	SUBSIDY TO BHARTIYA YATRI AVAS VIKAS in Garhwal and Kumaon region and wayside facilities at three places i.e. Pharenda, Dhebricah and Ghagra Ghat on Buddhist sector in U.P. are being considered. Proposals for the construction of forest lodge at Dudhwa and Dhargarhi (Corbett) are also being examined. The cases for provision of funds for trekking equipment to be used in Kumaon and Garhwal region are being processed.	16-12-87 31-1-88 30-4-88 31-8-89	Partly implemented on 19-7-91 vide SS No. XXVIII / 2. May be pursued.
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1	2	3	4	5	6	7
---	---	---	---	---	---	---

19. USQ No. 595
 dt. 7-4-1968 sup-
 plementary by
 Shri V.S. Krishna
 Iyer.

VAYUDOOT SERVICE FOR
 DAVANGERE
 AND SHIMOGA

May be pursued.

The Member stated inter-alia: The Minister stated:

"Davangere is a centre of busi-
 ness worth crores of rupees is
 carried on there everyday par-
 ticularly of cotton and ground-
 nut. Shimoga is the rice granary
 of Karnataka. How many cities
 are going to be connected by
 the Vayudoot network towards
 the end of the Seventh Plan?"
 "If they construct the
 air-fields and provide in-
 frastructure then we will
 be in a position to have
 the Vayudoot services
 there in the Seventh
 Plan. As regards Shim-
 oga and Davangere if the
 State Government comes
 forward to construct the
 airfields there then we
 may consider again pro-
 viding of Vayudoot ser-
 vice there."

XI Session, 1989 of English Lok Sabha

20. UBQ No. 4957
dt. 5-9-88 by Shri
Sheel Dighse and
Shri Kamal Nath.

3-3-92

25-9-91

HANDLING OF CARGO BY AIR INDIA AT KENNEDY AIRPORT
It was inter-alia stated, "With regard to export cargo etc. the contract is not yet final and negotiations are in progress."
Whether Air India has contracted out cargo handling at Kennedy Airport, New York?

Dropping request is before the Committee vide Memo No. 5
May be pursued.

XIII Session, 1989 of English Lok Sabha

21. UBQ No. 3405
dt. 27-3-89 by S/
Shri Muthappaiah
Rameshchandra,
M.V.
Chandrasekhara
Murthy and V.
Sreelakshmi
Prasad.

27-9-89
27-12-89
27-3-90
27-6-90
27-9-90
27-12-90
27-6-91
27-12-91

5-7-89
24-10-89
29-12-89
28-3-90
9-7-90
10-10-90
15-1-91
24-6-91

SAFETY MEASURES FOR PILOTS/ENGINEERS
(a) whether the Directorate General of Civil Aviation have evolved National Standards to ensure safety;
(b) if so, the details thereof and instructions issued in this regard; and
(c) the measures adopted with regard to time limitation on flight duty of air crew?

Matter of public importance.
May be pursued.

(a) to (c): Airlines in the country have their own regulation regarding flight and duty time limitations within the framework of aircraft rules, 193. A Committee has now been constituted to review this matter. Action to adopt more measures would be taken on receipt of report of the committee.

1.	2	3	4	5	6	7
22.	<p>SO No. 6 dated 23-2-88 by S/Shri Kali Prasad Pandey and Krishna Singh.</p> <p>(a) whether prices of different varieties of coal have recently been increased;</p> <p>(b) if so, the details thereof; and</p> <p>(c) the reasons and factors contributing to this price rise?</p>	<p>INCREASE IN PRICE OF COAL</p>	<p>The Minister <i>inter-alia</i> stated:</p> <p>"The Chari Committee's report has only been submitted about a week back. It is under examination."</p>	<p>11-8-88 30-11-88 26-7-89 16-10-89 20-12-89 16-3-90 27-12-90 12-4-91 4-7-91 30-9-91 31-12-91</p>	<p>23-11-88 23-2-89 23-9-89 23-12-89 28-2-90 30-4-90 31-3-91 30-6-91 30-9-91 31-12-91</p>	<p>Matter of public importance. May be pursued.</p>
23.	<p>USQ No. 989 dt. 2-8-88 by Sh. S.B. Sidmal.</p> <p>CHARI REPORT</p> <p>(a) whether K.S.R. Chari's report on "Issues in coal" has been examined by Government;</p> <p>(b) if so, the main recommendations of the Chari Report;</p> <p>(c) whether Government have examined all its recommendations and if so, to what extent the recommendations have been accepted; and</p> <p>(d) the steps proposed to be taken to implement the same?</p>	<p>CHARI REPORT</p> <p>(a) to (d): The Minister <i>inter-alia</i> stated, "The Report of the Committee is being examined in accordance with the procedure laid down. No decision has yet been taken by the Govt. on the Report.</p>	<p>XI Session, 1988 of Eighth Lok Sabha</p>	<p>1-11-88 29-5-89 23-8-89 2-11-89 1-2-90 9-10-90 29-11-90 12-4-91 5-7-91</p>	<p>2-2-89 2-8-89 2-11-89 2-2-90 2-5-90 30-11-90 28-2-91 30-6-91 30-9-91</p>	<p>May be pursued. (Clubbed with SQ No. 5 dt. 23.2.88)</p>

XIII Session, 1989 of English Lok Sabha

24. USQ No 5634
dt. 11-4-89 by
Dr. A.K. Patel.

RECOMMENDATIONS
OF THE CHARI
COMMITTEE

Referring to the reply given on 2 August, 1988 to USQ No. 969 regarding Chari Report and Stating:

(a) when the report of the Chari Committee about 'Issues in Coal' was submitted to the Advisory Board on Energy;

(b) the details of the recommendations accepted by Government and action taken thereon; and

(c) the recommendations which have been rejected and the reasons therefor?

(b) & (c): As per procedure prescribed. Advisory Board on Energy considered the report and submitted its recommendations to the Special Committee of Secretaries. The recommendations made by the Special Committee of Secretaries have been received in September, 1988/January, 1989 and they are under consideration	11.8.89 24.10.89 16.1.90 4.4.90 19.7.90 19.10.90 27.12.90 12.4.91 5.7.91 17.12.91	11.10.90 11.1.90 11.4.90 11.7.90 11.10.90 31.12.90 31.3.91 30.6.91 30.9.91 31.12.91	May be pursued (Clubbed with SQ No. 6 dt. 23.2.88)
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Ministry of Commerce
Second Part of XII Session 1987 of the Eighth Lok Sabha

1.	2	3	4	5	6	7
25.	USQ No. 150 dt. 6.11.87 by Prof. P. J. Kurica.	ASSESSMENT OF EXPORT PROMOTION COUNCIL				
	(a) the performance of Export Promotion Councils (EPCs);	(a) to (d) It was inter- alia stated, "necessary action has been initiated to examine the various re- commendations"		12.2.88 22.4.88 20.6.88 17.10.88 30.12.88 24.2.89 24.4.89 5.7.89 15.9.89 29.12.89 18.4.90 29.6.90 4.10.90 22.3.91 27.6.91 20.9.91	31.3.88 31.5.88 30.6.88 31.10.88 31.1.89 31.3.89 30.6.89 30.9.89 31.12.89 31.3.90 30.6.90 30.9.90 31.12.90 30.6.91 30.9.91 31.12.91	May be pursued.
	(b) whether Govt. have entrusted any organisation with the job of assessing the performance and suggest ways to improve the EPCs;					
	(c) if so, the details of the suggestions received;					
	(d) the action taken in this regard?					

X Semester, 1986 of English Lok Sabha

PERFORMANCE OF
EXPORT PROMOTION
COUNCILS

26. SO No. 1040
dt. 13.5.86 by
Sh. Ramachandra
Reddy,

(a) whether the decline in exports indicates the unsatisfactory performance of the Export Promotion Councils; and	(a) & (b): It was <i>inter alia</i> stated, "The functioning of Export Promotion Councils is reviewed from time to time in order to improve the functioning of these bodies, a study was entrusted to the Indian Institute of Management, Ahmedabad. The study report has been received and the recommendations made therein are under consideration".	5.7.89 15.9.89 29.1.90 18.4.90 29.6.90 26.12.90 22.3.91 27.6.91 20.9.91	30.9.89 31.12.89 31.3.90 30.6.90 30.9.90 31.3.91 30.6.91 30.9.91 31.12.91	May be pursued.
(b) if so, whether it is proposed to revamp these bodies suitably with representation from workers/craftsmen.				

Ministry of Commerce
Second Part of XII Session 1967 of the Eighth Lok Sabha

XI Session, 1968 of Eighth Lok Sabha

1.	2	3	4	5	6	7
27.	<p>GENL. DIS. Dt. 31.8.68 by Prof. P.J. Kurien</p>	<p>HALF-AN-HOUR DIS- CUSSION RE: RE- PRESENTATION AGAINST IMPORT POLICY RE: CASH CROPS AND PRICES</p>	<p>The member stated as under: Even though it is more than 1600 hectares, it may be correct, the point is that the number of farmers affected are much more. Each farmer will be having two or three areas. That affects the large number of people. That way you have to look into this matter.</p>	<p>31.3.90 5.4.90 16.8.90 16.5.91 21.8.91</p>	<p>19.2.90 16.5.90 16.11.90 16.8.91 16.11.91</p>	<p>May be pursued.</p>

28. USO No. 1437
dt. 3.3.89 by
Sh. Vakkom
Purushothaman,
Shri Mullappally
Ramachandran &
Sh. T. Basheer

SETTING UP OF
CASHEW BOARD

(a) whether there is a proposal to set up a Cashew Board;	(b) & (c): "The matter is under examination".	11.8.89 19.9.89 13.12.89	3.9.89 2.12.89 2.3.90	May be pursued.
(b) if so, the details thereof and the decision of the Government thereon; and		14.3.90 12.6.90 5.9.90 15.10.90	2.6.90 2.9.90 20.10.90 6.1.91	
(c) the functions to be performed by the Board?		30.1.91 9.4.91 12.7.91 1.11.91	31.3.91 31.7.91 30.11.91 31.1.92	

1	2	3	4	5	6	7
29.	SQ No. 678 dt. 21.4.89 supp. by Shri Mullappally Ramachandran	The Member stated as under: "On behalf of the cashew growers, I congratulate the hon. Minister for this decision. Hon. Minister for this decision. However, the Minister may be aware that the Kerala Government is opposing the move to set up a Cashew Board in the near future. As things stand, the cashew growers in Kerala are left to the mercy of the State Government. I would therefore like to know from the hon. Minister whether in the larger interest of the cashew growers, the Government will come forward to fix a floor price for the cashew until the Cashew Board is set up.	The Minister <i>inter-alia</i> stated: "Several interested quarters from Kerala including some leading MPs and hon. Minister of State for Information and Broadcasting Shri Krishan Kumar, submitted proposals. These are being now examined in our Ministry. Final decision has not yet been taken".	8.9.89 19.10.89 29.1.90 18.7.90 15.10.90 30.1.91 9.4.91 12.7.91 1.11.91	21.10.89 20.1.90 20.4.90 20.10.90 6.1.91 31.3.91 31.7.91 30.11.91 31.1.92	May be pursued.

Partly implemented on
13.10.89 vide
SS No. IV/19.
May be pursued.

(c) & (d): The proposal of payment of CCS and duty drawback to exporters through banks is under examination of the Ministry of Finance, Government of India.

SURVEY BY CCI&E
(a) whether the Chief Controller of Imports & Exports (CCI&E) has recently conducted survey of different centres to get acquainted with the problems of importers and exporters;

(b) if so, the details thereof;
(c) whether certain rules have been amended to facilitate the exporters to draw Cash Compensatory Support and duty drawback directly from the banks; and
(d) if so, the facts thereof.

XIV Session, 1989 of Eighth Lok Sabha

GUIDELINES FOR JOINT VENTURES

(a) whether Government propose to further revise the guidelines for joint ventures abroad;
(b) whether any proposals are pending for the consideration of Government in this regard;
(c) if so, the details of revision proposed to be made; and
(d) the steps taken by Government in the matter.

4.2.90 Matter is of much public importance.
4.8.90
4.2.91
4.8.91 May be pursued.
4.2.92

9.10.89
24.1.90
23.7.90
21.2.91
6.8.91

(a) to (d): Suggestions for revision of the existing guidelines for joint ventures abroad have been revived from an Inter-Ministerial Group. Government has not taken a decision on these suggestions.

USQ No. 2698
dt. 4.8.89 by
Sh. Sriballav
Panigrahi &
Sh. H.G. Ramulu

30. USQ No. 8198
dt. 5.5.88 by
Sh. Atish Chandra
Sinha.

Ministry of Communications
IX Session, 1987 of Eighth Lok Sabha

1	2	3	4	5	6	7
32.	USQ No. 549 dt. 10.11.87 by Sh. Kali Prasad Pandey.	TELEPHONE FACILITIES IN POST OFFICES OF NORTH BIHAR	(a) to (d): information collected and will be laid on the table of the House.	The 2.3.88 being 13.4.88	10.4.88 10.5.88	Partly implemented on 9.5.89 (SS XI/4)

May be pursued.

(a) the number of post offices in North Bihar which have not been provided telephone facility;

(b) the time by which all the post offices are likely to be provided this facility;

(c) the number of post offices in Bihar where there is telephone facility but for these places either no lines are given from the exchange or lines are given only for a short period; and

(d) whether there are some post offices in Bihar with telephone facility from where even 50 local calls have not been made in a month and if so, the main reasons therefor and the names and number of such post offices?

33. USQ No. 3757 dt. 1.12.87 by Sh. V.S. Krishna Iyer:	REVISION IN PAY SCALES OF POSTAL INSPECTOR AND ASSISTANT SUPERIN- TENDENT OF POST OFFICE	(b) & (c): The task of revision of the scale of pay after fulfilling the above conditions is being pursued.	30.9.88 31.12.88 30.6.89 31.12.89 30.6.90 31.12.90 30.6.91 31.12.91	May be pursued being a matter of public import- ance.
	(a) whether the pay scales of Postal Inspectors and Assistant Superintendents of Post Offices have not been revised so far as recommended by the Fourth Pay Commission;			
	(b) if so, the reasons therefor; and			
	(c) when these will be revised?			

1.	2	3	4	5	6	7
34	USO No. 9459 dated 4.5.88 by Prof. Narain Chand Parashar.	MEMORANDUM FROM ALL INDIA ASSOCIATION OF INSPECTORS AND SUPERINTENDENTS OF POST OFFICES	<p>(a) whether any memorandum dated 9 Feb., 1988 has been received from the All India Association of Inspectors and Assistants Superintendents of Post Offices re: the grant of higher pay scales by the introduction of certain percentage of direct recruitment of the cadre of Inspectors and merger of Inspectors/Asstt. Superintendents of Post Offices and RMS;</p> <p>(b) if so, the decision taken by Government on the Memorandum; and</p> <p>(c) if no decision has been taken so far, the likely date by which a decision would be taken?</p>	<p>(h) The matter is under consideration. 4.1.89</p> <p>(c) No time limit can be given as the proposal is yet to be cleared by the Ministry of Finance. 27.6.91</p>	<p>30.6.89</p> <p>30.6.90</p> <p>31.12.90</p> <p>31.12.91</p>	<p>May be pursued (Clubbed with USO 3757 dt. 1.12.1987)</p>

35. SQ. No. 183
 dt. 9.8.88 by Sh.
 Sri Hari Rao &
 Dr. Krupasinghu
 Bhoti:

NATIONAL POLICY ON TELECOMMUNICATIONS		
(a) whether Union Government have decided on a national policy on telecommunications;	(a) The paper on National Policy on Telecommunications is under consideration of Government.	30.9.89 31.12.89 15.5.90 15.8.90 15.2.91 15.5.91 15.8.91 15.10.91 15.1.92
(b) if so, the salient features thereof;	18.12.90 13.2.91	
(c) whether the proposed policy will take care of the need to provide telecom facilities to all rural areas, the financial implications thereof, and the means to raise the requisite resources; and	(b) to (d): The contents of proposed national policy will be placed on the table of the House after finalisation by Government.	
(d) if so, the outlines of these proposals?		

May be pursued.

1.	2	3	4	5	6	7
36.	SQ. No. 198 dt. 9.8.88 Supple. by Sh. K. Ramamurthy, Sh. H.N. Nanje Gowda & Sh. Indrajit Gupta:	TAPPING OF TELEPHONES Expressing concern over to the practice of tapping of Telephones of the politicians, which amounted to an infringement of the privileges of the members, it was desired that matter be enquired by the privilege Committee or some other body.	The Speaker said "I have asked the Minister to look into it."	9.10.88 9.11.88	9.2.89 9.5.89	Matter is much public importance. May be pursued.
37.	SQ. No. 198 dt. 9.8.88 Supple. by Prof. Madhu Dandavate:	TAPPING OF TELEPHONES Referring to the statement of the Chief Minister of Karnataka that his telephone has been tapped the member desired to know whether the Govt. were prepared to enquire into the matter.	The Prime Minister <i>inter-alia</i> stated "We will definitely look into what has happened."	30.11.88 14.3.89	9.2.89 9.5.89	May be clubbed with SQ No. 198 (Suppl. by Shri K. Ramamurthy etc.) and pursued.

38. USQ No. 3546
 dt. 28.3.89
 by Shri C. Janga
 Reddy.

INTERCEPTION OF
 MESSAGES

- | | | | | |
|---|---|--|---|---|
| <p>(a) whether interception of message under the Indian Telegraph Act, 1885 is permissible subject to certain restrictions; if so, what are those restrictions;</p> | <p>(b) & (c): The provisions of the Indian Telegraph Act, 1885 are subject to certain review. However, proposals have not yet been finalised.</p> | <p>11.8.89
 11.10.89
 5.1.90
 30.3.90
 28.6.90
 28.6.90
 17.9.90</p> | <p>28.9.89
 28.12.89
 28.3.90
 28.6.90
 28.9.90
 28.12.90</p> | <p>Matter of much public importance.
 May be pursued.</p> |
| <p>(b) whether Govt. are considering to amend certain procedural and other matters relating to interception; and</p> | | | | |
| <p>(c) if so, the details thereof including the follow-up steps taken?</p> | | | | |
-

1.	2	3	4	5	6	7
39.	<p>USQ No. 4744 dt. 4.4.89 by Shri V.S. Krishna Iyer & Sh. Yogeshwar Prasad Yogeth:</p>	<p>PAY SCALES OF INSPECTOR AND ASSISTANT SUPERINTENDENTS IN DEPARTMENT OF POSTS</p>	<p>(a) whether the pay scales of Inspectors and Assistant Superintendents in the Department of Posts have been revised as recommended by the Fourth Pay Commission in para 10.44 of the Report and accepted by Government; and</p> <p>(b) if not, the reasons for delay and when a decision is likely to be taken in this regard?</p>	<p>26.7.89 4.1.90 23.5.90 20.12.90 27.6.91</p>	<p>31.12.89 30.6.90 31.12.90 30.6.91 31.12.91</p>	<p>May be pursued and clubbed with USQ. No. 3757 dt. 1.12.1987</p>

40. USQ. No. 579
dt. 11.4.89
by Prof. Narain
Chand Parashar:
- SHORT DISTANCE
CALLING AREA SCHEME**
- Stating whether Government have accepted the Short Distance Calling Area Scheme earlier known as Unit Free Zone Scheme for Telecom tariff?
- | | | | |
|----------|---|----------|----------------------------|
| 9.8.89 | Such a scheme is under consideration of Department of Telecommunications. | 11.9.89 | Matter of Public interest. |
| 16.10.89 | | 31.1.90 | May be pursued. |
| 19.1.90 | | 31.5.90 | |
| 30.5.90 | | 30.9.90 | |
| 26.2.91 | | 30.6.91 | |
| 16.7.91 | | 31.12.91 | |
41. USQ No 6895
dt. 25.4.89
by Sh. Syed
Shahabuddin:
- EXPENDITURE ON
MINISTERS ON
TELEPHONE FACILITY**
- (a) Whether the Members of the Council of Ministers enjoy free residential telephone facility without any limit;
- (b) if so, the amount paid during 1987-88 and 1988-89 upto 31st Dec., 1988, in respect of telephone facility, Member-wise;
- (c) the monthly average expenditure on telephone service per Member for these two periods, separately?
- | | | | |
|----------|--|----------|--|
| 23.8.89 | The Information is being collected and will be laid on the Table of the House. | 25.9.89 | Implementation Report is being compiled. |
| 26.9.89 | | 25.11.89 | Report is compiled. |
| 29.11.89 | | 25.1.90 | |
| 18.1.90 | | 25.3.90 | |
| 23.3.90 | | 25.5.90 | May be pursued. |
| 21.5.90 | | 25.7.90 | |
| 25.7.90 | | 25.9.90 | |
| 19.9.90 | | 25.11.90 | |
| 23.11.90 | | 25.1.91 | |
| 29.1.91 | | 25.3.91 | |
| 25.3.91 | | 25.4.91 | |
| 23.4.91 | | 25.5.91 | |

1.	2	3	4	5	6	7	
42.	USQ. No 6989 dt. 25.4.89 by Shri Harihar Soren:	REVISION OF PAY SCALES OF POSTAL STAFF	(a) whether some categories of postal staff have sought pay under revision;	(c) The matter is under consideration.	5.9.89 4.1.90 23.5.90 24.12.90 27.6.91	31.12.89 30.6.90 31.12.90 30.6.91 31.12.91	May be clubbed with USQ No. 3757 dt. 1.12.87.
			(b) if so, the details thereof; and				
			(c) the action taken by Government thereon?				

43. USQ. No 8593
dt. 9.5.89
by Shri Y.S.
Mahajan:

SHORT DISTANCE
CALLING AREA SCHEME

Referring to the reply given on 11 April, 1989 to starred Question No. 579 and asking for:—

(a) the date by which the demarcation of SDCAs would be completed and approved alongwith the date by which the Heads of Circles and metropolitan, major and minor districts have been asked to submit the proposals;

(b) the date by which all the 320 Secondary Switching Areas would be made cotermi-nous in jurisdiction with the 278 long distance calling areas (LDCAs);

(c) whether all hill States/regions recognised as such by the Planning Commission and National Development Council would be allowed a radial distance of 50 KM, (between two exchanges) for determining SDCAs; and

(d) if, so the names of SSAs in Himachal Pradesh, Punjab, Haryana, Jammu and Kashmir and Maharashtra alongwith the proposed LDCAs and the SDCAs covered under each LDCA and the Jurisdiction thereof?

(d) The revised SDCAs are yet to be demarcated and the information will be available only when re-demarcation in all over the country is finalised.

25.10.90	31.1.90	May	be	pursued
30.5.90	30.9.90	(clubbed with SQ No.		
21.9.90	31.12.90	579 dt. 11.4.89)		
26.2.91	30.6.91			
16.7.91	31.12.91			

44. USQ. No. 8706
 dt. 9.5.89 by
 Shri Syed
 Shahabuddin:

**INTERCEPTION OF
 TELEPHONIC
 CONVERSATION**

Referring to the reply given on (a) to (c). The 28th March, 1989 to USQ. No. 3546 regarding interruption of messages and asking:

5.9.89	9.11.89	May be pursued and
8.12.89	9.2.90	clubbed with USQ 3546
4.2.90	9.5.90	dt. 28.3.89
9.5.90	8.8.90	
7.8.90	8.11.90	
8.11.90	9.2.91	

(a) the names of persons, circle-wise whose telephonic conversation has been ordered to be intercepted by or on behalf of Union Government or a State Government as on 1 April, 1989;

(b) whether order of interception is of definite duration or subject to periodical review; and

(c) whether the list has been reviewed by the competent authority during 1988-89?

Ministry of Defence
 XI Session, 1988 of Eighth Lok Sabha

45. SQ. No. 15
 dt. 27.7.88 by
 Prof. Madhu
 Dandavate and
 Shri Sharad
 Dighe:
- DOCUMENTS PUBLISHED
 IN THE HINDU REGARD-
 ING ALLEGED PAYMENT
 OF COMMISSIONS IN
 HOWITZER DEAL
- 30.4.89 On 29.6.90 Dropping
 31.7.89 Request was considered
 by the Committees and
 decided not to drop the
 or till the assurance vide 8th Re-
 completion port (9th L.S.)
 of investi-
 gations. May be pursued.
- 9.3.89
 16.6.89
 30.7.91

(a) to (d): The Govt. has
 seen the material pub-
 lished in 'The Hindu'
 dated 22nd June, 1988
 purporting to relate to
 agreements concluded by
 M/s. Bofors with certain
 foreign and Indian firms
 and the alleged pay-
 ments made by them to
 these firms. Necessary
 investigations into the
 published material have
 been ordered by the
 Government. The course
 of further action will be
 based on the results of
 these investigations.

(a) whether the attention of the
 Govt. has been drawn to 'The
 Hindu, of June 22, 1988 pub-
 lishing documents regarding al-
 leged payment of commissions
 in Howitzer deal;

(b) if, so, whether Government
 have made inquiry into the
 documents published in 'The
 Hindu';

(c) if so, the findings of the
 inquiry; and

(d) the action taken against
 those found guilty?

XII Session, 1989 of Eighth Lok Sabha

1.	2	3	4	5	6	7
46.	USQ No. 605 dt. 27.2.89 by Dr. A.K. Patel:		C.B.I. INVESTIGATION IN BOFORS GUN DEAL (a) the talks entrusted to CBI for investigation in connection with the documents published by 'The Hindu' about the How- itzer gun deal with Bofors; and (b) the details of the findings and the follow-up action taken in this regard?	22.8.89 5.8.91	25.11.89 One year or till the completion of investi- gations.	Dropping request was considered by the Com- mittee on 29.6.90 and decided not to drop the assurance. (Vide 8th Re- port 9th Lok Sabha) May be pursued. (Club- bed with SQ No. 15/ 27.7.88)

XIV Session, 1989 of Eighth Lok Sabha

47.	SQ. No. 89 dt. 24.7.89 by Shri Thampan Thomas, Shri C. Janga Reddy:		Asking at what stage the inves- tigation into Bofors Gun deal stands at present.	5.8.91	One year or till the completion of investi- gations.	Dropping request was considered by the Com- mittee on 29.6.1990 and decided not to drop the assurance. (vide 8th Re- port 9th Lok Sabha) May be pursued (Club- bed with SQ No. 15 dt. 27.7.1988)
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Department of Electronics
XIII Session, 1988 of Eighth Lok Sabha

1.	2	3	4	5	6	7
48.	USQ No 1517 dt. 21.11.88 by Smt. Basavarajeswari:	REPORT SUBMITTED BY TASK FORCE ON ELECTRONIC COMPONENTS (a) whether the Task Force on Electronic Components has submitted its report in the last week of August, 1988; (b) if so, the details thereof; and (c) when the recommendations are likely to be implemented?	(b) & (c): It was inter-alia stated, "The recommendations are being examined."	8.3.89 5.9.89 9.10.89 20.11.89 19.2.90 28.5.90 7.8.90 26.10.90 25.2.91 6.5.91 30.7.91	21.5.89 31.8.89 31.10.89 31.1.90 30.4.90 31.7.90 31.10.90 31.1.91 30.4.91 31.7.91 31.10.91	Matter of public interest. May be pursued.
49.	USQ. No 1465 dt. 21.11.88 by Shri P. M. Syeed and Shri Banwari Lal Purohit:	NEGOTIATION FOR SUPER COMPUTER (a) the latest position regarding procuring super-computer and allied technology for use in India; (b) the country with which negotiations have since been initiated; and (c) the estimated cost involved and approximate time by which it is likely to be completed and put into service?	XIII Session, 1988 of Eighth Lok Sabha			May be pursued.

(b) The systems are being considered from USA and Japan.
(c): Capital investment of Rs. 35 crores for the Super Computer and the associated infrastructural development and Rs. 5.4 crores per annum for recurring expenditure on the installation have been projected by IISc, Bangalore. The final decision of the choice of the systems is yet to be taken.

1	2	3	4	5	6	7
			X Session of Eighth Lok Sabha			
50.	USQ. No 2391 dt. 10/3/88 by Shri Shantaram Naik:	AMENDMENT OF INDIAN FOREST ACT (a) whether Government pro- pose to amend the Indian Forest Act, 1927; and (b) if so, the essential features of the proposed amendment?	(b) The proposed amendment have not yet been formulated.	25.8.88 17.11.88 9.1.89 25.4.89 24.7.89 26.9.89 22.1.90 27.3.90 31.7.90 29.10.90 25.1.91 29.4.91 1.8.91 4.11.91	10.9.88 10.12.88 10.3.89 10.6.89 10.9.89 10.12.89 10.3.90 10.6.90 4.8.90 4.11.90 4.5.91 4.8.91 4.11.91 4.2.92	Matter of much public importance. May be pursued.
51.	USQ No 2500 dt. 10/3/88 by Shri V. Sobhana- dreeswara Rao:	SARKARIA COMMISSION RECOMMENDATIONS ON ENVIRONMENTAL CLEAR- ANCE (a) whether the Sarkaria Com- mission has called for a review of the large number of cases 'closed' under the Forest (Con- servation) Act, 1980; (b) if so, the reaction of Government to this suggestion; and (c) the action proposed as a follow-up measure?	(b) & (c): View on the recommendation of the Sarkaria Commission would be taken after taking into consideration the views of Parliament, State Governments and Public.	8.7.88 22.11.88 3.2.89 26.4.89 26.7.89 16.10.89 16.1.90 25.6.90 25.10.90 10.5.91 17.10.91	10.9.88 10.12.88 10.3.89 10.6.89 10.9.89 10.12.89 10.3.90 31.8.90 30.11.90 15.10.91 30.4.92	Matter of much public importance. May be pursued.

52.	USO. No. 348 dt. 17/3/88 by Shri V. Sobhana- dreeswara Rao	FOREST LAND REQUIRED FOR IRRIGATION	(a) the suggestions made by Sarkaria Commission regarding the clearance of forest area required for large irrigation/ power projects.	(a) to (c): Reports of the Sarkaria Commission is being examined. View on the recommendations would be taken after taking into consideration the view of Parliament, State Governments and Public.	4.7.88 17.12.88 23.1.89 11.5.89 24.7.89 11.10.89 29.5.89 8.10.90 22.4.91 17.19.91	17.9.88 17.12.88 17.3.89 17.6.89 17.9.89 17.12.89 31.8.90 17.11.90 15.10.91 30.4.92	May be pursued. (clubbed with USO 2500/- dated 10.3.88)
			(c) whether Government propose to associate central agencies for the beginning of formulation of the project so that adequate measures not only to compensate for the loss of reserved forests but also to improve forest resources could be built into them <i>ab initio</i> ?				

XIII Session of Eighth Lok Sabha

53.	USO No 1004 dt. 1.3.89 by Shri K. Parthani:	<p>AGREEMENTS WITH FRANCE REGARDING ADVANCE POLLUTION CONTROL TECHNOLOGY</p> <p>(a) whether a joint venture agreement has been signed recently between two private sector companies of France and India for the latter's entry into advanced pollution control technology;</p> <p>(b) if so, the details thereof; and</p> <p>(c) the time by which this technology is likely to be brought into operation to control pollution and effluent treatment in the country?</p>	24.7.89	1.9.89	Advance Implementation report received. May be pursued.
54.	SQ No. 927 dt. 10.5.89 by Shri Banwafi Lal Purohit and Dr. A.K. Patel:	<p>NEW ACT TO PROTECT FORESTS</p> <p>(a) whether Government propose to enact a new act to protect forests in the country; and</p> <p>(b) if so, the outlines of the proposed legislation?</p>	1.9.89 8.12.89 14.2.90 8.5.90 31.7.90 29.10.90 25.1.91 29.4.91 1.8.91 1.11.91	10.11.89 10.2.90 10.5.90 4.8.90 4.11.90 4.2.91 4.5.91 4.8.91 4.11.91 4.2.92	May be pursued. USO (clubbed with 2391 dated 10.3.88)

Ministry of External Affairs
V Session 1986 of Eighth Lok Sabha

1	2	3	4	5	6	7
55.	Unstarred Question No. 2479 dt. 12.3.86 by Sh. B.V. Desai and Sh. Indrajit Gupta:	CITIZENSHIP TO LANKAN STATELESS PERSONS	SRI (c): No Sir, In terms of the Accord reached between India and Sri Lanka on 15.1.86 about 85,000 stateless persons of Indian origin, who had applied for Indian citizenship before December, 1985 and January, 1986:	18.12.87	28.1.88	Request Ministry to drop assurance not agreed to (8th Report, 8th Lok Sabha) May be pursued.
		(a) whether 43,000 persons in Sri Lanka have been granted citizenship during the month of December, 1985 and January, 1986;	of Indian origin, who had applied for Indian citizenship before 31.10.81 under the Indo-Sri Lanka Agreement of 1964 and whose applications are pending to be granted Indian citizenship. These applications are under consideration and being processed.			
		(b) whether the citizenship was given under the 1984 agreement between Sri Lanka and India; and	are to be granted Indian citizenship. These applications are under consideration and being processed.			
		(c) whether nearly 84,000 people of Indian origin have been given Indian citizenship?	processed.			

XIII Session, 1988 of Eighth Lok Sabha

1.	2	3	4	5	6	7
56.	Unstarred Question No. 1076 dated the 17th November, 1988 by Shri Raj Kumar Rai:	PURCHASE OF MORE SHIPS TO CARRY HAJ PASSENGERS (a) whether the Central Haj Advisory Board has requested the Union Government to purchase two more ships to carry passengers for Haj; and (b) if so, the action taken by the Government thereon?	(b) Government are examining the recommendation made by the Central Haj Advisory Board.	23. 3.89 28.12.89 2.7.91	31.8.89 30.6.90 30.9.91	Matter of public interest. May be pursued.

XIII Session, 1989 of Eighth Lok Sabha

**RAISING OF MEMORIALS
OF FREEDOM FIGHTERS
ABROAD:**

Unstarred
Question No.
3048 dated the
16th March,
1989 by Prof.
Narain Chand
Parashar:

57.

- | | | | | |
|--|---|---------------------------------|--------------------------------|---|
| (a) whether Government have received a request for raising suitable memorials to the freedom fighters and to commemorate important events in the freedom struggle in foreign countries; | (a) to (c): A number of such requests have been received both in the Ministry and in Indian Missions abroad; the Indian Missions abroad yet such request for their suitability before forwarding them to the Ministry. Hence full details are being collected from them and statement will be laid on the Table of the House. | 14.8.89
11.10.89
14.12.89 | 15.9.89
15.12.89
15.3.90 | Matter of public interest.
May be pursued. |
| (b) if so, the decision taken by Government thereon and the names of the freedom fighters/events selected for this purpose alongwith the action taken so far to build these memorials; and | | | | |
| (c) if no decision has been taken so far the likely date by which a decision would be taken. | | | | |

38.

Unstarred Question No. 5159
dt. 6.4.89 by
Sh. Sharad
Dighic:

(a) whether Government have a proposal for engaging a leading American public relations company to promote India's interests in the United States; and
(b) if so, the details thereof?

(a)&(b): It was inter-alia stated, "The official report has yet to be considered by Government and no decisions in this context have been taken."

21.11.89
18.12.89
10.1.90
8.7.90
8.11.90
1.9.91

6.10.89
6.1.90
5.4.90
6.10.90
6.1.90
6.10.91

May be pursued

XIV Session, 1989 of Eighth Lok Sabha

59.

Unstarred Question No. 480
dt. 20.7.89
by Sh. Syed
Shahabuddin:

DRAFT BILL TO REPLACE HAJ COMMITTEE ACT, 1959:

(a) whether the draft Bill to replace Haj Committee Act, 1959 has been finalised by the Central Haj Advisory Board; and
(b) if so, whether Government propose to introduce the Bill in the Parliament in the current session?

(a)&(b): It was inter-alia stated, "The recommendation of the Central Haj Advisory Board and the draft bill are in an advanced stage of finalisation by government in consultation with the concerned Ministries/Depts. though it will not be possible to introduce the bill during the current session of Parliament."

27.12.89
11.10.90
25.9.91
31.12.91

30.6.90
31.3.91
25.12.91
31.12.91

May be pursued.

60. Starred Question
No. 346 Jt.
10.8.89 by
Sh. Krishna
Pratap Singh,
Dr. B.L. Shailesh:

**RESTRICTIONS IM-
POSED BY NEPAL ON
TRADE IN INDIAN CUR-
RENCY:**

- | | | | |
|---|---|---------------------------------------|-----------------|
| (a) whether Nepal has pro-
posed in their 1989-90 Budget
presented to their Rashtriya
Paanchayat to introduce re-
strictions in trade with India
in Indian Currency; | (c) At present, from
the Indian side, there
are practically no re-
strictions on currency
movement across the
Indo-Nepal border,
largely in order not to
inconvenience the peo-
ple living on either side
of the border. Since
these restrictions have
now been imposed by
the Government of
Nepal, Government
will observe their im-
pact and assess their
implications. | 9.2.90
9.5.90
9.8.90
9.11.90 | May be pursued. |
| (b) if so, the details thereof;
and | 4.12.89
12.2.90
15.5.90
9.8.90 | | |
| (c) the reaction of Govern-
ment thereto? | | | |

Ministry of Finance

VII Session of Eighth Lok Sabha

1	2	3	4	5	6	7
61.	USQ No. 673 dt. 7.11.86 by Sh. Lakshman Mallick:	NATIONAL COURT:	TAX			
		(a) whether it is a fact that Government have taken a decision to establish National Tax Court in 1987;	(a), (b) & (c): No, Sir, Government have not yet taken a decision to establish National Tax Court. However, in the Discussion paper on Simplification and Rationalisation of Direct Tax Laws laid on the Table of both the Houses of Parliament on 14th August, 1986, there is a proposal to set up a National Court of Direct Taxes. Some suggestions in this regard have been received by the Government. They are being considered.	3.2.87 5.5.87 31.3.87 4.11.87 21.4.88 29.11.88 27.4.89 24.10.89 27.12.90 21.6.90 5.6.91	17.5.87 6.8.87 6.11.87 6.5.88 6.11.88 31.3.89 30.9.89 31.12.89 30.6.90 31.12.90 31.12.91	May be pursued.
		(b) if so, whether Government have received some suggestions in this regard; and				
		(c) if so, the details regarding the Constitution and functions of such Courts?				

IX Session of Eighth Lok Sabha

62. USQ No. 2160 dt. 20.11.87 by Sh. S.M. Guraddi and Sh. G.S. Basavarajji:

STRUCTURAL CHANGES IN HIERARCHY OF REVENUE COURTS:

(a) Whether the Law Commission has recommended structural changes in the hierarchy of courts dealing with conflicts and controversies arising out of the levy and collection of taxes and enforcement of import-export laws;	12.2.88	31.3.88	May be pursued and clubbed with USQ 673/7.11.86
(b) if so, the main recommendations given by the Commission in this regard; and	8.4.88	30.6.88	
(c) the recommendations examined and accepted so far?	8.8.88	30.9.88	
	24.11.88	31.12.88	
	23.1.89	31.3.89	
	29.5.89	30.6.89	
	5.7.89	30.9.89	
	23.10.89	31.12.89	
	8.1.90	31.3.90	
	12.4.90	31.12.90	
	21.12.90	31.3.91	
	27.3.91	30.6.91	
	11.6.91	30.9.91	
	3.10.91	31.12.91	

(c) The recommendations regarding Direct Taxes are under consideration of the Government.

1	2	3	4	5	6	7
63.	USQ No 2288 dt. 20.11.87 by Sh. K. Mohandas:	FINANCIAL POWERS TO STATES:				
	(a) whether there is a general demand from the States for more financial powers;		(a) to (d): Demands from States for more financial powers have been considered by the Commission on Centre-State Relations set up on 9th June, 1983	2.3.88 12.7.88 23.9.88 2.1.89 6.4.89 25.9.89 15.12.89	20.5.88 20.8.88 20.11.88 20.2.89 20.5.89 20.11.89 31.3.90	May be pursued
	(b) if so, Government's reaction thereto;		under the Chairmanship of Justice R.S. Sarkaria. Resource base of the States as well as views of the Central Government thereon have also been considered by the Commission. The Commission has submitted its Report to the Government on 27.10.1987, which is under consideration.	29.3.90 13.7.90 18.1.91 27.3.91 4.11.91	30.6.90 31.12.90 31.3.91 30.9.91 31.12.91	
	(c) whether the deficit in the budgets of most of the States is due to narrow resource base; and					
	(d) if so, the steps contemplated in this regard?					

NATIONAL HOUSING BANK BILL

64.	<p>General Discussion dt. 23.11.87 by Dr. Phulrenu Guba, Shri Jagannath Patnaik, Prof. N. G. Rao, Shri V.S. Rao, Shri Thampan Thomas, Sh. G.M. Banatwala, Sh. Manvendra Singh and others:</p>	<p>While suggesting numerous points for the betterment of shelterless people, it was stated that more power will be concentrated in the Reserve Bank of India and the Govt. should look into that. It was further stated that priority and importance should be given to the weaker sections formulating the rules.</p>	<p>The Minister <i>inter alia</i> stated, "I can assure the Hon. Members that I will convey the feelings of the House." He further stated, "I will assure that I will also look into personally about this and while formulating the policy also."</p>	<p>30.9.88 31.12.88 31.3.89 30.6.89 31.3.90 30.6.90 31.9.90 31.12.90 31.3.91 30.6.91 30.9.91 31.12.91</p>	<p>14.7.88 29.9.88 17.1.89 5.4.89 8.1.90 2.4.90 21.6.90 24.9.90 27.12.90 21.3.91 25.6.91 23.9.91</p>	<p>May be pursued.</p>
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XI Session of Eighth Lok Sabha

65.	<p>USQ No. 417 dt. 29.7.88 by Sh. K. Mohandas:</p>	<p>FINANCIAL POWERS TO STATES:</p> <p>(a) whether the resource base of States has shrunk progressively since the First Five Year Plan;</p> <p>(b) if so, the details thereof;</p> <p>(c) whether some States have demanded more financial powers and wider resource base;</p> <p>(d) if so, the details of their demands; and</p> <p>(e) the reaction of Government thereto?</p>	<p>(e) The recommendations of the Commissions in this regard are under consideration of the Government.</p>	<p>29.1.89 29.4.89 29.7.89 29.10.89 31.3.90 30.6.90 31.12.90 31.3.91 30.9.91 31.12.91</p>	<p>2.1.89 29.2.89 8.6.89 11.8.89 15.12.89 29.3.90 13.7.90 22.1.91 27.3.91 4.10.91</p>	<p>May be pursued and clubbed with USQ No. 2288/20.11.87.</p>
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66. USQ No. 522 dt. 29.7.88 by Prof. Narain Chand Prashar:

IMPLEMENTATION OF FOURTH PAY COMMISSION RECOMMENDATION:

- (a) whether any of the recommendations of the Fourth Pay Commission still remains to be implemented by Government in respect of any category of employees of Central Government; and
- (b) if so, the details in this regard and the likely date by which uniform implementation of all the recommendations accepted by government would be ensured and the reasons for delay?

(a) and (b): Government orders have already been issued covering major recommendations of the Fourth Central Pay Commission relating to revision of pay scales, Dearness Allowance, House Rent Allowance, City Compensatory Allowance and Retirement benefits etc. Listed below are some of the important recommendations of the Pay Commission which are under process:—

- (i) revision of rates of subscription and utilisation of funds under the Group Insurance Scheme.
 - (ii) creation of pension fund, uniformity in definition of 'Family' new plan for commutation of pension and a medicare scheme for pensioners.
 - (iii) grant of non-interest bearing advance equal to half-a-month's basic pay once a year.
- In addition, various Ministries/Departments of the Government of India are processing certain specific recommendations of the Pay Commission.

6.8.91 29.10.91
30.10.91 29.1.92

May be pursued.

67. USQ No. 3327 dt. 19.8.88 by Smt. Bhaswarajewari & Smt. Kumbhari Simha:	LEGISLATION ON SECURITIES AND EXCHANGE BOARD OF INDIA:	(c) The new legislation is expected to be introduced in Parliament within a few months.	30.6.89 30.9.89 30.12.89 31.3.90 30.6.90 30.9.90 30.12.91	May be pursued.
(a) whether a comprehensive legislation to arm the Securities and Exchange Board of India with adequate powers to discharge its functions is under consideration;	6.3.89 5.7.89 25.9.89 15.1.90 17.4.90 30.7.90 6.8.91			
(b) if so, the main objectives of the legislation; and				
(c) by what time the new legislation is likely to be introduced?				

XII Session of Eighth Lok Sabha

68. USQ No. 403 dt. CUSTOMS DUTY EVASION (a) & (b): It was *inter-*
 4.11.88 by ON COLOURED PHOTO *alia* stated. "Other than
 Sh. Kali Prasad FILMS ETC. these 13 arrested persons
 Paodey: action has not been initiated against anyone
 else. The matter is being further investigated by
 the Central Bureau of Investigation."

	12.1.89	28.2.89	The matter is under
	3.4.89	31.5.89	investigation by CBI.
	30.5.89	31.8.89	May, however, be
	21.8.89	31.10.89	pursued.
(a)	31.10.89	31.3.90	
	27.3.90	31.7.90	
	4.9.90	31.10.90	
	1.4.91	30.6.91	
	26.7.91	30.9.91	

(a) the number of people arrested and number of those against whom action has been initiated in respect of the racket involving evasion of customs duty on coloured photo films etc. with the alleged connivance of Customs staff at the Cargo Complex near the Indira Gandhi International Airport reportedly unearthed in August, 1988; and

(b) the progress of investigations in this matter?

69. USQ. No. 1330
 dt. 18.11.88 by
 Shri Hafiz Mohd.
 Siddiq:
- IMPLEMENTATION OF RE-
 COMMENDATION OF
 FOURTH PAY COMMISS-
 SION :
- Referring to the reply given on
 18.3.88 to USQ No. 3882 re-
 garding issue of orders on re-
 commendations of Fourth Pay
 Commission and asking:
 (a) whether the process of con-
 sideration of the remaining re-
 commendations of the Fourth
 Pay Commission has since been
 completed, and if so, the de-
 tails there of; and
 (b) if not, the reasons for the
 inordinate delay; and the time
 by which these will be
 finalised?
- (a) and (b) It was inter-
 alia stated. "The remain-
 ing recommendations of
 the Fourth Central Pay
 Commission are actively
 under consideration of
 the Ministry of Finance
 and various other Minis-
 tries/Depts. of the
 Govt."
- 8.3.89
 5.6.89
 8.12.89
 8.2.90
 2.5.90
 1.11.90
 14.2.91
 29.5.91
 9.9.91
- 18.5.89
 18.8.89
 18.2.90
 18.5.90
 18.8.90
 18.2.91
 18.5.91
 18.8.91
 18.11.91
- Partly im-
 plemented on
 16.9.91 May be par-
 sued.
70. USQ. No. 3119
 dt. 2.12.88 by
 Shri S.B. Sidmal
 & Shri S.M.
 Guraaddi:
- CUSTOMS DUTY EVASION
 RACKET AT
 INDIRA
 GANDHI INTERNATIONAL
 AIRPORT:
- (a) whether there has been any
 involvement of Customs offi-
 cials in the Customs Duty evo-
 sion racket at the Indira
 Gandhi International Airport
 unearthed in August, 1988;
 (b) if so, the details thereof;
 and
 (c) the action taken in the
 matter?
- (a) to (c) It was inter-
 alia stated. "The investi-
 gations by the Central
 Bureau of Investigation
 are in progress. Thirteen
 persons have been ar-
 rested by them so far.
 The alleged connivance
 of Customs officials in
 the matter is being
 looked into by the Cen-
 tral Bureau of Investiga-
 tion."
- — — — —
- May be pursued and
 chibbed with USQ 403/
 4.11.88.

1	2	3	4	5	6	7
71.	USQ No. 5322 dt. 7.4.89 by Sh. G. S. Basavaraju :		(b) & (c) The Bill for setting up the National Tribunal of Direct Taxes is under preparation and is expected to be introduced in the Parliament in the Monsoon Session.	5.7.89 27.10.89 21.6.90 7.12.91 6.6.91	6.10.89 30.6.90 31.12.90 30.6.91 31.12.91	May be pursued and clubbed with USQ 673/ 7.11.1986.
		(a) whether Union Government propose to set up separate courts for dealing with appeals regarding Direct and Central taxes;				
		(b) if so, whether any action plan has been drawn up in this regard; and				
		(c) by what time the same will be implemented ?				
XIII Session, 1989 of Eighth Lok Sabha						
72.	SQ. No. 686 dt. 21.4.89 Suppl. by Sh. Urtam Rathod :					
		CONSIGNMENT TAX:				
		The Member wanted to know what was the rate of consignment tax and when did we expect the Bill ?	The Hon'ble Minister <i>inter-dia</i> stated, "Sir, I have given a commitment that the Bill would be brought forward in the Monsoon Session of this year."	14.8.89 13.10.89 4.5.90 21.11.90 31.5.91	20.10.89 20.4.90 20.10.90 31.5.91 31.12.91	May be pursued.

CENTRAL TAXATION LAWS IN SIKKIM:

73. USQ. No. 8256 dt. 5.5.89 by Dr. B.L. Shailesh:

(a) Whether Central taxation laws have become effective in Sikkim since 1 April, 1989; and
(b) if so, whether Union Government have set up an income-tax Department and other offices in that State's headquarters?

(b): It was *inter-alia* stated, "Efforts are being made to set up an income tax office at Gangtok."
23.10.89 5.2.90
12.2.90 30.6.90
21.6.90 31.12.90
7.12.91 30.6.91
20.6.91 31.12.91
May be pursued.

XIV Session, 1989 of Eighth Lok Sabha

IMPLEMENTATION OF CENTRAL INCOME-TAX LAW IN SIKKIM
Asking:

74. USQ. No 633 dt. 21.7.89 by Smt. D.K. Bhandari :

(a) whether it is a fact that the Central Board of Direct Taxes had invited suggestions from people of Sikkim before implementation of the Central Income-Tax Laws to Sikkim;
(b) if so, the details of the suggestion made;
(c) whether Government have examined the suggestions; and
(d) the reaction of Govt. thereto?

(b) to (d): The Committee is examining the difficulties brought to its notice in complying with the Direct Tax Laws and will offer its comments and solutions in its Report to the Govt.
27.10.89 20.1.90
29.12.90 21.4.90
11.4.90 30.6.90
21.6.90 31.12.90
11.1.91 30.6.91
20.6.91 31.12.91
May be pursued and clubbed with USQ 8256/5.5.89

1.	2	3	4	5	6	7
75.	USQ No 3629 dt. 11.8.89 by Dr. B.L. Shailesh :	WORKING OF STOCK EXCHANGES:	(a) whether the Securities and exchange Board of India (SEBI) in its approach paper and draft legislation sent to his Ministry has suggested that the decision making powers available to the various branches of the Govt., including those of the Controller of Capital Issues, should be vested in the Board, which will oversee the working of the Stock Exchanges and ensure investors protection; and	(b) The draft legislation has not yet been finalised.	10.2.90 10.5.90 10.8.90 10.11.90 10.2.91 10.8.91	May be pursued and clubbed with USQ. 3327/19.8.1988
				27.11.90 20.2.90 15.5.90 30.7.90 7.11.90 7.2.91		
			(b) if so, reactions of Government thereto?			

**Ministry of Health and Family Welfare
VII Session, 1986 of Eighth Lok Sabha**

76 USQ No. 520 dt.
6.11.86 by Shri
Vijay Kumar
Minhara :

**PROPOSAL TO INTRO-
DUCE NEW COMMON
SYLLABUS FOR M.E. :**

(a) whether the Central Council of health and Family Welfare has recommended restructuring of medical education;

(b) if so, what are the suggestions of the Central Council of Health and Family Welfare in this regard;

(c) whether Government have considered these suggestions; and

(d) whether Government propose to introduce new scheme and new common syllabus for medical education in the country?

(a) to (d) : It was stated that the recommendation made at the 12th Joint Conference of Central Council of health and Central Family Welfare Council in its meeting held on Sept. 22-24, 1986 would be processed in consultation with the Medical Council of India, State Governments and other concerned authorities.	3.4.87 9.2.88 20.12.88 7.6.89 18.9.89 28.2.90 20.9.90 30.11.90 13.6.91	5.8.87 4.5.88 15.5.89 15.8.89 30.11.89 31.8.90 30.11.90 30.5.91 31.8.91	Request of Ministry to drop the assurance not agreed to vide 20th Report, 8th Lok Sabha May be pursued.
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1	2	3	4	5	6	7	
77.	USQ No. 5094 dt. 10.12.67 by Shri Syed Shahabuddin:	ENQUIRY INTO THE AFFAIRS OF CENTRAL COUNCIL OF YOGA AND NATUROPATHY, CENTRAL RESEARCH INSTITUTE OF YOGA AND VISHWAYATAN YOGA CENTRE :	(a) Whether it is a fact that an enquiry has been conducted by the Union Government in the affairs of the Central Council of Yoga and Naturopathy, Central Research Institute of Yoga and Vishwaryatan Yoga Centre; and	(a) & (b): Nothing adverse has been found in the report relating to accounts of Central Council of Research in Yoga and Naturopathy. The other reports are under consideration.	24.3.88 15.6.88 8.9.88 6.4.89 11.10.89 5.12.89 12.3.90 24.5.90 26.9.90 26.12.90 8.5.91 16.7.91 26.9.91	23.6.88 10.9.88 10.12.88 16.6.89 10.12.89 10.3.90 10.6.90 10.9.90 10.12.90 10.3.91 10.6.91 10.9.91 10.12.91	Matter of Public interest. May be pursued.
			(b) whether the enquiries have been completed and if so, the main conclusions and recommendations made in their reports?				

78. USQ. No 2028 dt. 8.3.88 by Shri Muridhar Mane and Shri C.K. Koppuswamy :

- (a) Whether Government propose to establish a National Drugs and Pharmaceuticals Authority;
- (b) if so, whether the formalities regarding framing rules and regulations of the above authority have been completed;
- (c) if so, the details thereof; and
- (d) if so, the reasons therefor?

23.3.89
11.5.89
11.8.89
9.10.89
11.6.90
9.9.91
3.10.91

(a), (b), (c) and (d): The details in this regard are in an advanced stage of finalisation.

7.3.89
7.6.89
7.9.89
7.12.89
7.9.90
7.9.91
31.10.91

Matter of public importance. May be pursued.

79. USQ. No 971 dt. 5.5.88 by Prof. Madhu Dandavate :

DEATHS DUE TO CONSUMPTION OF SPURIOUS DRUGS :

Referring to the reply given to QZ dt. 28.4.88, that there were 22 hospitals which had returned the drugs to the Central Medical Depot at Bombay on the ground that some of the drugs were sub-standard drugs, and in some cases date of expiry wrong, the Member desired the Minister to use her good offices with the State Govt. to seek that recommendations of the Lentin Commission were also effectively implemented by the State Govt.?

16.8.88
25.9.89
23.1.90
8.3.90
26.9.90
24.12.90
9.5.90

5.11.88
5.11.89
5.2.90
5.5.90
5.11.90
5.2.91
5.6.91

Matter of Public interest. May be pursued.

7

6

5

4

3

2

1.

80. USQ. No. 1973-A NUTRITIONAL STUDIES
 dt. 12.5.88 Suppl. ON THE STATUS OF
 by Shri C. NEGLECTED TRIBALS :
 Madhav Reddi :

21.10.88 12.11.88 May be pursued.

The Member stated, " The Minister stated, Minister knows the problem of "We will examine it Bastar District and the tribal again and whatever areas in that State. It is not possible from the within the means of the State Government of India Government to take up such side, we will take it for massive programmes. The prime consideration." programmes such as the Midday Meal, etc. through which you supply the nutrients to remove Vitamin A deficiency, etc. which you have mentioned. Some such programmes has to be taken up particularly in the tribal areas. The only programme that the Government of India had taken up so far is, supply of rice at cheap rate at one rupee eighty five paise. I would like to know, apart from that, what else is being considered by the Central Government ?

XI Session, 1988 of Eighth Lok Sabha

81.

USQ. No. 845 dt. SETTING UP OF NATIONAL DRUG & PHARMACEUTICALS AUTHORITY:
 2.8.1988 by Shri Srikantha Datta Narasimha Raja Wadiyar :

26.4.90 2.5.90 May be clubbed with
 13.7.90 10.8.90 USQ. No. 208/8.3.88
 6.10.91 30.10.91 and be pursued.

(a) whether the proposal to set up a National Drugs and Pharmaceutical Authority is under consideration of Government;

(b) if so the reasons for not implementing the proposal so far;

(c) whether the proposal is expected to be implemented during the current financial year; and

(d) if so, the steps taken in this regard?

(b) to (d): Various aspects relating to the setting up of the National Drugs and Pharmaceuticals Authority are under active consideration of the Government and are expected to be finalised soon.

1.	2	3	4	5	6	7
82.	SQ. No. 6 dt. 2.11.88 Suppl. by Shri E. Ayyappa Reddy:	SUPPLY OF SPURIOUS AND SUBSTANDARD STERILISING AGENT TO GOVERNMENT HOSPITALS:	XII Session, 1988 of Eighth Lok Sabha			
		The Hon'ble Member wanted to know whether the Govt. would constitute a special task force for the purpose of going into and detecting spurious drugs, whether they were going to increase the task force and whether they would review as to how many cases had been detected, prosecuted and guilty punished and convicted?	The Minister stated as Under:—	6.4.89 31.7.89 19.10.89 20.12.89 9.3.90 29.10.91	2.5.89 2.8.89 2.11.89 2.2.90 2.5.90 2.11.91	Matter of public interest. May be pursued.

83. SQ. No. 6 dt. SUPPLY OF SPURIOUS
2.11.88 AND SUBSTANDARD
Suppl. STERILISING AGENT TO
by Shri E. Ayyappa REDDY GOVERNMENT HOSPI-
TALS:

While pointing out certain defect in the Drugs & Cosmetics Act, the hon'ble Member wanted to know whether the Minister would review the functioning of the Act and take appropriate steps to rectify the defects in the Act and enable the private persons to prosecute the accused persons?

The hon'ble Minister stated as under:—
"Sir, we will definitely look into the case, since they have received the report only on 31.10.88, that is, only three days before, after that we have advised the Central Drugs Inspector there to take necessary action.
So, again I assure the hon. Member that we will review the whole thing and if any amendment is to be made in the Act, we will come before the House."

6.4.89	2.5.89	Matter of public interest.
31.7.89	2.8.89	May be pursued.
19.10.89	2.11.89	
20.12.89	2.2.90	
9.3.90	2.5.90	
29.10.91	2.11.91	

1.	2	3	4	5	6	7
84.	SQ. No. 9 dt. 2.11.88 Suppl. by Shri Prakash V. Patil:	ALARMING INCREASE IN SPURIOUS DRUGS :	The Minister <i>inter-alia</i> stated, "We will write to the State Govts. in this regard and all a meeting for detailed discussion in due course."	31.3.89 18.9.89 10.1.90 9.3.90 1.10.90 27.11.90	2.5.89 2.11.89 2.2.90 2.5.90 2.11.90 30.11.91	Matter of public interest. May be pursued.
85.	SQ. No. 9 dt. 2.11.88 Suppl. by Prof. Madhu Dandavate:	ALARMING INCREASE IN SPURIOUS DRUGS:	The Hon'ble Member wanted to know whether the inquiry in regard to Bombay medical Store, who had sent a number of drugs which were below standard to certain hospitals even though the letter of intent was not there, has been conducted and what were the findings of the inquiry?	31.03.89 18.09.89 10.01.90 09.03.90 1.10.90 27.11.91	02.05.89 02.11.89 02.02.90 02.5.90 02.11.90 30.11.91	Matter of public interest. May be pursued.

XIII Session, 1969 of Eighth Lok Sabha

86. SQ. No. 1147
 dt. 1.3.69 by
 Shri Balasahab
 Vihbe Patil :

FREQUENT STRIKES BY
 DOCTORS AND OTHER
 STAFF OF HOSPITALS :

(a) whether declaration of strikes in hospitals by doctors and other medical staff is on the increase;	(a) to (d) The information is being collected and will be laid on the Table of the Sabha.	29.12.69 27.2.90 31.7.91	1.3.90 1.6.90 1.9.91	Matter of public interest. May be pursued.
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(b) if so, the number of such strike that took place, state wise during the last three years;

(c) whether an enquiry committee has been constituted by Union Govt. to find out the causes of frequent strikes by the medical personnel and if so, the composition, terms of reference of expected to submit the report; and

(d) if not, how Govt. propose to tackle the situation?

1.	2	3	4	5	6	7	
87.	USQ.No. 1829 dt. 8.3.89 by Shri V. Tulsiram and Shri Balasabeb Vikhe Patil :	SETTING UP OF AN INDEPENDENT BODY FOR DRUG CONTROL :	(a) whether Government propose to set up an independent body for quality control of drugs;	(a) to (c): The proposal to set up a National Drug Control Authority is under examination.	24.7.89 23.10.89 7.5.89 16.8.91 29.10.91	8.9.89 8.12.89 8.6.90 dt. 8.3.88 30.9.91 31.12.91	May be pursued and clubbed with USQ. 2028
			(b) if so, the details of its composition and functions; and				
			(c) the time by which such a body is expected to be constituted?				
88.	SO. No. 294 dt. 15.3.89 by Shri Harish Rawat :	INCENTIVES TO GOVT. EMPLOYEES FOR PROMOTING SMALL FAMILY NORMS:	(a) whether Government are considering to review the pattern of cash incentive scheme designed to promote small family norm amongst Government employees; and	(a) to (b): The scheme of giving cash incentives to Central Government employees for promoting small family norm is under review.	8.6.89 18.9.89 12.12.89 6.3.90 14.6.90 12.9.90 12.12.90 12.3.91 11.6.91	15.9.89 15.12.89 15.3.90 15.6.90 15.9.90 15.12.90 15.3.91 15.6.91 15.9.91	Matter of public interest. May be pursued.
			(b) whether payment of the incentive at a flat rate to all employees irrespective of their grade is being considered ?				

89. USO No. 3893 dt. NEWS ITEM CAPTIONED
29.3.89 by Dr. G. "WARNING AGAINST
Vijaya Rama ANTI-BIOTICS";
Rao :

(a) whether attention of (a) to (c) : The 23.10.89 29.12.89 Matter of public interest.
Government has been drawn to information is being 15.1.90 29.3.90 May be pursued.
the news item captioned collected and will be laid 5.4.90 26.6.90
"Warning against antibiotics" on the table of the
published in the Hindustan Sabha,
Times dated 4th February,
1989;

(b) if so, the recommendations
made in Paediatric Undate, 89
a two-days refresher course;
and

(c) whether the malpractices of
prescribing antibiotics is
particularly rampant in
diarrhoea management leading
to colossal wastage and danger
to infants?

90. **90. No. 598 dt. ENQUIRY COMMISSION
12.4.89 by Dr. AGAINST COMPANIES
Krupasindhu SUB-
Bhoi : STANDARD DRUGS AND
EQUIPMENTS :**

The member wanted to know whether a CBI inquiry would be instituted against the Drug Controllers who had committed these lapses and to thoroughly enquire into and apprehend the black-marketeers and all those people connected with it. He requested the Minister to take action and he would give all the evidence at his command, against all those pharmaceutical companies. He also requested the Chair to direct the Govt. to institute a CBI inquiry against the drug controllers of Delhi, Maharashtra and Tamil Nadu.

29.8.89

12.10.89 Matter of public interest.
May be pursued.

91. SQ No. 598 dt. ENQUIRY COMMISSION
 12.4.89 Supp. by AGAINST COMPANIES
 Shri Ram Bhagat SUPPLYING SUB-
 PARWAN : STANDARD DRUGS AND
 EQUIPMENTS :

The Hon'ble Member stated as under: "sub-standard drugs and medical equipment are being supplied and the use of such equipment has resulted in the deaths of so many patients. In a recent reply, the Government had stated that in Delhi 16 companies were found to be manufacturing sub-standard drugs, but no action was taken against them. I would like to know the names of these 14 companies."

29.8.89 12.10.89 Matter of public interest.
 May be pursued.

92. SETTING UP OF UNIFIED HOSPITAL AUTHORITY:

SQ No 741
dt. 26/4/89 by
Shri Ram Pyare
Panika :

(a) the details of new hospitals under construction in Delhi;	(b) to (c): A proposal for reorganisation of medicare facilities in the Union Territory of Delhi, which <i>inter-alia</i> , includes the possibility of a establishment of Delhi Hospitals Authority is under consideration.	23.2.90 15.10.90 7.1.91 24.4.91	25.4.90 25.12.90 25.3.91 25.6.91	May be pursued and clubbed with USQ No. 10792/12.8.88
(b) whether Government propose to set up unified hospitals authority to streamline the functioning of all the hospitals and to provide better medical care in Delhi; and				

(c) if so, the details thereof?

93. USQ No 7000 dt. 26.4.89 by Dr. Digvijay Singh: REVIEW OF INCENTIVES FOR FAMILY PLANNING PROGRAMME ;

(a) whether Government propose to review incentives and disincentives pattern in order to make family planning programme a grand success; and	Incentives available to the Central Govt. employees at present are however under review.	24.7.89 18.9.89 12.12.89 6.3.90 14.6.90 11.9.90 7.1.91 12.3.91 11.6.91 16.9.91	15.9.89 16.12.89 15.3.90 15.6.90 15.9.90 15.12.90 15.3.91 15.6.91 15.9.91 15.12.91	May be pursued and clubbed with USQ No. 294 dt. 15.3.89
(b) if so, the details thereof; and if not, the reasons therefor?				

94. USQ.No 8951 dt. 10.5.89 by Shrimati Geeta Mukherjee :	CENTRAL BLOOD BANK, CALCUTTA (a) whether the Government's attention has been drawn to the news on Central Blood Bank, Calcutta published in the 'Telegraph' dated 5 March, 1989; and (b) if so, the details thereof and the correctives steps taken to remedy the situation?	1.9.89 22.1.90 12.2.90 14.5.90 17.8.90 26.10.90 15.1.91 8.4.91 9.7.89 7.11.91	9.11.91 9.2.90 9.5.90 9.7.90 9.10.90 9.1.91 9.4.91 9.7.91 9.10.91 8.3.92	May be pursued.
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Ministry of Home Affair
VIII Session, 1967 of Eighth Lok Sabha

96. **SO. No. 82** **FIRE SAFETY MEASURES** The Minister stated. Nil
dt. 31.7.67 Suppl. **IN HIGH RISE BUILDINGS** "The total loss of all
 by **IN DELHI** these things is being
Shrimati Geeta (a) The Member stated as worked out now. The
Mukherjee : under:
 "In this Ansal Bhavan, we have account of everything is
 our National Federation of not available now
 Indian Women's office. One of because the entire thing
 our friends got caught there. is being processed and
 So, I would like to know two worked out."
 things from you. Firstly, is it a
 fact that the Helicopter that
 was sent for rescuing had such
 draught that is increased the
 fire. This was reported in the
 press. May I know from you
 whether it was true or not? If
 so, what happened after the
 fire? This building is closed
 now. We are all thrown out
 here and there. What happened
 to the compensation for those
 people who were affected by
 this fire?"
- May be pursued.

97. SO No. 82 dt. FIRE SAFETY MEASURES
31.7.67 Suppl. by IN HIGH-RISE BUILDINGS
Shri Bhagwat Jha IN DELHI

May be pursued.

-NIL-

-NIL-

The Member stated as Under: The Minister stated, "I share the anxiety expressed by Shri Azad. He must be aware fully well that because there are certain deficiencies on the building bye-laws, the Parliament in its wisdom has passed this Fire Safety Measures Act. The rules which are framed now are very stringent. As mentioned by the hon. Member, when we visit these buildings, we are trying to register cases against the defaulting owners and authorised contractors of these high-rise buildings. Some of them are not here and they are trying to escape also. I can assure that we are taking the strongest measures possible and within three months, that is by 30th September, we see to it that these deficiencies are removed and such accidents do not recur."

98. USQ No. 5295

dt. 28.8.67

by Shri Braja
Mohan Mohanty :

**CONTRIBUTION TO
INDIAN ORGANISATIONS**

(a) whether several Indian Organisations had received contributions of more than Rs. 500 crores from abroad last year;	31.12.67: 6.1.68 20.5.68 9.6.68 10.11.68 30.11.68	(c) and (d): The present Act does not provide punishment for misutilisation. The amendment of the Act is under consideration.	28.11.67 28.2.68 28.5.68 28.8.68 28.11.68 28.2.69	Request of Ministry to drop the assurance not agreed to vide 19th Report (8th L.S.)
(b) if so, whether some of the organisations are linked with political parties and communal organisations of the country;	7.4.69 18.9.69 30.11.69 25.5.90 27.11.90 30.5.91		28.5.69 28.11.69 28.5.90 28.11.90 27.5.91 29.11.91	May be pursued.
(c) whether the Foreign Contribution (Regulation) Act is not adequate to follow up the utilisation of funds from foreign countries; and				
(d) if so, the reaction of Govt. thereto ?				

1.	2	3	4	5	6	7
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IX Session, 1967 of the Eighth Lok Sabha

99. USQ No. 659
dt. 11.11.87

by
Dr. A.K. Patel:

IMPORT OF PISTOLS FROM CZECHOSLOVAKIA

(a) whether 9 mm pistols purchased for meeting the requirement of Police forces at a cost of Rs. 6.20 crores Czechoslovakia have found to be defective; (b) whether the same firm sold at the same time to another country at a much lower price; (c) if so, the facts thereof; (d) what was the international market price of similar weapons at that time; (e) the price per piece paid by India;

(d) and (e): The matter is under investigation and facts relating to prices will be gathered during the investigation. The price of the weapon as provided in the contract was Rs. 3438 (FOB) per piece.

(f) and (g): A sum of Rs. 3,17,93,022/- paid to the firm for the supply of 8892 pistols through an irrevocable letter of credit is being recovered. An agreement has been reached with the firm terminating the contract for supply of pistols and refund of amount paid by the Government.

19.2.88	11.5.88	The matter is under investigation of CBI.
6.5.88	11.8.88	
4.8.88	11.11.88	May, however, be
15.11.88	11.2.89	pursued.
13.3.89	11.5.89	
31.5.89	11.8.89	
6.12.89	11.2.90	
14.2.90	11.5.90	
9.8.90	11.11.90	
20.11.90	11.2.91	
19.2.91	11.5.91	
19.5.91	11.8.91	

(g) whether the excess amount is being recovered and if not, the reasons therefor?

100. USQ No. 1703
 dt. 18.11.87 by
 S/Shri Lakshman
 Mallick, B.M.
 Bhoye, Srihari
 Rao and Narsing
 Suryawanshi:

PLAN TO FIGHT
 COMMUNALISM

(a) whether there is any (a) and (b): No new proposal under consideration of action plan to curb Government for an action plan communalism in the to fight communalism country has yet been envisaging steps (i) to curb the finalised. Some growing influence of funda- amendments to the mentalist and religious forces. Foreign Contribution (ii) to evolve a conduct for (Regulation) Act are political parties. (iii) to regulate under consideration. foreign contributions; and (iv) to devise more effective preventive measures; and (b) if so, the details thereof?

14.11.90 Dropping request was
 12.2.91 considered by the
 18.2.91 Committee *vide* Memo.
 18.8.91 No. 18 Oral Evi. was
 taken on 28.6.90.
 May be pursued and
 clubbed with USQ No.
 5295 dt. 28.8.1987.

97. SO No. 82 dt. FIRE SAFETY MEASURES
 30.11.87
 VII Session, 1987 of Eighth Lok Sabha

	2	3	4	5	6	7
101. SO No. 272 dated 25.11.87 Suppl. by Shri S. Jaipal Reddy:		MISUSE OF FOREIGN FUNDS				
		<p>'Stating that there was no monitoring mechanism to scrutinise the expenditure incurred by various voluntary agencies receiving foreign funds, the Member wanted to know whether the Minister had received complaints about the misuse of the funds and if so, what action had been taken thereon.</p>	<p>Stating that there was monitoring mechanism, the Minister further said, "I think the hon. Member is having a particular organisation in mind. He has spoken to me about this and I told him that I will give him answer."</p>	<p>19.2.88 20.5.88 10.11.88 13.12.88 7.3.89 27.9.89 6.12.89 8.5.90 31.7.90 24.1.91 22.7.92</p>	<p>24.5.88 24.8.88 24.11.88 24.2.89 25.5.89 24.11.89 24.4.90 24.7.90 24.10.90 24.7.91 24.1.92</p>	<p>May be pursued.</p>

DELUGE OF FOREIGN FUNDS

102. USQ No. 1042 dt. 11.5.88 by Shri Ajay Biswas and Shri Zainal Abidin:

6.2.91 10.8.91 May be pursued and clubbed with USQ No. 5295 dt. 28.8.1987.

- (a) whether there has been a (c) and (d): The Foreign deluge of foreign funds in the Contribution (Regulation) Act, 1976 has country in the name of contribution) Act, 1976 has been thoroughly voluntary organisations since 1983 in spite of the provision of reviewed and its the Foreign Contributions amendment is being (Regulation) Act, 1976; considered.
- (b) if so, the reasons therefor;
- (c) whether there are any lacunas in the said Act; and
- (d) if so, whether the Act is proposed to be amended?

103. SQ. No. 1043 dt. 11.5.88 Suppl. by Prof. N.G. Raaga:

VOLUNTARY ORGANISATIONS IN ANDHRA PRADESH RECEIVING FUNDS FROM ABROAD

28.8.90 11.2.91 May be pursued and clubbed with USQ No. 5295 dt. 28.8.1987.

20.2.91 23.8.91

The Member stated, "In the light of the facts which have come to light not only now but in the recent past in the other House also, Government should come forward, on an early occasion, to amend this law and make it fool-proof so that political interests of other countries would not try to exploit the social and economic weakness of our country." next Session".

The Minister stated, "I entirely agree with the hon. Member. Amendments have been finalised. It was my hope that we would be able to introduce it in this Session. But I am absolutely sure that we will introduce it in the next Session".

1.	2	3	4	5	6	7
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XIII Session, 1989 of Eighth Lok Sabha

104. USO. No. 4540. AMENDMENT TO FORE-
 dt. 3.4.1989 by IGN CONTRIBUTION
 Prof. Ramkrish- (REGULATIONS) ACT.
 na More: 1976

(a) whether Government are contemplating to amend the foreign Contribution (Regulations) Act, 1976;	(a) to (d): Yes. Sir. The proposal for amendment of the Foreign Contribution (Regulations) Act 1976 is under consideration and a Bill for the purpose will be brought before the Parliament as soon as necessary formalities are completed.	25.9.89 24.10.89 1.2.90 30.4.90 11.7.90 1.10.90 28.12.90 17.7.91	2.10.89 2.1.90 2.4.90 2.7.90 2.10.90 2.1.91 2.7.91 2.1.92	May be pursued and clubbed with USO No. 5295 dt. 28.8.1987.
(b) if so, the salient features of the amendments proposed;				
(c) whether Government also propose to liberalise the procedure regarding receipt of foreign contributions by voluntary trusts/associations engaged in supplementing Government's 20-point programme for the welfare of the poor people; and				
(d) if so, the details thereof and when a final decision is likely to be taken?				

105. USQ No. 5507 dt. SHIFTING OF INTERNAL
10.4.89 by Shri SECURITY ACADEMY
V.S. Krishna Iyer:

- (a) whether there is any proposal to shift the Internal Security Academy from Mt. Abu, Rajasthan to Bangalore;
- (b) whether the land required for the above purpose has been acquired;
- (c) if so, when it will be shifted; and
- (d) the reasons for and advances of shifting the above Academy to Bangalore?
- (b) to (d): It was inter-alia stated, "The proposal is being examined in the Ministry and suitable decision for the shifting or otherwise of the Academy would be taken in due course, on merits."
- 9.10.89 Request of Ministry to
9.4.90 drop the assurance not
9.7.90 agreed to. May be pursued.
9.1.91
9.4.91
9.7.91
9.10.91
- 9.10.89
9.1.90
5.4.90
31.10.90
8.1.91
9.4.91
9.7.91

1. 2 3 4 5 6 7

XIV SESSION, 1969 OF EIGHTH LOK SABHA

REVIEW OF FOREIGN CONTRIBUTION (REGULATION) ACT, 1976

106. USQ No. 987
dt. 24.7.89 by
Shri M.V.
Chandrasekhara
Murthy:

(a) whether Government have undertaken a review of Foreign Contribution (Regulation) Act, 1976 recently; if so, the details thereof;

(b) whether Government have held discussions or it is proposed to hold discussions with representatives of voluntary associations/organisations engaged in the welfare of poor people and other development activities with the help of foreign contributions received by them from abroad under the said Act to seek their views;

(c) if so, a brief resume of the discussions held and the outcome thereof; and

(d) whether any new guidelines have been/are being issued under the said Act; and if so, the details thereof?

(a) Yes, Sir. The details are being worked out, which will be disclosed at the time of the introduction of the bill.

20.11.89
3.11.89
11.7.90
11.10.90
12.12.90
9.4.91

23.3.90
23.6.90
23.9.90
23.12.90
23.3.91
23.9.91

May be pursued and clubbed with USQ No. 5295 dt. 28.8.1987.

3.

XIV Session, 1989 of Eighth Lok Sabha

107. SO No. 269 dt. INFLOW OF FOREIGN
7.8.89 Suppl. by CONTRIBUTION
Shri T. Basheer

<p>(a) The Member stated as Under:— "Is it a fact that the present statute in this regard is inadequate to check and monitor the receipt and utilisation of funds by various organisations. If so, does Govt. propose to bring a new law regarding this for facing such a situation?"</p>	<p>The Minister stated, "The present statute is inadequate in some respects but a draft amendment Bill has been prepared. I hope that it should be possible to introduce it in this Session. But I am afraid, it will not be possible to introduce it in this Session. I hope that the Govt. will be able to finalise the amendment Bill and bring it up before Parliament."</p>	<p>6.11.89 11.5.90 7.11.90 14.5.91</p>	<p>7.5.90 7.11.90 7.5.91 7.11.91</p>	<p>May be pursued and clubbed with USO No. 5295 dt. 28.8.1987.</p>
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1.	2	3	4	5	6	7
108.	USQ No. 2667 dt. 5.12.85 by Shri S.M. Bhattam	SMUGGLING OUT OF ANTIQUES FROM INDIA	(a) whether it is a fact that a recent United Nations Scientific Cultural Organisation Report stated that more than 70,000 antiques have been smuggled out of India during the last ten years; and (b) whether the Antiquity and Art Treasures Act, 1972 is intended to be amended so as to plug several lacunae in order to effectively deal with the smugglers?	7.12.88 21.6.89 12.1.90 15.5.90 16.10.90 18.6.91	5.6.89 5.12.89 5.6.90 5.12.90 5.6.91 5.12.91	May be pursued.

109. USQ No. 1014 dt. PURCHASE OF NIZAMS
 12.11.87 by Dr. JEWELS BY GOVERNMENT
 (Mrs.) T. Kalpana
 Devi

(a) whether Government propose to buy certain collections of jewels belonging to erstwhile Nizam of Hyderabad;

(a) to (d):
 It was inter-alia stated, "Further action in the matter will be taken in the light of judgement of the Court."

19.3.90 Dropping request was considered by the Committee on 4th Sept. 1989. The Committee decided not to drop the assurance.

8.12.89
 16.11.90
 26.4.91

(b) if so, the details of jewels proposed to be bought and the cost involved in each jewels;

The Committee was again requested by the Ministry to drop the assurance. It was considered by the Committee on 16.10.1990 and decided not to drop the assurance. It is to be reported upon.
 May be pursued.

(c) the specific purpose for buying these jewels; and

(d) the arrangements which have been made for safety and risk-free availability of these jewels in the National Museum?

IX Session, 1967 of Eighth Lok Sabha

110. USQ No. 2920 dt. 26.11.67 by Shri Aziz Qureshi

TEACHERS' PARTICIPATION IN ACTION PLAN OF NEW EDUCATION POLICY

- (a) the special provisions made in regard to teachers' participation in the action plan of National Education policy;
- (b) whether there is any proposal to give more representation to teachers in NCERT and UGC as per these special provisions;
- (c) whether there is provision of special participation of school teachers in the National Level committee of the National Teachers Welfare Organisation, and the details of proposals;
- (d) whether teachers and instructors will be given more representation in the National Teachers and Instructors Training Council; and
- (e) the action taken to make the Teachers Training Council a statutory body?

(e) The National policy envisages that the National Council of Teachers Education will be provided necessary resources and capability to accredit institutions of teacher education and provide guidance regarding curricula and methods. The Programme of Action which has worked out specific strategies to implement the provisions of the Policy, envisages that National Council of Teacher Education will be given autonomous and statutory status. These provisions of the Policy and the Programme of Action will be taken up for implementation over a period of time.

20.4.88 Request of Ministry to drop the assurance not agreed to (18th Report, 8th Lok Sabha) May be pursued.

26.8.88

26.11.88

11.12.89

11.5.90

11.11.90

11.5.91

11.11.91

X Session 1988 of Eighth Lok Sabha

111. USQ No. 6223
dt. 7.4.88 by
Dr. A.K. Patel

**SEMINAR ON VEDIC
MATHEMATICS**

- (a) whether a seminar on Vedic Mathematics was recently held at Jaipur;
- (c) Government will take action on the final recommendations on the subject as may be received from the Expert Committee.

12.2.91

31.1.92 The earlier Committee took Evi. of the representative of Ministry (7th Report of 9th L.S.). May be pursued.

(b) the names of Indian and foreign scholars who participated in it;

(c) the organisations and institutions associated with the seminar and whether the National Council on Educational Research and Training had any role in it and if so, in what way;

(d) the highlights and the outcome of the seminar; and

(e) how it proposes to extend the benefit to school boys and college students all over the country?

1.	2	3	4	5	6	7
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XI Sections, of Eighth Lok Sabha

112. SQ. No. 213 dt. AMENDMENTS TO ANTI-
28-7-88 by Prof. QUES ACT, 1972
Ramkrishna
Bhore

(a) whether the Archaeological Survey of India (ASI) has a proposal to make the Antiquities and Art Treasures Act of 1972 more effective and several amendments thereto are contemplated;

(b) if so, the broad details in this regard;

(c) whether the smuggling or theft of antiques is also proposed to be more a cognizable offence; and

(d) if so, the details thereof?

28-10-88
26-6-88
12-1-89
15-5-90
16-10-90
8-6-91

28-4-89
28-10-90
28-4-90
15-12-90
5-6-90
15-12-91

May be pursued and clubbed with USO No. 2667/5-12-85.

113. SQ No. 291 dt. ART OBJECTS SENT
28-7-88 by Shri ABROAD
Syed Shahabuddin

(a) the number of art objects sent to USA, France and USSR for the Festivals of India;

(b) the particulars of the art objects damaged/lost;

(c) whether the responsibility for loss and damage has been fixed; and

(d) whether the art objects were insured and if so, the amount claimed/received against insurance claim?

21-10-88
13-3-89
9-3-89
10-10-89
4-12-89
15-2-90
23-4-90
28-8-90
24-1-91
30-7-91

27-1-89
27-4-89
27-7-89
27-10-89
27-1-90
27-4-90
27-7-90
27-10-90
27-4-91
27-10-91

Partly implemented on 13-10-1989.
May be pursued.

XII Session, 1968 of Eighth Lok Sabha

114. USQ.No. 1465 dt. NEGOTIATION FOR SUPER
21-11-68 by Shri COMPUTER

P.M. Sayeed and
Shri Banwari Lal
Purohit

- | | | | | |
|---|--|--|---|---|
| (a) the latest position regarding procuring super computer and allied technology for use in India; | (a) It was <i>inter-alia</i> approved and stated, "A final selection of the system is still awaited." | 6-4-89
5-9-89
16-10-89
20-11-89 | 30-4-89
31-8-89
31-10-89
31-1-90 | Matter of public interest.
May be pursued. |
| (b) the country with which negotiations have since been initiated; and | (b) the systems are being considered from USA and Japan. | 4-2-90
28-6-90
19-9-90
14-6-91 | 30-4-90
31-8-90
30-11-90
30-9-91 | |
| (c) the estimated cost and approximate time by which it is likely to be completed and put into service? | (c) It was <i>inter-alia</i> stated, "The final decision of the choice of the systems is yet to be taken." | | | |

1.	2	3	4	5	6	7
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XIII Sessions, 1989 of Eighth Lok Sabha

115. SQ. No. 413 dt. RESERVATION FOR
30-3-89 Suppl. by SPORTS PERSONS IN
Shri N. Dennis: PROFESSIONAL COURSES

The Hon'ble Member stated, "The Minister stated, whether this Government has consulted the State any request from the Governments and whether any State Governments. Initiative has been taken by and, if so, what is the us from the Department consensus arrived at after the of Youth Affairs and discussion and consultation." Sports. A group has He further stated, "the Hon. been constituted. We Minister has stated that a cannot say whether the Group is being constituted in report will be ready in this regard. May I know one or two months. But, whether any preliminary report we will try to do it as far has been submitted and as possible and this whether any time-limit is given Group will consult the for submitting a report on this State Governments also and whether the State as to what their Government or any recommendations are." organisation has suggested or demanded anything on this point."

30-11-89 May be pursued.
28-2-90
31-5-90
31-8-91
3-11-91

22-9-89
7-12-89
6-3-90
12-6-90
6-6-91
3-9-91

XIV. Session, 1989 of Eighth Lok Sabha

116. SQ No. 143
 dt. 27.7.89 by
 Dr. Chandra
 Shekhar Verma
 and Shri Shantital
 Patel

REDUCTION IN SUPERANNUATION AGE OF TEACHING AND NON-TEACHING STAFF IN KV's

(a) Whether there is any proposal to reduce the superannuation age of teachers and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

(b) if so, the details and justification thereof; and

(c) the dates from which the reduction is proposed to be made effective?

(c) Formal orders are yet

25-10-89

26-1-90

Partly implemented.

to issue.

30-1-90

26-4-90

May be pursued.

age of teachers and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

3-5-90

26-7-90

Partly implemented.

and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

10-7-90

26-10-90

Partly implemented.

and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

30-11-90

25-1-91

Partly implemented.

and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

20-2-91

25-4-91

Partly implemented.

and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

6-6-91

25-7-91

Partly implemented.

and principals as also that of non-teaching staff of Kendriya Vidyalayas from 60 to 58 years;

18-7-91

25-10-91

Partly implemented.

1.	2	3	4	5	6	7
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XIV Session of Eighth Lok Sabha

117. USQ. No. 1580
dt. 27-7-89 by
Dr. Chandra
Shekhar Tripathi.

RECOVERY OF RARE
STATUES IN DELHI

(a) whether certain rare statues (c) Matter is being
have been recovered from a investigated by Police. 16-5-90 27-10-90 Matter of public impor-
shop in Delhi recently; 17-10-90 27-4-91 tance.
18-6-91 26-10-91 May be pursued.

(b) if so, the number of these (e) The matter is under
statues; consideration in courts.

(c) the action taken by
Government against the shop-
keeper;

(d) whether he was arrested
earlier also in this connection;
and

(e) if so, the punishment
awarded to him in that case?

USQ, No. 2458
 dt. 3-8-89 by
 Rammes for SCs/STs.

Smt. Basavaraj-
 wari and Shri
 G.S. Basavaraju.

Question	Answer
(a) whether Government propose to initiate a crash programme of education and other developmental inputs for benefit of Scheduled Castes and Scheduled Tribes during way. 1989-90;	14-12-89 20-4-90 23-10-90 11-1-91 10-4-91 6-6-91
(b) if so, details of the programme and the States and habitations selected and initiating the programme; and	2-2-90 2-5-90 2-11-90 2-2-91 2-5-91 2-8-91
(c) the time by which the scheme is likely to be implemented?	Partly implemented. May be pursued.

1.	2	3	4	5	6	7
119.	USQ No. 3302 dt. 10-8-99 by Shri Marasing Saraywansi	NON-FORMAL EDUCATION CENTRES				
			(a) whether Union Govt. have drawn up a crash programme to set up non-formal education centres in the country;	(d) The process of identification of 10,000 habitations in these 10 States is under way.	9-5-90 9-5-90 9-11-90 9-2-91 9-5-91 9-8-91	Dropping request is before the Committee vide Memo No. 7. May be pursued. Partly implemented on 29 December, 1989 vide SS No. II/72.
			(b) if so, the details thereof;	14-12-89 18-4-90 19-10-90 10-1-91 10-4-91 6-6-91		
			(c) the places where such non-formal education centres are proposed to be set up; and			
			(d) the progress made in this regard so far?			

Ministry of Industry
 IIInd Part of VIII Session, 1987 of Eighth Lok Sabha

1	2	3	4	5	6	7
120.	USQ No. 325 dated 27.7.1987 by Shri Amar Roy Pradhan and Shri Chittai Mahata	ESTABLISHMENT OF TECHNOLOGY DEVELOPMENT AGENCY	(a) & (b) A Technology Development Agency has been recommended by a Committee appointed by the Government and is under consideration	4.11.87 28.1.88 17.11.88 6.11.89 8.10.90 18.6.91	28.1.88 28.4.88 28.4.89 28.4.90 28.4.91 28.10.91	May be pursued.
			(b) what are the aims and objects of the proposed development agency and to what extent the small sector industries will be benefited thereby?			

1.	2	3	4	5	6	7
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IX Session of Eighth Lok Sabha

121. USQ No. 4644 REHABILITATION PLAN
dt. 8.12.87 FOR PUBLIC SECTOR
By Shri Thampan DRUG UNITS
Thomas

Referring to the reply given to USQ. No. 3952 on 24th March, 1987 regarding renewal of wage agreements in the Smith Stanistreet Pharmaceuticals Limited and asking:	(a) & (b). The Rehabilitation plans in respect of Bengal Chemicals and Pharmaceuticals Limited and Bengal Immunity Limited prepared by Consultants are under consideration of the Industrial Reconstruction Bank of India. These consultants have not yet submitted Rehabilitation Plan in respect of Smith Stanistreet Pharmaceuticals Limited.	22.3.88 5.7.88 10.11.88 21.12.88 25.4.89 23.6.89 13.9.89 30.11.89 12.2.91 18.3.91 3.6.91 10.9.91	7.6.88 7.9.88 7.12.88 7.3.89 7.6.89 7.9.89 7.12.89 7.3.90 6.3.91 7.6.91 6.9.91 7.12.91	May be pursued.
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(b) if so, the details thereof?

X Session of 1988 Eighth Lok Sabha

122. USQ No. 8422
dt. 26.4.88
by Sh. S.M.
Gurmeedi

FINANCIAL RESTRUC-
TURING OF SUBSIDIARY
UNITS OF BHARAT
BHARI UDYOG NIGAM
LTD.

(a) whether the proposal for (b) & (c): Taking a long financial restructuring of the term view of financial re- subsidiary units of the Bharat quirement, BBUNL are Bhari Udyog Nigam Ltd. has preparing a consolidated not been accepted by Govt.; proposals for capital re- structuring and grant of further financial reliefs,

21.11.89
14.3.89
31.5.89
31.10.89
12.7.90
17.12.90

25.1.89
25.4.89
25.10.89
25.1.90
25.1.91
25.1.92

May be pursued.

(b) if so, whether Bharat Bhari the proposal, as and Udyog Nigam Ltd. has been when received, will be asked to revise the financial examined by the Govt. restructuring plan; and taking into consideration all the relevant factors.

(c) if so, whether Bharat Bhari Udyog Nigam Ltd. has drawn up the same and whether it is likely to be accepted by Govt.?

1	2	3	4	5	6	7
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XI Session 1969 of Eighth Lok Sabha

123. USQ No. 2069 PROTECTION OF
 dt. 9.8.88 by INTEREST OF SMALL
 Sh. Shantaram SCALE INDUSTRIES

Naik :

(a) whether Government propose to introduce a Bill in the Parliament in order to protect the interest of small scale industries;

(a) to (d). The issue is still under consideration of the Govt.

7.11.88 31.12.88 USQ 7164/ 11.4.84 (7th LS.) on the same subject is also pending USQ

7.1.89 30.6.89

10.7.89 31.12.89

30.5.90 31.12.90 7164 is also being pursued. This may be pursued.

17.12.90 30.6.91

10.6.91 31.12.91

(b) if so, when such Bill would be introduced;

(c) the nature and scope of the proposed legislation; and

(d) the items proposed to be covered therein?

XI Session 1988 of Eighth Lok Sabha

124. USQ. No. 2734 REHABILITATION PACK-
 dt. 16.8.88 AGE FOR BENGAL
 by Shri R.P. IMMUNITY LTD. BENGAL
 Das CHEMICALS AND PHAR-
 MACEUTICALS LTD. AND
 SMITH STANISTREET
 PHARMACEUTICALS
 LTD.

(a) whether Government have formulated any rehabilitation package for the Bengal Immunity Limited, Bengal Chemicals and Pharmaceuticals Limited; and

(a) & (b): the Rehabilitation Schemes for Bengal Immunity Limited, Calcutta Bengal Chemicals and Pharmaceuticals Limited, Calcutta and Smith Stanistreet Pharmaceuticals Limited Calcutta are being formulated.

14.3.89	16.5.89	May be pursued and
21.6.89	16.8.89	clubbed with USQ 4644/
21.8.89	15.11.89	8.12.87
17.11.89	15.2.90	
7.8.90	15.11.90	
12.11.90	30.1.91	
31.1.91	30.4.91	
29.4.91	31.7.91	
10.9.91	30.11.91	

(b) if so, the details thereof?

1.	2	3	4	5	6	7
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XI Session 1968 of Eighth Lok Sabha

125. USQ No. 3944 DATA BANK OF INDUSTRIES

dt. 23.8.88

by

Shri K. Ramamurthy & Shri Shanti Dharwal

(a) whether a Data Bank providing individual profits of industries and the products manufactured by them has been set up in the office of the Director General, Technical Development;

(b) the Energy Management Centre is proposed to be set up at Nagpur.

(c) the issue is under the consideration of the Government.

15.11.88
27.1.89
10.7.89
30.5.90
17.12.90
23.8.91

31.12.88
30.6.89
31.12.89
31.12.90
30.6.91
31.12.91

May be pursued.

(b) the location of a national energy centre to set up in collaboration with the European Economic Community authorities; and

(c) the steps being taken to ensure that big industries settle the bills of small industries within a prescribed time limit?

126. SQ. No. 67
dt. 15.11.68
Supplementary by
Shri Madan
Prasad

MODERNISATION AND
TECHNOLOGICAL UP-
RADATION

The Hon'ble Member stated as under: "I want to know when the Government is considering the suggestions given by the Haryana Chamber of Commerce and Industry? Have such suggestions been received from other quarters also? The investment limit of small scale units benefits the rich only while the cottage and small-scale industries suffer. If any such suggestion has been received, what is the Government's response to it?"

-Nil-

-Nil-

1.	2	3	4	5	6	7
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XII Session 1988 of Eighth Lok Sabha

127. USQ. No. 1643 MEMORANDUM BY CON-
 dt. 22.11.88 SUMER ASSOCIATIONS TO
 by Shri Kesho MRTIP COMMISSION.
 Rao Parthi

Referring to the reply given on (a) to (c): The matter is	30.11.88	Matter discussed at
23.8.88 to USQ. No. 3897 re- still under the considera-	10.11.89	Agartala with Miny. offi-
garding Memorandum by a tion of the MRTIP Com-	22.1.90	cial.
Consumer Association to mission and is expected	17.7.90	May be pursued.
MRTIP Commission and state: to be finalised shortly.	23.10.90	
	30.1.91	
	23.4.91	

(a) whether the MRTIP Com-
 mission has taken decision on
 the various points made in the
 Memorandum;

(b) if so, the details thereof;
 and

(c) if not, when a decision is
 likely to be taken in the
 matter?

XIII Session 1969 of Eighth Lok Sabha

COMMITTEE ON PETRO-
CHEMICAL INDUSTRY

128. SQ. No. 588
dated. 11.4.89
supplementary by
Smt. Basavarajes-
wari

May be pursued.

11.7.89

29.7.91

The Member wanted to know The Minister *inter-alia* as to how many applications stated. "Regarding the were pending for starting pet- number of applications rochemical industries as on that are pending. I will today and if so when the let may sister know of Government was going to sanc- the details after getting tion" such. licenses. complete information."

7

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5

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3

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1.

XIII Session 1969 Eighth Lok Sabha

129. SQ. No. 588 dt. COMMITTEE ON PETRO-
11.4.69 Sup- CHEMICAL INDUSTRYplematory by
Smt. Basavaraj-
wari

11.7.69 May be pursued.

29.7.91

The Member stated as under: The Minister stated, "I would like to know from the Hon. Minister whether the Union government are serious in giving all major thrust in the petrochemical sector during the Eighth Five Year Plan period and if so, how much amount they have proposed for investment in such industries during the Eighth Five Year Plan period. Is there any proposal before the Government for expansion and modernisation of the existing petrochemical industries? To what extent capacities be increased by modernisation and expansion of the existing plants? What are the new projects that will be undertaken during the Eighth Plan."

"Sir, the Planning Commission had appointed a committee under the Chairmanship of Prof. Abid Hussain. That Committee was appointed on 12th July, 1968. That Committee has submitted its report and it is under the consideration of the Government."

XIV Session of Eighth Lok Sabha

130. USQ. No 3116 dt. ACTION PLAN FOR RE-
 A.8.89 by HABILITATION OF GAS
 Shri K.N. VICTIMS
 Pradesh

- | | | | | |
|--|--|---------------------------------|----------------------------|---|
| (a) whether Madhya Pradesh Government has sent any ac-
tion plan to Union Government for the rehabilitation of the gas victims of Bhopal; | The Minister stated that "the manner in which the expenditure on Ac-
tion Plan will be shared with the State Govern-
ment will be decided in consultation with the State Government. | 17.11.89
14.11.90
14.2.91 | 7.2.90
5.2.91
5.4.91 | Matter of public interest.
May be pursued. |
|--|--|---------------------------------|----------------------------|---|
- (b) if so, the estimated amount thereof and the date on which Union Government received this plan; and
- (c) whether Union Government have taken any decision to provide financial assistance for this plan?
-

Ministry of Information & Broadcasting

IX Session of 1967 of Eighth Lok Sabha

1.	2	3	4	5	6	7
131.	General Discussion of Ministry of Information & Broadcasting on 22.4.67 (page 350).	Association of MPs with Information & other Committees.	Prog- Minister stated, "It is a matter to be considered and it has to be examined."	Nil	Nil	May be pursued.

Ministry of Labour
IX Session of Eighth Lok Sabha

1	2	3	4	5	6	7
132.	USO. No 1291 dt. 16.11.87 by Smt. Prabhavati Gupta & Shri Lalitkumar Prasad Shashi	AMENDMENT OF THE MINIMUM WAGES ACT				
	Asking:		(a) to (c): It was <i>inter-alia</i> stated, "the proposal for amendment to amend the Minimum Wages Act, 1948;	6.5.88 22.9.88 19.12.88 17.1.89 17.4.89 23.6.89 9.10.89 30.3.90 25.12.90 21.6.91	16.7.88 16.10.88 16.1.89 15.3.89 15.6.89 15.9.89 15.3.90 15.9.90 30.6.91 31.12.91	May be pursued.
	(a) whether Government propose to amend the Minimum Wages Act, 1948;					
	(b) if so, the details of the amendments to be made in the proposed Act; and					
	(c) to what extent the poor labourers will benefit from the proposed legislation?					

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XII Session 1968 of Eighth Lok Sabha

133. USQ No. 815 dt. LABOUR COURTS/INDUS-
16.11.68 by TRIAL TRIBUNALS

Sri Lakshman
Mallik

- (a) the number of Labour Courts/Industrial Tribunals functioning in the country at present, State-wise;
- | | | |
|---------|----------|---|
| 4.4.89 | 16.5.89 | Partly implemented <i>vide</i> |
| 7.6.89 | 16.8.89 | SS VI/22 dt. 29.12.1989. |
| 13.9.89 | 16.10.89 | Again partly im-
plemented <i>vide</i> SS No.
XVIII/2 dt. 20.12.91
May be pursued. |

(b) the number of labour/industrial disputes decided by these Courts/Tribunals during the last three years;

(c) the number of labour/industrial disputes pending at present;

(d) the number of cases which are more than two, three, four and five years old; and

(e) the steps taken by Government to speed up the disposal of these cases?

134. USQ. No. 3747 AMENDMENTS TO THE
 dt. 7.12.88 by MINIMUM WAGES ACT
 Prof. Ramkrishna AND THE EMPLOYEES
 More STATE INSURANCE ACT

(a) whether Govt. propose to amend the Minimum wages Act, 1948 and the Employees State Insurance Act, 1948;

14.4.89	6.6.89	Partly implemented in respect of E.S.I. Act, 1948.
8.3.90	6.9.90	
24.9.90	31.12.90	
26.12.90	30.6.91	May be pursued and clubbed with USQ 1291/16.11.1987.
24.6.91	31.12.91	

(b) If so, whether State Governments have also been consulted in this regard;

(c) & (d) The details are yet to be finalised.

(c) if so, the details thereof; and

(d) when a legislation to this effect is expected to be brought forward?

1	2	3	4	5	6	7
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XIII Session, 1969 of Eighth Lok Sabha

135 90 No. 108 dt. AMENDMENT TO
8.3.89 by Shri MINIMUM WAGES ACT

M.V. Chandra-
sekhara Murthy
and Shri V.
Srinivasan Prasad

(a) whether Government propose to amend the Minimum Wages Act, 1948 in consultation with State Governments;

(b) & (c) It was inter *alia* stated, "The amending Bill will be brought forward as soon as the proposals are finalised."

(b) whether any meeting with the State Labour Ministers was held for the purpose during the past few months; if so, the details thereof; and

(c) the time by which legislation to this effect is expected to be brought forward?

20.6.89 8.9.89 May be pursued and
22.9.89 8.3.90 clubbed with USQ 1291/
24.9.90 31.12.90 16.11.87.
28.12.90 30.6.91
21.6.91 31.12.91

XIV Session, of Eighth Lok Sabha

136. USQ. No 3232 dt. PENSION SCHEME FOR
9.8.89 by Smt. WORKING JOURNALISTS
Banswarajpawar AND OTHER NEWSPAPER
EMPLOYEES

Referring to the reply given on (b) It was *inter alia* 21.12.89 31.3.90 May be pursued.
1 March, 1989 to SQ No. 104 stated, "The matter is 24.7.90 30.9.90
regarding pension scheme for being processed further 18.9.90 31.12.90
working journalists and non accordingly." 20.12.90 31.3.91
journalists employees of news-
paper establishments and
asking: 19.3.91 30.6.91
24.6.91 30.9.91

"(a) whether the expert Group set up by Government to go into the Question of providing a pension scheme for working journalists and non-journalist employees newspaper establishments has submitted its report; and

(b) if so, the details of the recommendations made and reaction of Government thereto?"

Ministry of Law and Justice
IX Session of Eighth Lok Sabha

1.	2	3	4	5	6	7
137.	USQ No. 2775 dt. 11.87 by Shri T. Basheer	RECOMMENDATIONS OF LAW COMMISSION				
		(a) whether Government have asked new Commission to study and suggest necessary reforms in our judicial system;	(b) to (d): It was <i>inter alia</i> stated, "copies of 114th to 118th Reports have already been laid on the Table of House.	23.2.88 23.5.88 11.9.88 11.12.88	25.5.88 25.8.88 25.11.88 25.2.89	May be pursued.
		(b) whether Government have received any recommendations from the Law Commission;	Some of the reports have been referred to the State Government and their views have been called for."	8.3.89 19.6.89 20.9.89 30.11.89	25.5.89 25.8.89 25.11.89 23.2.90	
		(c) if so, the details thereof; and		2.6.90 22.5.90 31.12.90	23.5.90 23.8.90 24.11.90	
		(d) the steps Government have taken in this regard?		4.3.91 16.6.91	24.2.91 25.5.91 22.8.91	

X Session, 1968 of Eighth Lok Sabha

138. USQ No 361 dt. REPORT OF JUDICIAL RE-
21.2.1968 by Shri FORMS COMMISSION

G.M. Banerjee

(a) the main recommendations of the Judicial Reforms Commission's report received by Government;	(a), (b) & (c): The Law Commission which has been entrusted to study the judicial reforms has by now submitted ten reports on different subjects. copies of six reports (114th to 119th) have already been placed before both the Houses of Parliament. Copies of 114th report regarding Gram Nyayalya have been referred to various States and Union Territories for their views. Other reports are under examination.	23.5.68 1.9.68 17.11.68 21.12.68 8.3.68 19.6.69 14.9.69 29.11.69 22.2.90 22.5.90 22.8.90 18.9.90 15.3.91 29.5.91	24.8.68 24.11.68 28.1.69 24.2.69 24.5.69 24.8.69 24.11.69 24.2.90 24.5.90 24.8.90 24.11.90 28.2.91 28.5.91 26.8.91	Matter of much public importance. May be pursued.
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	3	4	5	6	7
	XIII Session, 1989 8th Lok Sabha				
139.	USQ No. 3273 dt. 6.3.88 by Shri Gerudas Kamat	LAWS FOR WELFARE OF WOMEN	(a) whether Government has been drawn to the news item appearing in 'Hindustan Times' dated 21 February, 1988 wherein it has been stated that sufficient laws do not exist for welfare of women; and (b) if so, action proposed to be taken in this regard?	Nil	May be pursued.
	XIVth Session, 1989 of Eighth Lok Sabha				
140.	USQ No. 2714 dt. 4.8.89 by Shri Shantaram Naik	ACADEMY FOR JUDICIAL OFFICERS	(a) whether Union Government propose to establish an academy for the training of judicial officers; and (b) if so, the details thereof?	1.11.89 5.2.90 4.5.90 31.7.90 26.10.90 6.2.91 3.5.91	Matter of Public importance. May be pursued.
				4.1.90 4.5.90 3.8.90 4.11.90 4.2.91 4.5.91 3.8.91	

Ministry of Personnel, Public Grievances and Pensions
V Session of Eighth Lok Sabha

1.	2	3	4	5	6	7
141.	USQ. No. 6785 MEDICAL SCIENCE SUB- dated 16.4.86 by JECT AS OPTIONAL FOR Dr. (Mrs.) T. CIVIL SERVICES EXAMI- NATIONS Kalpana Devi					
	(a) whether any subjects from medical sciences are proposed to be introduced as optional subjects in Civil Services Examinations conducted by the Union Public Service Commission;	(a), (b) & (c): In the statement laid on the Table of the House, it was <i>inter alia</i> stated "However, on the recommendations of the Estimates Committee of 7th Lok Sabha, the scheme of the Civil Services Examination is being reviewed in consultation with the Union Public Service Commission and the inclusion of various subjects among the optionals of the examination will also be part of the review."	20.7.87 4.11.87 4.4.88 22.11.88 17.5.89 25.11.89 30.4.90 8.10.90 4.1.91 1.5.91 23.8.91	14.10.87 14.4.88 14.10.88 14.4.89 14.10.89 14.4.90 14.10.89 14.1.91 14.4.91 14.7.91 14.10.91	The Committee did not agree to drop this assurance (13th Report, May be pursued).	

X Session, of Eighth Lok Sabha

1.	2	3	4	5	6	7	
142.	SQ. No. 516 dt. 30.3.88 by Shri Charanjit Singh Walia	REVISION OF SALARY OF CHAIRMAN AND MEMBERS OF UPSC	(a) whether the case for revision of the salary of Chairman and Members of Union Public Service Commission was referred to the Fourth Pay Commission;	(c) to (e): The issue of orders revising the salaries of the Chairman and Members of the Union Public Service Commission is under process. The pension and other benefits for the Members of the Commission will be reviewed separately.	21.11.88 29.12.89 17.4.89 22.9.89 15.12.89 19.3.90 20.6.90 3.12.90 21.2.91 4.6.91 8.9.91	16.12.88 15.3.89 14.6.89 13.12.89 12.3.90 12.6.90 12.9.90 12.3.91 12.6.91 12.9.91 12.12.91	May be pursued.
			(b) if not, the reasons therefor;				
			(c) whether there is any proposal under consideration to revise the salary of the Chairman and Members of Union Public Service Commission;				
			(d) if so, whether Govt. are also considering to enhance the pension and other benefits of the Members of the Commission; and				
			(e) if so, the details thereof?				

X Session, 1988 of Eighth Lok Sabha

143. USQ. No. 9563 COMPLAINTS OF CORRUP-
 dt. 4.5.88 by Shri TION AGAINST IAS OFFI-
 Ram BHAGAT CIALS
 Pawwan

(a) the number of officers of (a) to (c): Information is
 Indian Administrative Service being collected and will
 30.8.88
 28.11.88
 21.12.88
 against whom complaints of be laid on the Table of
 corruption have been received the House.
 during the past three years;

(b) the number of officers
 against whom enquiry was con-
 ducted; and

(c) the number of officers, out
 of them, against whom charges
 were found baseless as also the
 number of those who were
 found guilty State-wise2

3.11.88 Partly implemented on
 4.12.88 4.11.88
 4.3.89 *Vide*
 SS No. V Item No. 107
 and again partly Im-
 plemented on 28.2.89 SS
 VIII/79 Advance I.R.
 received.
 May be pursued.

XIII Session, 1969 of Eighth Lok Sabha

144. SQ. No. 570 BOARD LEVEL APPOINT-
 dt. 10.4.89 by MENTS IN PUBLIC UNDER-
 Dr. V. Venkatesh TAKINGS

- (a) whether the Public Enter- (a) & (b): It was inter-
 prises Selection Board and *alia* stated, "Based on
 Government have initiated ac- the recommendations
 tion to make a recruitment made by the PESB, and
 drive to fill up some board the recommendations of
 level appointments in the Pub- the concerned adminis-
 lic Sector Undertakings; and trative Ministries, a
 number of appointments
 to Board level positions
 have been approved and
 the remaining are under
 consideration at various
 stages in accordance with
 the prescribed proce-
 dure."
- (b) if so, the details thereof?
- Dropping request was
 turned down by CGA
 (1990-91) and called the
 Secy. for oral evidence
 on 28.6.90. It is yet to
 be reported by the Com-
 mittee.
 May be pursued.

145. USQ. No 5434 dt. JOBS RESERVATION FOR WOMEN.

10.4.89 by Chowdhury Akhtar Hassan:

- (a) whether there is any proposal to reserve jobs for women in Union Government;
- (b) if so, the details thereof stating the percentage of reservation proposed; and
- (c) the total percentage of reservation for all categories including women?

6.11.89
2.1.90
10.4.90
18.7.90
7.11.90
16.4.91
18.7.91
17.10.91

9.1.90
9.4.90
5.6.90
7.11.90
6.2.91
9.7.91
9.10.91
9.1.92

Policy matter of the earlier Government. May be pursued.

146. USQ. No 8552 dt. 8.5.89 by Shri Kamla Prasad Singh:

- ENCASHMENT OF EARNED LEAVE;
- (a) whether the Board of Arbitration has held that Government Servants be allowed encashment of earned leave; and
- (b) if so, the details thereof and action taken in the matter?

13.9.89
15.11.89
1.2.90
9.8.90
11.10.90
5.10.90
27.2.91
21.9.91
27.9.91
30.11.91

31.10.89
31.1.90
30.4.90
31.10.90
30.11.90
28.2.91
31.5.91
31.8.91
30.11.91
29.2.92

May be pursued.

1	2	3	4	5	6	7
147.	USQ. No. 991 dt. 24.7.89 by Shri C. Madhav Reddy;	SHIFTING OF LAL BAHADUR SHASTRI NA- TIONAL ACADEMY OF ADMINISTRATION;	XIV Session of Eighth Lok Sabha			
		(a) whether Government had a plan to shift the Lal Bahadur Shastri National Academy of Administration from Mussoorie to Ghaziabad in Uttar Pradesh;	(b) No decision has been taken about the place to which the main campus of the academy will be shifted.	27.10.89	24.1.90	May be pursued.
		(b) if so, the present position in this regard;		24.1.90	24.4.90	
		(c) whether any decision has been taken about the new site;		16.4.90	24.7.90	
		(d) if, so the details thereof; and		12.7.90	24.10.90	
		(e) whether the buildings and other infrastructural facilities are ready at the new site?		8.11.90	24.4.91	
		ENCASHMENT OF EARNED LEAVE:		14.6.91	24.10.91	
		(a) whether Government have taken any decision on the award given by Board of Arbitration the Government servants be allowed encashment of earned leave;	(c) Inter Departmental consultations are in progress.	23.10.91	24.1.92	
		(b) if so, the details thereof; and		13.11.89	31.1.90	May be pursued
		(c) if not, the reasons therefor?		1.2.90	30.4.90	USQ.
148.	USQ. No 1871 dt. 31.7.89 by Shri Hafeez Mohd. Siddiq;	ENCASHMENT OF EARNED LEAVE:		9.8.90	31.7.90	and clubbed with No. 8552/8.5.89
		(a) whether Government have taken any decision on the award given by Board of Arbitration the Government servants be allowed encashment of earned leave;	(c) Inter Departmental consultations are in progress.	14.9.90	31.10.91	
		(b) if so, the details thereof; and		12.10.90	30.11.91	
		(c) if not, the reasons therefor?		5.12.90	28.2.91	
				27.2.91	31.5.91	
				21.5.91	31.8.91	
				19.9.91	30.11.91	
				30.11.91	29.2.92	

149. USQ. No. 2768 AWARD OF BOARD OF
dt. 7.8.89 by ARBITRATION;

Shri Ram
Samujhawan;

(a) the details of the awards given by the Board of Arbitration in respect of Govt. employees pending with his Ministry and the reasons for pendency; and	(a) & (b): It was inter- <i>alia</i> stated, "The copy of the Award was received in the Deptt. of Personnel & Training from the Office of the Board of Arbitration on 28.4.89 and processing of the Award in accordance with the prescribed procedure in consultation with other Ministries concerned is in progress."	17.11.89 19.2.90 30.5.90 4.9.90 5.12.90 27.2.91 21.5.91 19.8.91 30.11.91	28.2.90 28.5.90 28.8.90 30.11.90 28.2.91 31.5.91 31.8.91 30.11.91 29.2.92	May be pursued and clubbed with USQ. No. 8552/dt. 8.5.89
(b) when decisions are expected to be taken?				

Ministry of Petroleum & Natural Gas
XIth Session of Eighth Lok Sabha

1	2	3	4	5	6	7
150.	USQ. No. 2110 dt. 9.8.88 by Shri Sharad Dighe, Sh. K.S. Rao, Sh. Jagdish Awasthi & Smt. Usha Choudhary:	DECLINE IN OIL PRODUCTION AT BOMBAY HIGH NORTH:	(a) whether delays in scheduled internal water injection have caused decline in oil production in the Bombay High North Oil field and a sharp rise in the number of gas oil ratio (GDR) and sick wells;	30.12.88 14.2.89 6.4.89 27.7.89 31.10.89 5.12.89 17.12.90 12.4.91 15.7.91	8.1.89 8.3.89 8.5.89 7.9.89 7.11.89 7.1.90 31.12.90 30.6.91 30.9.91	Matter of much Public importance. May be pursued.
			(b) if so, the details thereof;			
			(c) if not, the reasons for decline in production;			
			(d) whether Government have received the report of the Institute of Reservoir Studies (IRS) of the Oil and Natural Gas Commission;			
			(e) if so, what are the findings and the recommendations of the IRS;			
			(f) whether Government have taken action upon the recommendations; and			
			(g) if not, the reasons therefor?			

XII Session of Eighth Lok Sabha

151. USQ. No 2509
dt. 29.11.88 by
Dr. B.L. Shaikesh:

ROYALTY ON CRUDE OIL
AND GAS TO STATES;

- (a) whether some State Governments have asked for the revision of royalty on production of crude oil and gas; (b) if so, whether Union Government have examined the entire matter of royalty payable to these State Governments; (c) if so, the outcome thereof; and (d) its impact on the price structure of oil and oil products?
- | | | |
|----------|----------|-----------------------|
| 30.3.89 | 29.2.90 | Partly Imp. on |
| 31.10.90 | 31.12.90 | SS XV/13. May be pur- |
| 19.12.90 | 28.2.91 | sued. |
| | 15.5.91 | |
| | 15.9.91 | |
| | 30.11.91 | |

152. USQ. No 136
dt. 18.7.89
by Shri S.B.
Siddal and Sh.
Shantilal Patel:

XIV Session of Eighth Lok Sabha
COMMITTEE TO REVIEW
NATURAL GAS PRICING;

- (a) whether the Union Government had appointed a committee to review all aspects of natural gas pricing; (b) if so, the suggestions made by the Committee; and (c) the time by which these suggestions are likely to be implemented?
- | | | |
|----------|----------|-------------------------|
| 16.10.89 | 18.12.89 | Matter of much public |
| 21.12.89 | 31.1.90 | importance. May be pur- |
| 26.7.90 | 30.9.90 | sued. |
| | 31.12.90 | |
| | 31.3.91 | |
| | 30.6.91 | |
| | 30.9.91 | |
| | 31.10.91 | |
| | 31.12.91 | |

Ministry of Planning and Programme Implementation
XI Session, 1988 of Eighth Lok Sabha

1	2	3	4	5	6	7
153.	USQ. No 2160 dt. 10.8.88 by Shri Bhattam Sri Ramamurthy;	INCREASE IN COST OF CENTRAL PROJECTS:	(a) the various projects in re- spect of which there have been significant increase in the cost in the beginning of the financial year 1988;	(d) A study has been made by the Advisory Council on Project Im- plementation. Recom- mendations contained in the report to streamline the system of project im- plementation are under examination at various levels of Government.	31.1.90 31.12.90 31.3.91 31.7.91 31.10.91 31.1.92	Matter of public interest. May be pursued.
			(b) the details of such projects State-wise and sector-wise to- gether with the details of in- crease in their cost;	11.12.89 24.9.90 24.12.90 1.4.91 30.7.91 31.10.91		
			(c) the number of items these projects are subject to such es- timation of costs and revision of estimates; and			
			(d) whether Government have instituted any study into the phenomenon of time and the cost over-runs and ascertained the contributory factors and re- medial steps; if so, the details thereof?			

XIII Session, 1968 of Eighth Lok Sabha

154. USQ. No. 3252 RISE IN DEBT SERVICE:

dt. 4.12.88 by Sh. S.M. Guraddi, Sh. Shantilal Patel & Shri G.S. Basavaraju:

- (a) whether the Planning Commission has projected a sharp rise in India's debt service ratio in the Eighth Plan;
- (b) if so, the details thereof;
- (c) what was the ratio during the Seventh Plan; and
- (d) the steps being considered in this regard?
- (a): No Sir. The Planning Commission has set up Working Group on Financial Resources and Balance of payments to assess the resources for financial of the 8th Five Year Plan. The actual components of external financing required and the debt service ratio will be known when the estimates of these two groups become available.
- (b): The working Groups are still deliberating on the various issues involved.

14.2.91
4.9.91

13.6.91
31.12.91

Matter of public interest.
May be pursued.

XIII Session, 1989 of Eighth Lok Sabha

1	2	3	4	5	6	7
155.	USQ. No. 3468	SCHIEMES FOR ARAVALI				
	dt. 27.3.89	by Shri				
		Vardha				
		Chander				
		Jain;				
	(a) whether Government propose to formulate special schemes for the Aravali region of Rajasthan on the pattern of hill areas of U.P. and Western Ghats;	(a) to (c): A Working Group on development of Aravali Hills in Rajasthan was constituted for drawing up special recommendations for short as well as medium term action plan to be considered for formulation of the programme under the Eighth Five Year Plan. The term of the Working Group stands extended upto the end of June 1989.	4.7.89 16.10.89 26.12.89 26.6.90 25.9.90 9.1.91 1.4.91 28.6.91 11.9.91	26.9.89 26.12.89 31.3.90 30.9.90 31.12.90 31.3.91 30.6.91 30.9.91 30.12.91	Matter of public interest. May be pursued.	
	(b) if so, the details thereof; and financial assistance proposed for the purpose; and					
	(c) if not, the reasons therefor?					

156. USQ. No. 4433 SETTING UP OF NATIONAL
INVESTMENT BANK:

dt. 3.4.89 by Shri
G.S. Basavaraju and
Smt. Basavarajes-
wari:

(a) whether a number of vital economic issues such as setting up of a National Investment Bank in place of the Planning Commission as recommended by Ratan Tata Committee, has been deferred;

(b) if so, the main reasons thereof; and

(c) whether any final decision has been taken in this regard, if so, the details thereof?

30.6.89
19.9.89
26.11.89
24.9.90
24.12.90
1.4.91
30.7.91
31.10.91

31.8.89
30.9.89
31.12.89
31.12.90
31.3.91
31.7.91
31.10.91
31.1.92

May be pursued.

1	2	3	4	5	6	7
157	80. No 564 dt. 10.4.89 Supp. by Shri Virgha Chander Jain;	ARAVALI AREAS OF RAJASTHAN IN HILL AREAS DEVELOPMENT PROGRAMME:	The hon. Member wanted to know which were the other hilly areas other than Aravali areas for which the expert committee submitted its report and whether report would be laid on the Table of the House.	19.12.89 26.6.90 25.9.90 9.1.91 9.4.91 28.6.91 11.9.91	31.3.90 30.9.90 31.12.90 31.3.91 30.6.91 30.9.91 30.12.91	May be pursued. (Clubbed with 3468 dt. 27.3.89) USQ

The Minister stated, "It is true not only Aravali areas are demanded to be included in the Hill Area Development Programme but several states in the country are demanding that more areas should be included in this Programme. In fact, this matter is gone into in detail and now it is under consideration of the Planning Commission and very soon it will be placed before the NDC for its approval."

XIV Session, 1989 of Eighth Lok Sabha

158. USQ. No. 2848 WORKING GROUP ON
 dt. 7.8.89 by INDUSTRIAL PLANNING
 Smt. Basavarajes- FOR EXPORT:
 wari:

(a) whether the working group (a) to (c): The report of
 of the Planning Commission on the Working Group has
 Industrial Planning for export been received and is
 has stated that electronic pro- under scrutiny at various
 ducts and services must be levels in the Planning
 made easy; Commission.

(b) if so, the other suggestions
 made by the working group;
 and

(c) to what extent Government
 have accepted them?

29.1.90 Dropping request was
 27.7.90 considered on
 30.6.90 16.10.1990. The Com-
 31.12.90 mittee did not agree to
 drop the assurance.
 (Memo No. 40) It is to
 be reported upon.
 May be pursued.

IX Session, 1988 of Eighth Lok Sabha

160. SQ. No. 54
dt. 10.11.87 by
Shri Satyendra
Narayan Sinha:

**RUNNING OF CAPTIVE
POWER PLANTS BY BAL-
CO AND OTHER PUBLIC
SECTOR ORGANISATIONS:**

(a) Whether the National Thermal Power Corporation (NTPC) has been approached by Bharat Aluminium Company Limited and other public sector organisation to own and run their captive power units; and	(a) & (b): The National Thermal Power Corporation have already agreed to operate the captive power plant of M/s. BALCO at Korba. A proposal that the NTPC may also own this plant is receiving consideration of Government.	5.5.88 14.6.88 21.10.88 15.12.88 5.10.89	10.5.88 10.8.88 9.11.88 9.02.89 31.12.89	May be pursued.
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(b) if so, the NTPC's response thereto?

IX Session, 1987 of Eighth Lok Sabha

1	2	3	4	5	6	7
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161. USQ. No. 3729 SEISMOLOGICAL STUDIES OF NARMADA SAGAR PROJECT :
 dt. 1.12.87 by Sh. Mullappally Ramachandran:

- (a) whether seismological studies are made in all cases before finally sanctioning Hydel Power Projects;
- (b) whether World Bank had insisted upon further seismological studies before they could decide upon financing the Narmada Sagar Project;
- (c) if so, the reasons for the same;
- (d) whether the further seismological study was made in the region of the Narmada Sagar Project; if so, by whom and the findings thereof; and
- (e) whether the World Bank aid was made available for the said project; if so, the extent thereof?

6.5.88 1.6.88 Dropping request was considered by the Committee (1988-89) at their sitting held on 29.8.88.

14.6.88 1.9.88

30.1.89 1.12.89

15.1.90 31.5.90

21.5.90 30.8.90

13.8.90 30.2.91

22.2.91 30.8.91

4.9.91 29.2.92

The Committee did not agree to their request. May be pursued.

162. USQ. No. 3787 SETTING UP OF NATION-
dated 1.12.87 by AL HYDROELECTRIC DE-
Ch. Ram
Punjab:

(a) whether Government pro-
pose to set up a National Hyd-
roelectric Design and Research
Institute in Rajasthan (U.P.);
(a) to (c): It was inter-
alia stated, "The details,
including the schedule
for setting up the Insti-
tute, are yet to be final-
ised."

31.12.89 May be pursued.
30.3.90
30.9.90
30.12.90
30.6.91
31.12.91

25.9.89
16.1.90
30.5.90
9.10.90
26.12.90
26.9.91

(b) if so, details thereof; and

(c) by what time the institute is
likely to be set up?

XI Session, 1988 of Eighth Lok Sabha

163. USQ. No. 2859 MAITHON AND PANCHET
dt. 16.8.88 by Shri
Purna Chandra
Mahik

Referring to the reply given on
10 May, 1988 to USQ. No. the recommendations of
10312 regarding acquisition of the Committee are still
land for Maithon Panchet Re- under consideration of
Government.
servoires in Bihar and asking the
details of recommendations of
the Committee which was ap-
pointed to study the effects of
the remaining reservoir lands
within Maithon and Panchet re-
servoires.

30.11.88
8.3.89
31.1.91
24.7.91

16.2.89 May be pursued.
16.8.89
30.6.91
31.12.91

1.	2	3	4	5	6	7
164.	USQ. No. 1711 dt. 22.11.88	GENERATION OF POWER BY INDUSTRIAL UNITS Sh. Shanti Dharti- wal:	(a) whether a number of industrial units in the country generate power for themselves; and (b) if so, whether these industrial units have asked for financial assistance as grant for the energy they are generating; (c) if so, the reaction of Government thereto; and (d) the decision taken in this regard?	15.9.89 5.10.89 22.2.91	30.9.89 31.12.89 30.6.91	May be pursued.
165.	USQ. No. 2465 dt. 29.11.88	POWER PROJECTS IN PRIVATE SECTOR Shri K. Pradhani:	(a) the response of the private sector for establishment of power projects; (b) the current shortfall in power supply and the projected demand and supply shortfall during the next plan period; (c) the reasons for which the electricity rate in India are very high as compared to the developing and developed countries; and (d) what is the plant load factor and transmission loss in public and private sectors?	15.9.89 5.10.89 22.2.91	30.9.89 31.12.89 30.6.91	May be pursued.

XIII Session, 1989 of Eighth Lok Sabha

166. USQ. No. 3580 SHARES IN POWER FROM
dt. 28.3.89 by Sh. ANANDPUR SAHIB HYDEL
Vishnu Modi PROJECT, UBDC STAGE-II
AND SHAHPUR KANDI
HYDEL PROJECT:

(a) whether a terms of an agreement reached between the Union Energy Minister, Government of Punjab and Chief Ministers of Haryana and Rajasthan on 10 May, 1984, reference has been made to Supreme Court for their opinion on the quantum of shares in the power generated in Anandpur Sahib Hydel Project, UBDC Stage-II and Shahpur Kandi Hydel Project;

(a) & (c): The question of making a Reference to the Supreme Court is under consideration.

5.7.89
16.10.89
3.1.90
23.3.90
14.6.91

28.9.89
28.12.89
28.3.90
30.6.90
31.12.91

May be pursued.

(b) if so, when and whether opinion of Supreme Court has been received by Government and if so, the details thereof; and

(c) if not, the reasons for not complying with the agreement?

XIV Session, 1969 of Eighth Lok Sabha

1.	2	3	4	5	6	7
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167. SQ. No. 208 POWER FUNDS RE-
Suppl. by Prof. TURNED FOR WANT OF
N.C. Ranga dt. APPROVAL:
1.8.69.

The Member stated as under: The Minister *inter-alia* stated, "I am sorry, I stand corrected. Forty-one projects are kept pending and so many other projects so far as the Industries Ministry also is concerned. Therefore, it is high time that my hon. friends, the Industry Minister and the Energy Minister, would put their heads together with the Prime Minister and devise some means by which they can possibly speed up these things."

26.11.90
19.3.91

31.1.91
31.7.91

May be pursued.

Ministry of Railways
II Part of VIII Session, 1987 of Eighth Lok Sabha

1.	2	3	4	5	6	7
168.	USQ. No. 841 dt. 30.7.87 by Sh. Y.S. Mahajan	IMPORT OF DIESEL LOCOMOTIVES;				
		(a) whether Government have decided to import high Power (4000 hp) diesel locomotives for freight haulage, if so, the details thereof;	It was <i>inter-alia</i> stated, "Officers against global tender for import of 4000 horse power diesel locomotives are under consideration."	17.11.87 5.5.88 16.9.88 20.3.89 28.11.89 9.2.90 22.5.90 7.12.90 5.4.91 2.7.91 11.9.91	30.4.88 31.10.88 30.4.89 31.10.89 31.3.90 30.6.90 30.9.90 31.3.91 30.6.91 30.9.91 31.12.91	Matter of public interest. May be pursued.
		(b) from which country these high horse power locos are to be imported and at what cost and the amount of foreign exchange involved and how it is to be met, and the terms and conditions of the deal; and				
		(c) the arrangements proposed to be made for the import of technology of such high horse power locos and its subsequent adoption and assimilation in existing diesel locomotive manufacturing units at Varanasi and/or Chittaranjan?				

Ministry of Rural Development
XII Session, 1968 of Eighth Lok Sabha

1.	2	3	4	5	6	7
169.	USQ. No. 3361	RESERVATION OF SEATS for WOMEN }				
		by Shri V. Krishna Rao.				
		(a) whether Government have received representations regarding reservation of seats to women in various bodies; and	(a) & (b): The information is being collected to and will be laid on the elected Table of the House.	Nil	Nil	Matter of public interest May be pursued.
		(b) if so, the reaction of Government in this regard?				

Ministry of Steel

X Session of Eighth Lok Sabha

1.	2	3	4	5	6	7
170.	USO. No. 9275 dt. 2.5.88 by Prof. Ramkrishna More, Shri H.N. Nanjic Gowda	COMPUTER MANAGED MAINTENANCE SYSTEM OF STEEL PLANTS:	(b) & (c): Under its sec- ond Phase of the Pro- ject, it is proposed to be extended to Bhilai, Bok- aro and Durgapur Steel Plants. Details of Phase- II have not yet been finalised.	9.8.88 17.11.88 23.2.89 29.5.89 21.8.89 12.4.90 9.10.91	2.11.88 2.2.89 2.5.89 2.8.89 2.11.89 30.6.90 28.2.92	The Committee did not agree to drop the assur- ance vide 20th Report, 8th Lok Sabha. May be pursued.

(a) whether the Steel Authority of India Ltd. is implementing with the assistance of UNDP, a project for integrated computer managed maintenance system in its units starting with the Rourkela Steel Plant;

(b) whether Government propose to provide the same equipments to other steel plants also; and

(c) if so, the details thereof and the time by which the work will be started and completed?

X Session of Eighth Lok Sabha

1	2	3	4	5	6	7
171.	USQ. No. 10146 dt. 9.5.88 by Shri Sanaat Kumar Mandal	FREIGHT EQUALISATION FUND FOR STEEL.	(a) whether the National Development Council has since taken a decision on the Freight Equalisation Fund for Steel; (b) if so, the details thereof; and (c) if not, the stage at which the matter stands at present.	4.9.88 31.12.88 7.12.89 7.3.90 3.1.91 7.6.91	8.12.88 8.2.89 8.12.89 8.3.90 8.9.90 31.5.91 30.11.91	Matter of public importance. May be pursued.
172.	USQ. No. 2953 dt. 1.12.88 by Dr. B. L. Shailesh	PROBE INTO THE MATTER OF SALE OF SCRAP IRON:	XIII Session of Eighth Lok Sabha (a) whether irregularities have been reported in the sale of scrap iron to private contractors by the Bokaro Steel Plant; (b) if so, the details thereof and whether any probe has been ordered in this regard; (c) the outcome of the probe; and (d) the action taken or being taken to fix responsibility in the matter.	20.3.89 20.6.89 11.11.89 8.3.90 9.5.91 28.8.91	1.6.89 1.9.89 1.3.90 1.6.90 2.9.91 2.3.92	Matter of public interest. May be pursued.

XIII Session of Eighth Lok Sabha

173. USQ. No. 4118 FIRE INCIDENT AT TISCO

dt. 30.3.89 by

Dr. G. S. Rajhans

(a) whether Government have ascertained the reasons through an inquiry for the devastating fire at Tata Iron and Steel Company recently; and

(b) The death toll in the fire incident is 50. M/s TISCO have been reaved as well as those who have suffered injuries that every assist-

5.7.89
25.10.89
4.1.90
10.4.90
7.8.91

29.9.89
29.12.89
29.3.90
29.6.90
31.12.91

Matter of public interest.
May be pursued.

ance including monetary will be provided to rehabilitate the families. It is not possible at this stage to indicate the amount of compensation as the enquiries etc. are still in process.

1	2	3	4	5	6	7
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174. USQ. No. 2377 MODERNISATION OF DUR-
dt. 3-8-89 by Shri
Atish Chandra
Sinha

(a) the nature of job assigned (a) & (b): It was *inter*
to the Birla Technical Services *alia* stated, "preliminary
by the Durgapur Steel Plant, works like basic en-
the terms and conditions and ginering, finalisation of
the scope thereof; and layout and master net-
(b) the progress so far made in work site survey and soil
the matter?" investigation are in prog-
ress."

11-10-89 Matter of public interest.
9-8-90 May be pursued.
22-11-91 30-10-90
30-6-92

175. USQ No. 2403 dt. QUALITY OF STAINLESS
3-8-89 by Shri STEEL
Mohabbhai Patel

(a) whether the quality of cer- (a) to (d): It was *inter*-
tain brands of stainless steel is *alia* stated, "Government
very poor; will look into the ques-
(b) whether Government have tion of introducing quali-
received complaints in this re- ty control and monitor-
gard; ing mechanism."
(c) if so, the action taken or
proposed to be taken by
Government to control the
quality of stainless steel pro-
ducts being sold in the market;
and

26-12-89 Dropping request is be-
8-5-90 fore the Committee *vide*
22-11-91 30-6-92 Memo. No. 6
30-6-92

Ministry of Surface Transport
Second Part of VIII Session of Eighth Lok Sabha.

1	2	3	4	5	6	7
176.	USQ. No. 5122 dt. 27.8.87 by Sh. Mullappally Ramachandran	CENTRAL FOR PORTS DEVELOP- MENT	(a) whether a Central Authority for Ports Development is proposed to be constituted; and (b) if so, the details thereof?	11-12-87 21-3-88 11-11-88 16-12-88 20-3-89 1-9-89 13-12-89 28-2-90 20-8-90 12-3-91 12-6-91 18-9-91	27-2-88 27-8-88 27-11-88 27-2-89 27-8-89 27-11-89 27-2-90 27-5-90 31-12-90 30-6-91 30-9-91 30-12-91	Matter of much public importance. May be pursued.

X Session of Eighth Lok Sabha

1	2	3	4	5	6	7
177.	USQ. No. 1617 dt. 7-3-88 by Sant. Basavarajeshwari	RECOMMENDATIONS OF THE COMMITTEE ON SHIP- YARDS	(d) Decisions on the re- commendations of the Committee have not yet been taken.	8-8-88 26-10-88 27-12-88 15-9-89 24-10-89 29-1-90 7-5-90 20-7-90 12-10-90 13-5-91 25-11-91	3-9-88 6-12-88 6-3-89 6-11-89 6-2-90 6-5-90 6-8-90 6-11-90 6-2-91 6-12-91 6-3-92	Matter of Public importance. May be pursued. importance.
		(a) whether the Committee set up by his Ministry have recom- mended that shipyards should be allowed to import steel necessary for ship building di- rectly;				
		(b) whether Committee has also recommended allocation of foreign exchange to the Minis- try for grant of import licences to shipyards;				
		(c) the other suggestions made by the Committee; and				
		(d) to what extent these have been accepted by the Govern- ment?				

178. USQ. No. 1665 BICP RECOMMENDATIONS
 dt. 7-3-88 by Dr. Datta Samaant

(a) the recommendations made by the Bureau of Industrial Cost and Prices (BICP) to his Ministry in order to make shipping industry more efficient and viable; and	(b) The recommendations made by BICP are under examination of Government of India.	8-8-88	3-9-88	May be pursued.
		1-9-88	3-12-88	
		8-12-88	3-3-89	
		12-9-89	3-11-89	
		24-10-90	3-2-90	
		7-2-90	3-5-90	
		7-5-90	3-8-90	
		20-7-90	3-11-90	
		11-10-90	3-2-91	
		21-1-91	3-6-91	
		29-5-91	3-12-91	
		25-11-91	3-3-92	
	(b) whether Government have accepted these recommendations?			

1	2	3	4	5	6	7
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179. USQ. No. 326 dt. REQUEST FOR RESTRUC-
 28-7-88 by Sh. TURING CAPITAL BASE
 Bharitam AND REVISION OF PRIC-
 Sriramamurthy ING POLICY BY HINDUS-
 TAN SHIPYARD LIMITED

- (a) whether the Hindustan Shipyard Limited has requested the Government that the ship building and fabrication of offshore platforms be declared as export-oriented industry;
- (b) whether it has also requested for restructuring the capital base provision of working capital at low interest rate and revision of pricing policy; and
- (c) The matter is under consideration.

26-12-88 Matter of public
 22-2-89 tance.
 9-5-89 May be pursued.
 21-7-89
 24-10-89
 11-1-90
 28-5-90
 23-7-90
 1-1-91
 26-7-91

28-1-89
 28-4-89
 28-7-89
 28-10-89
 28-1-90
 28-4-90
 28-7-90
 28-1-91
 28-7-91
 28-1-92

XII Session, 1988 of Eighth Lok Sabha

180. SQ. No. 110 dt. STOCKPLING OF IM-
17-11-88 by Sh. PORTED COAKING COAL
Bhattam AT VISAKHAPATNAM
Srirameswathy PORT

- (a) whether it has been decided (a) to (c) No final deci-
to make available the General- sion on the exclusive use
cuse-bulk cargo berth of Vis- of the General Berth for
akhapatnam Port Trust at the handling coaking coal or
ooster harbour and East yard the nature of facilities
for stockpiling the annual in- and the pollution control
port of coaking coal for the measures has been
Visakhapatnam Steel Plant; taken.
- (b) whether these facilities in-
clude both open and closed
storage; and
- (c) the steps proposed to be
taken for preventing pollution?

7-3-89
8-6-89
24-11-89
19-2-90
18-5-90
1-8-90
30-1-91
6-5-91
13-8-91
11-11-91

16-5-89 Matter of public impor-
16-11-89 tance.
16-2-90 May be pursued.
15-5-90
14-8-90
14-2-91
14-5-91
14-8-91
14-11-91
14-2-92

1.	2	3	4	5	6	7	
181.	USO. No. 3997 dt. 30-3-89 by Shri Bhattam Sriramamurthy	COMMITTEE TO LOOK INTO OVERALL AFFAIRS OF HINDUSTAN SHIPYARD LIMITED	(a) the members of the High Powered Committee constituted by the Government to look into the overall affairs of the Hindustan Shipyard Limited and its terms of reference;	(c) The recommendations made by the Committee have been examined. HSL have been advised to implement the recommendations which fall within its purview.	26-6-89 28-9-89 4-1-90 27-9-90 10-12-90 11-3-91 16-7-91 6-9-91	30-9-89 30-12-89 30-3-90 30-12-90 29-2-91 30-6-91 30-9-91 30-1-92	Matter of public importance. May be pursued.
		(b) whether the Committee has submitted its report; and	The remaining recommendations are under consideration of the Government.				
		(c) if so, the action taken on the findings of the Committee?					

XIII Session, 1969 of English Lok Sabha

182. SO. No. 513 dt. DREDGING OF TUTICORIN

6-4-69 Suppl. by
Sri Kadambari
Jenardhanam

The Hon'ble Member stated as under "sundays transport through water is getting import- sance in our country. But for the past several years, owing to undue delay in dredging, heavy ships are not able to enter the new ports like Tuticorin Port, thereby leading to large-scale retrenchment of labour. As you know, Sir, even now labour problem is going on in my constituency. I would like to know through you, Sir whether the dredging of the Tuticorin Port can be done within the year 1969 because I know that for some reason or the other, it is being stopped. In the interest of the labour-orientation de- velopment of the Tuticorin Port and the Chidambaram district which is aimed after a great freedom fighter, I want to know categorically from the hon. Minister whether dredging of the Tuticorin Port will be done within the year 1969."

The Minister stated as under "Every port has a plan for its dredging and for the Dredging Corpora- tion takes it up as per the schedule. We have also been insisting and we are hopeful that after some time we will be able to develop dredging systems in each port so that each port becomes independent in its dredg- ing. Dredging is very im- portant for any major port. As far as the Tuticorin Port is con- cerned, I think there are some litigations going on. Because of that there is some hurdle. But I will take it up and we will see that dredging is done. On the pretext of dredging, we do not let the labour suffer. That is not our policy and we take care to see that labour is looked af- ter. So, as far as dredg- ing of the Tuticorin Port is concerned, I will again take it up."

6-8-90
17-11-90
14-2-91
25-4-91
24-7-91

6-12-90 May be pursued.
6-3-91
6-5-91
6-8-91
6-11-91

1.	2	3	4	5	6	7
183.	SQ. No. 514 dt. 6-4-89, Suppl. by Star C. Madhava Reddy	DEVELOPMENT OF FIVE PORTS FOR TRANSPORTATION OF COAL	<p>The Member stated that large transmission losses occurred when power was transported from Ramnagar to Tamil Nadu or Kerala. In view of that the proposal was made that there should be a captive port not only at the unloading point, but also at the loading point so that the coal could be transported by sea which was cheaper. In view of that the member wanted to know how soon the Govt. of India was going to take this up and whether this Indo-Deutsch bilateral programme includes a definite project report to be prepared by the authority and if so by what time the proposal is likely to be submitted.</p>	<p>19-7-90 8-3-91 7-6-91 7-10-91</p>	<p>30-10-90 3-7-91 3-10-91 3-4-92</p>	<p>Matter of much public importance. May be pursued.</p>

184. SQ. No. 514 dt.
6.4.89 supplic-
atory by
Sh. Srikantha
Datta Narasimha-
raja Wadiyar

DEVELOPMENT OF CAP-
TIVE PORTS FOR TRANS-
PORTATION OF COAL

The Member stated as under: The Minister stated, "The hon. Minister has stated "keeping in view the in the Statement that a pro- coal requirement and the posed for the development of future power generation captive Port facilities for the in the country, the Cen- proposed thermal power sta- tral Electricity Board Au- tions of the National Thermal tiority has proposed 13 Power Corporation at Kayam- locations in the country culam in Kerala and Nandikur for setting up thermal in Karnataka has been re- stations and these two ceived. I would like to know if locations one in Kayam- the proposals have been sub- kulam in Kerala and mitted by the respective State other Nandikur in Kar- Governments or by any other nataka have been taken Organisation. What is the esti- up by the N.T.P.C. and mated cost of the proposed the proposals are in projects and what action the progress for the final de- hon. Minister proposes to take cision of the Govern- to expedite the same in view of ment."

the severe power shortages in both these States; Both these States are facing severe power crisis and what action does the hon. Minister contemplate to assist in the development of the proposed captive ports in the States?"

27.12.89	5.1.90	Matter relate to clear-
10.1.90	5.4.90	ance of project. May,
30.3.90	4.7.90	however, be pursued.
19.7.90	30.10.90	
17.9.90	3.1.91	
8.3.91	3.7.91	
7.6.91	3.10.91	

1	2	3	4	5	6	7
185	SQ No. 664	dt. PRICE INCREASE IN COST	20.4.89	Suppl. by	OF SHIPS	
	Shri	Veerendra				
	Patil	<p>The Member <i>inter-alia</i> desired to know:</p> <p>“what is the policy of the Government with regard to building up the additional tonnage so far as shipping industry is concerned. Also, if the Shipping corporation of India is not in a position to get sufficient funds, will the Ministry of Shipping be prepared to encourage shipping industry in the private sector to acquire the latest fuel efficient ships which are required for our purpose?”</p>	<p>The Minister <i>inter-alia</i> stated, “As far as the Shipyards are concerned, as I have already said, a proposal is under Government’s consideration for capital restructuring of the shipyards because this is a problem which has brought the shipyards into a slightly bad shape.”</p>	14.10.91	20.4.92	May be pursued.

186 SQ. No. 54 dt. OPERATIONAL MANAGE-
20/7/89 by SH. MENT OF COCHIN SHIP-
V.Sreenivasa YARD
Prasad

- (a) Whether there has been marked deterioration in the operational management of the Cochin Shipyard Ltd.;
- (b) if so, the reasons therefor;
- (c) whether the company has been incurring huge financial losses as a result thereof;
- (d) if so, the details thereof; and
- (e) the remedial action proposed to be taken in this regard."

26.10.89
10.9.90
12.12.90
11.3.91
11.9.91

20.1.90
20.12.90
20.3.91
20.9.91
20.3.92

Matter of public import-
ance. May be pursued.

1.	2	3	4	5	6	7
187	USO. No. 2733	COMPENSATION TO	SWADESHI GROUP OF			
dt.	30.11.88	by	SWADESHI GROUP OF			
Sh.	V.Sreenivasa	MILLS				
Prasad, Sh.	Ainsh	(a) the amount of compensa-	(d) & (c): Yes, Sir.	20.3.89	30.8.89	Matter of public interest.
Chandra	Sinha,	tion paid or yet to be paid to	The matter is being	22.9.89	30.11.89	May be pursued.
Shri C.	Janga	the owners of the Swadeshi	looked into.	27.11.89	28.2.90	
Reddy	Group of Mills;			22.2.90	28.5.90	
		(b) the basis of calculation of		31.8.90	28.11.90	
		compensation;		29.11.90	28.2.91	
		(c) whether guidelines issued by		2.4.91	28.5.91	
		the Law Department were fol-		28.6.91	28.8.91	
		lowed while working out the		28.8.91	28.10.91	
		amount of compensation;		25.11.91	28.12.91	
		(d) whether complaints of ever				
		payment of compensation were				
		received; and				
		(e) if so, the details thereof and				
		the action taken thereon?				

**Ministry of Urban Development
VIII Session, 1987 of VIII Lok Sabha**

188. Starred Question
No. 557 dt. 6.4.87
POLICY ON URBAN LAND
CEILING

by Sh. Hussain
Dalwai

(a) whether Union Government (a) & (b): Certain proposals to amend the Urban Land (Ceiling & Regulation) Act, 1976 are under the consideration of Government.	7.8.87	6.10.87	Reported upon vide 10th Report (1990-91). May be pursued.
	2.2.88	6.4.88	
	27.3.88	6.7.88	
	6.7.88	6.10.88	
	21.11.88	6.1.89	
	30.1.89	6.4.89	
	25.8.89	6.10.89	
	9.10.89	6.4.90	
	25.10.90	30.4.91	
	11.4.91	30.10.91	
	23.10.91	30.4.92	

Second Part of VIII Session, 1967 of Eighth Lok Sabha

1	2	3	4	5	6	7
189.	USQ. No. 52 dt. 27.7.67 by Shri K.N. Pradhan	NATIONAL COMMISSION ON URBANISATION				
	(a) whether the National Commission on urbanisation submitted its final report;	(c) It was <i>inter-alia</i> stated. "Meanwhile, in the light of the recommendations contained in the Interim Report of the Commission and other relevant considerations, proposals for the amendment of the Delhi Rent Control Act, 1958 and the Urban Land (Ceiling & Regulation) Act, 1976 are under process".		23.11.67 11.2.68 3.3.68 2.5.68 19.7.68 20.11.68 28.2.69 22.6.69 30.8.69 29.1.90 27.7.90 28.1.91 26.7.91	27.1.68 27.4.68 27.4.68 27.7.68 27.10.68 27.1.69 24.4.69 27.7.69 27.1.90 27.7.90 31.1.91 31.7.91 31.1.92	May be pursued.

VIII (II) Session of Eighth Lok Sabha

190. USQ. No. 79 DISTRIBUTION OF LAND
 dated 27.7.87 by UNDER URBAN LAND
 Sh. Narmah Mak- CEILING ACT, 1976
 versus

(e) the acreage of land acquired in various States under the Urban Land Ceiling Act, 1976; while considering amendments to the Act.

4.10.90
 25.3.91
 4.10.91

31.3.91 May be pursued and
 30.9.91 clubbed with SQ 557/
 31.3.91 6.4.87.

(b) the extent to which work or distribution of land so acquired has been done according to the Act and the acreage of land distributed and yet to be distributed;

(c) the acreage of land released under sections 20 and 21 of the Act; separately; and

(d) the details of the complaints received in regard to which the States have taken a decision against the spirit of this Act and whether any action has been taken to annual this decision?

IX Session of Eighth Lok Sabha

1	2	3	4	5	6	7
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191. USQ. No. 2474 AMENDMENT TO THE UR-
 dt. 23.11.87 by BAN LAND CEILING ACT.

Shri Hussain Dal-
 wai & Prof. Parag
 Chhabha

(a) whether Union Government propose to amend the provision of existing Law on the Urban Land Ceiling;

(b) the reasons for tardy im-
 plementation of the Act;

(c) when this proposal is likely
 to be brought before parlia-
 ment; and

(d) what are the impediments
 that came in the way of early
 solution of the existing lacunae
 in the Urban Land Ceiling Act?

15.6.88	23.8.88	May be pursued and
10.11.88	23.11.88	clubbed with SQ 557 dt.
16.1.89	23.2.89	6.4.87.
7.3.89	23.5.89	
31.8.89	23.2.90	
27.2.90	23.8.90	
23.8.90	28.2.91	
21.2.91	31.8.91	
19.8.91	28.2.92	

192. SO.No. 350 dt. REMOVAL OF UNAUTHORISED ENCROACHMENT FROM LADAKH BUDDHIST VIHAR

Referring to the reply given to USQ No. 8834 on 4 May, 1987 re: alleged unauthorised encroachment in Buddhist Vihar	(b) to (c): Yes, Sir. These are under consideration.	23.3.88 17.11.88 4.10.89 6.12.89 19.2.90 22.5.90 29.8.90 31.5.91 28.6.91 26.8.91 22.11.91	29.5.88 30.11.88 30.11.89 1.3.90 1.6.90 1.9.90 30.11.90 31.5.91 31.8.91 30.11.91 29.2.92	May be pursued.
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(a) whether the Delhi Development Authority has taken any further steps to remove the illegal construction in the premises of Ladakh Buddhist Vihar;

(b) whether Government have received representations in this regard;

(c) whether any action has been taken or is proposed in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

1	2	3	4	5	6	7
193.	SQ No. 440 dt. 7.12.87 by Sh. Satyendra Narayan Sinha	BUILT HOUSES FOR MIDDLE CLASS PEOPLE				
			(a) whether Government propose to encourage Housing Boards to sell built houses on long term instalment basis to middle class people;	26.6.89 13.9.89 4.10.90 25.3.91 4.10.91	7.9.89 7.3.90 31.3.91 30.9.91 31.3.92	May be pursued.
			(b) if so, whether housing financial institutions will help to acquire built houses on long term instalments; and	"Various proposals for amendment to the Urban and (Ceiling & Regulation) Act; 1976, are still under consideration of the Government."		
			(c) whether private housing agencies would also be involved in similar programmes?			

X Session, 1988 of Eighth Lok Sabha

194. USQ No. 939 dt. CLOSURE OF GOVERN-
29-2-88 by Shri MENT PRESSES
Thampan Thomas.

(a) whether Union Government (a) to (d): It was inter- propose to close down four <i>alia</i> stated, "The deci- Government presses in the sion of the Government country; is under active review.	4.12.89 9.2.90 22.5.90 16.8.90 10.12.90	29.2.90 29.5.90 29.8.90 29.11.90 28.2.91	May be pursued.
(b) if so, the details thereof and the reasons therefor;	19.2.91 14.5.91	28.5.91 28.8.91	
(c) whether Government of India Press Workers Federation has submitted memorandum against the closure of the Government presses; and	31.7.91 25.11.91	28.11.91 28.2.92	
(d) if so, the final outcome of the representation?			

1.	2	3	4	5	6	7
195.	USQ. No. 1789	FICTS REQUEST TO RE- dated 7-3-88 by VIEW URBAN LAND CEIL- Shri Kamal Nath	ING ACT			
	(a) whether the Federation of Indian Chamber of Commerce and Industry has called upon Government for a thorough re- view of the Urban Land (Ceil- ing and Regulation) Act, 1976 to accelerate the construction activity;	"Various proposals for amendment to the urban Land (Ceiling & Regula- tion) Act, 1976 are still under consideration of the Government."	13.6.88 21.11.88 16.1.89 14.3.89 26.6.89 13.9.89 27.2.90 4.10.90 25.3.91 4.10.91	7.9.88 7.12.88 7.3.89 7.6.89 7.9.89 7.3.90 7.9.90 31.3.91 30.9.91 31.3.92	May be pursued and clubbed with SQ 557 dt. 6.4.87.	
	(b) if so, the broad outlines of the suggestions made;					
	(c) the reactions of Government thereto; and					
	(d) the total lectures of excess land which was expected to be- come available after the law came into force in 1976 as com- pared to the surplus land actu- ally acquired and vested with State Government and Union Territories?					

196. USQ No. 5999 dt. PERSONNEL OF NEW
9.4.88 by Smt. HOUSING BODIES IN
Vijayashankar DELHI

Bali

(a) whether the officials to man (a) and (b): It is proposed to man the Delhi Housing Board and Delhi Slum Improvement Board will be drawn from the present Delhi Slum Improvement Board by redeployment of the existing staff working in the present DDA and there is no proposal at present to draw any staff from other departments and States; of the existing staff

(b) if so, the details of the proposal at present to draw any staff from other departments and States for the Delhi Housing Board and Delhi Slum Improvement Board. Details of the scheme are, however, yet to be worked out.

28.9.88	4.10.88	May be pursued
22.11.88	4.1.89	
16.2.89	4.4.89	
28.11.89	4.4.90	
22.5.90	5.7.90	
31.7.90	4.10.90	
14.11.90	3.1.91	
25.1.91	4.4.91	
23.4.91	4.7.91	
5.7.91	4.10.91	
15.11.91	4.1.92	

1.	2	3	4	5	6	7
<p>197. USQ 7284 dt. 18.4.88 by Shri Bahwant Ramoowalia and H.C. Ramala.</p>	<p>(a) whether a high-powered Committee headed by Chairman, HUDCO was constituted in November, 1987 to suggest new measures with a view to simplify and liberalise the existing construction laws, rules and procedure for obtaining building construction and completion certificate in the Union Territory of Delhi;</p>	<p>(b) whether the Committee was asked to submit its report within three months period;</p>	<p>(c) whether Government have received this report and if so, the steps taken in this regard; and</p>	<p>(d) if not, the reasons therefor?</p>	<p>—</p>	<p>(c) & (d): The Committee, which was unable to complete its work so far, is expected to finalise its reports and submit it to Delhi Administration shortly.</p> <p>Partly implemented on 5.9.1988 vide statement No. IV/Item No. 117. May be pursued.</p>

198. USQ No. 9318 dt. APPROVAL OF DELHI
2.5.1988 by Shri HIGH COURT FOR ALLOT-
Mabd. Mahfooz MENT OF PLOTS TO MEM-
Ali Khan BERS OF DELHI SCHOOL
TEACHERS COOPERATIVE
HOUSE BUILDING
SOCIETY

(a) whether the Delhi High Court has approved a list of 987 members of the Delhi School Teachers Cooperative House Building Society Ltd. in 1981 for immediate allotment of plots;

Partly implemented on 9.5.89 vide SS.I.
The Committee took oral evidence on 6.3.90 and on 16.10.90
May be pursued.

(b) if so, the names and addresses of these members, the amount paid by each, the names of members whose cases are pending with the Registration Office and the names of members whose cases have not been processed so far and the reasons therefor; and

(c) the time by which the process of transfer of sub-lease is likely to be completed?

XIII Session, 1969 of Eighth Lok Sabha

1.	2	3	4	5	6	7
199.	USQ No. 744 dt. 16-11-68 by Shri Harihar Soren	(a) whether the proposal to trifurcate the Delhi Development Authority has not been materialised as yet;	(a) A final decision on these matters has not yet been taken.	7.3.69 8.6.69 13.12.69 25.5.90 12.9.90	16.5.69 16.11.69 16.5.90 16.8.90 16.11.90	May be pursued.
		(b) if so, the reasons for delay;		8.2.91 27.5.91 21.8.91 25.11.91	15.5.91 15.8.91 15.11.91 15.2.92	
		(c) the time by which the proposal is expected to be implemented;				
		(d) the details of steps taken in this regard; and				
		(e) the composition of the two Boards for housing and slums and the pattern of their functioning?				

200. SQ No. 105 dt. HOUSING PROGRAMME IN
1.3.69 (Supp. by MAHARASHTRA
Shri K.S. Rao)

Referring to the emphasis laid down by the Govt. in this the Land Ceiling Act is year's budget on the housing under consideration of sector, the Member asked for the Government. the amendment in the urban Land Ceiling Act to allow houses to come up in a big way not only in Maharashtra but also in various parts of the country.

1.9.89 May be pursued and
1.3.90 clubbed with SQ 557
1.9.90 6.4.87.
31.3.91
30.9.91
31.3.92

30.6.89
13.9.89
26.2.90
4.10.90
25.3.91
4.10.91

201. USQ. No. 1096 URBAN LAND CEILING
dt. 1.3.69 by Shri
Mobd. Mahfooz
Ali Khan

(a) whether any review has been made recently of the Urban Land (Ceiling and Regulation) Act, 1976 to assess the achievements made with regard to the principal objectives of the Act;

(b) if so, the shortcomings if any, identified by Govt. in the implementation of the Act; and

(c) whether Govt. propose to make any changes in the Act, if so, the steps contemplated in this direction?

1.9.89 May be pursued and
1.3.90 clubbed with SQ 557
1.9.90 dated 6.4.87.
31.3.91
30.9.91
31.3.92

26.6.89
13.9.89
26.2.90
4.10.90
25.3.91
4.10.91

1.	2	3	4	5	6	7
202.	SO No. 183 dt. 8.3.89 Supp. by Shri Kail Prasad Pasadey	DDA DUES AGAINST PRIVATE BUILDERS	<p>The hon. Member stated as under:-</p> <p>"I want to inform him that a meeting was held and in this meeting, a decision was taken to sort out these matters. We have always made efforts to ensure that dues are recovered. There are 6 more such private builders who have not paid the preliminary. Minister in this connection, it is being considered that what concessions can be given to enable them to repay their outstanding dues. I want to assure the hon. Member that we shall sort out this matter as early as possible."</p>	<p>13.9.89 5.10.89 9.1.90 19.3.90 19.10.90 26.12.90 14.3.91 5.7.91 26.9.91</p>	<p>8.9.89 8.12.89 8.3.90 8.6.90 8.12.90 8.3.91 8.6.91 8.9.91 8.12.91</p>	<p>May be pursued.</p>

203. USO No. 7881
dt 3.5.89 by
Prof. Narain
Chand Parashar

IMPLEMENTATION OF URBAN LAND CEILING ACT

Referring to the reply given on 22 August, 1988 to SO No. 354 re: implementation of Urban Land Ceiling Act and asking

(a) to (d): The question of making amendments to the Urban Land Ceiling and Regulation, Act, 1976 is under consideration of the Govt.

14.8.89
8.2.90
23.8.90
21.2.91
19.8.91

3.2.90
3.8.90
28.2.91
31.8.91
28.2.92

May be clubbed with SQ 557/6.4.87

(a) whether the amendments the definition of certain terms used in the Urban Land (Ceiling and Regulation) Act, 1976 like family vacant land, a pur-tanant land and delegation of certain powers to the State Governments have been identified by the States for proper implementation of this Act;

(b) if so, whether Union Govt. have accepted the suggestions for undertaking a comprehensive qualitative review of the amendment of the Act;

(c) if so, the exact details thereof; and

(d) if not, whether any efforts are being made to arrive at a broad consensus on the solution of the identified problems and the difficulties in the implementation of this act.

1.	2	3	4	5	6	7
204.	SQ No. 936 dt. 10.5.89 by Prof. Ramkrishna More:	LAND CEILING RULES (a) whether the attention of Govt. has been drawn to the news-item captioned "Land Ceiling rules being simplified" Appearing in "The Hindustan Times" dated 11 April, 1989 highlighting <i>inter-alia</i> the need to simplify the procedures con- cerning Land Ceiling Act. reu- larisation of residential pre- mises being used for commer- cial purposes and approving the unauthorised colonies in diffe- rent parts of Delhi;	(b) & (c): The Delhi Administration has re- ported that the exercise has not yet been fully completed.	19.9.89 2.1.90 22.2.90 22.5.90 10.12.90 17.5.91 19.8.91 28.11.91	10.11.89 10.2.90 10.5.90 30.11.90 31.5.91 31.8.91 30.11.91 31.5.92	May be pursued.
		(b) if so, the outcome of the exercise undertaken by the Delhi Administration; and				
		(c) the follow up action taken thereon?				

1.	2	3	4	5	6	7	
205.	SO No. 248 dt. 12.3.86 Supple. by Shri Urtam Rathod.	COM- MUNITIES AND NOMADIC TRIBES	(a) whether there are notified communities and nomadic tribes in most of the States;	Government is considering revising the list of Scheduled Castes and Scheduled Tribes. We are going to put a comprehensive Bill before taken any census of these tribes; and	31.12.87 23.8.88 15.11.88 28.2.89 16.4.89 27.7.89 16.10.89 28.12.89 10.8.90	31.3.88 30.9.88 31.12.88 31.3.89 30.6.89 30.9.89 31.12.89 31.8.90 30.9.90	May be pursued.
206.	USO No. 238 dt. 24.2.1968 by Shri Mastil Hansda	NATIONAL POLICY ON DISPLACED TRIBALS	(a) "whether there is any proposal for a national policy on rehabilitation of persons, particularly tribals displaced because of industrial projects;	(b) A draft National policy on Rehabilitation of Displaced Tribals has been prepared by the Ministry of Welfare, details of which are currently under discussion at various levels.	27.6.88 11.11.88 7.2.89 7.3.89 9.6.89 14.9.89 29.11.89 2.8.90 20.11.90 27.2.91 23.5.91 23.8.91 27.8.91 3.12.91	23.8.88 23.11.88 23.2.89 23.5.89 23.8.89 23.11.89 23.2.90 23.11.90 23.2.91 23.5.91 23.8.91 23.11.91 23.2.92	May be pursued.
			(b) if so, the details thereof; and	(c) if not, the reasons thereof?"			

Xth Session, 1968 of Eighth Lok Sabha

Xth Session, 1988 of Eighth Lok Sabha

1.	2	3	4	5	6	7
207.	USQ No. 7564 dt. 20.4.88 by Shri Ram Bhagat Paswan	HOSTEL FACILITIES FOR SCs/STs :	(a) to (c): Information is being collected and will be laid on the table of the House.	14.7.88 26.12.88 27.2.89 26.4.89 9.8.89 26.10.89 14.8.91 31.10.91	20.10.88 20.1.89 20.4.89 20.7.89 20.10.89 20.1.90 4.11.91 4.2.92	Partly implemented on 4.11.88 vide SS V/137 May be pursued
		(a) the number of SC/ST students in each State;				
		(b) the number of seats reserved provided for them in the hostels, Statewise; and				
		(c) the measures being taken to provide hostel facility to all the SC/ST students?				

XI Session, 1988 of English Lok Sabha

208. USQ No. 1155 dt. PROGRESS MADE BY THE
3.8.88 by INTER-MINISTERIAL COM-
Dr. A.L. Patel MITTEES FOR AGED PER-
SONS

- (a) the details of the recom-
mendations of the Round Table
Discussion on care of the elder-
ly persons; and
- (b) the progress made by the
Inter-Ministerial Committee
during the last nine months in
this regard?
- | | | |
|----------|----------|--------------------------|
| 9.8.89 | 31.10.89 | May be pursued as the |
| 6.12.89 | 31.12.89 | report of the Inter- |
| 29.11.90 | 28.2.91 | Ministerial Committee is |
| 22.2.91 | 30.4.91 | under finalisation. |
| 1.5.91 | 31.7.91 | |
| 31.7.91 | 31.10.91 | |

XII Session, 1968 of Eighth Lok Sabha

1	2	3	4	5	6	7
209.	USQ No. 1546 dt. 21.11.68 by Dr. A.K. Patel	INTER-MINISTERIAL COMMITTEE ON AGED	(a) whether the committee for care of aged persons has collected the required information regarding possible steps taken by Ministries in various sectors so as to evolve a National Policy and Programmed for Action;	14.8.89 6.12.89 28.11.90 22.2.91 1.5.91 31.7.91	31.10.89 31.12.89 28.2.91 30.4.91 31.7.91 31.10.91	May be pursued and clubbed with USQ 1155/3.8.88
			(b) if so, the main information collected so far; and			
			(c) the outline of the National policy and programme for Action for the elderly persons?			

XIII Session of Eighth Lok Sabha

210. USQ No. 645 dt. REPORTS OF MINORITIES
COMMISSION AND LING-
UISTIC MINORITIES

Syed

Shahabuddin

(a) the particulars of the Annual Reports of the Minorities Commission and of the Commissioner or Deputy Commissioner for Linguistic Minorities which have been submitted to Government and are under consideration with the periods of coverage and the date of submission;

(b) & (c): The Reports are under consideration and will be laid on the table of the House as early as possible.

22.6.89
22.9.89
26.11.89
30.8.8926.8.89 Partly Implemented on
26.11.89 16.9.91
30.6.91 May be pursued
30.9.91

(b) the level at which they are presently under consideration; and

(c) the likely date of their being tabled in the House with action taken on Memoranda?

XIII Session of Eighth Lok Sabha

	2	3	4	5	6	7
1.	211. USQ No. 8393 dt. 8.5.89 by Shri G.M. Banatwala	AMENDMENT TO WAKF ACT, 1954				
		(a) whether amendments to Wakf Act, 1954 are under consideration of the Government;	(a) to (c): Proposals to amend the Wakf Act, 1954 are under consideration of Government.	30.8.89 1.11.89 20.2.90 7.8.90	8.11.89 8.2.90 8.5.90 8.11.90	Dropping request of the Ministry not agreed to <i>vide</i> 2nd Report, 1990-91.
		(b) if so, the present stage thereof; and	No further information can be disclosed at this stage. It is also not possible to indicate any date by which the bill will be introduced in Parliament.	12.2.91 18.4.91 7.8.91 31.10.91	8.5.91 8.8.91 7.11.91 8.2.92	May be pursued.

XIII Session, 1969 of Eighth Lok Sabha

212. USQ No. 8497 dt. DEVELOPMENT SCHEMES
8.5.69 by Sant. FOR TRIBALS
Jayantī Patnaisik

- (a) whether Government have made any indepth study of various socio-economic rehabilitation issues involved in the development of Scheduled Tribes; (d) To ensure complete socio-economic rehabilitation of tribals displaced under development projects, Government of India has formulated a draft national policy which is under discussion at various levels.
- (b) If so, the brief outline of the various development measures taken and actual improvement made in the socio-economic conditions of the tribals during the first four years of the Seventh Plan;

7.8.89
5.12.89
1.8.90
20.10.90
4.2.91
23.4.91
19.7.91
6.11.91

7.11.89
7.2.90
7.11.90
7.2.91
7.5.91
7.8.91
7.11.91
7.2.92

Policy matter pursued with USQ 238/24.2.88
May be pursued and clubbed with USQ 238/24.2.88

- (c) the main problems of the tribals; and

- (d) the steps taken to tackle those problems?

213. USQ No. 8539 dt. NATIONAL POLICY ON
8.5.1969 by Dr. REHABILITATION OF DIS-
(Sant.) Phulirenu PLACED TRIBALS.
Gubas

- (a) whether there is any proposal to formulate a national policy on rehabilitation of the tribals displaced by major projects;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

29.8.89
17.11.89
13.8.90
6.11.90
7.2.91
7.5.91
7.8.91
20.11.91

7.11.89
7.2.90
7.11.90
7.2.91
7.5.91
7.8.91
7.11.91
7.2.92

May be pursued and clubbed with USQ 238/24.2.88

1	2	3	4	5	6	7
214.	<p>Point raised by Shri Chandra Narain Prakash Narain Singh during General Discussion on 3.8.1969</p>	<p>DAM ON GANDAK RIVER</p> <p>The Member has stated:— "Please think over it. What can I do when he has not written all that what I spoke here. Hence please read from the official version of the proceedings. Do not read Shrimati Krishna Sahi's version of it?"</p>	<p>The Minister <i>inter-alia</i> stated: "Another thing you have mentioned is regarding a dam on the River Gandak, which I have noted down in my own hand. We will discuss it with you and the concerned department. The Government will consider your suggestion regarding the construction of a dam."</p>			<p>May be pursued</p>
215.	<p>General Discussion dt. 3.8.69 by Sh. Syed Shahabuddin:</p>	<p>GENERAL DISCUSSION REGARDING:— CURRENT FLOOD SITUATION IN THE COUNTRY</p>	<p>While replying to the debate the Minister <i>inter-alia</i> stated that as suggested the Govt. would consider formulating a national plan to control floods in the country. He also promised to look into all the rivers about which some Hon'ble Members had mentioned."</p>			<p>Matter of public interest. May be pursued.</p>

206. **General Discussion** dt 3.8.89 by **Sri Chandraprasad Narian Singh**
- CURRENT FLOOD SITUATION IN THE COUNTRY**
- The Minister stated, "We will discuss it and do whatever can be done."
- The Member *inter-alia* urged the Minister to discuss the matter regarding hydel generation with Ministry of Energy. He further stated that in Eastern region, the system of hydel generation is not available on any river and asked for one such system.
- Matter of public interest.
May be pursued.
-

ASSURANCES WHICH ARE NOT TO BE PURSUED
Ministry of Chemicals & Fertilisers

XI Session, 1988 of Eighth Lok Sabha

1.	2	3	4	5	6	7
217.	<p>Starred Question No. 291 dated the 11th August, 1988 Supple. by Shri Suresh Kurup</p>	<p>RASHTRIYA CHEMICALS AND FERTILIZERS LIMITED.</p> <p>The Member stated as under: two in 1986, 3 in 1987, 2 the Rashtriya Chemicals and Fertilizers Ltd. have submitted various memorandums pointing out specific corruption charges against some high officials in this concern, but no action has been taken by the authorities. I would like to know from the Minister whether any CBI enquiry was conducted against the high officials and whether the CBI have submitted their report and any action has been taken on that report.</p>	<p>The Minister <i>inter-alia</i> stated: "The CBI have registered seven cases, two in 1986, 3 in 1987, 2 against officials of RCF. I can give you the details of cases if you require. It is a long list of officers against whom action is being taken as suggested by CBI. As far as the first case is concerned, the CBI report was received in October, 1987 recommending departmental action for major penalty against the accused officials. RCF have requested CBI in November, 1987 for additional documents and the case is being pursued. As far as the second CBI case is concerned, report was received in 1987. All the cases are being pursued as per recommendations of the CBI."</p>	<p>16.3.89 3.7.89 27.9.89 18.12.89 15.3.90 24.9.90 31.5.91 24.9.91</p>	<p>18.6.89 18.9.89 18.12.89 18.3.90 18.9.90 18.12.90 30.9.91 31.3.92</p>	<p>Matter with CBI and is a long drawn process. May not be pursued.</p>

218. SQ. No. 313 dt. NEW NITROGEN FERTILIZER PLANTS IN EIGHTH PLAN
18.8.88 Sup-plementary by
Shri K.S. Rao:

The Hon'ble Member stated, The Minister *inter-alia* "ONGC has revealed lot of gas is available in Krishna basin. I am happy that the Hon. Minister has come forward and said that they are proposing some plants there. It is found more economical to have mini-fertilizer plants in that area. I wish to know from the hon. Minister whether there are any applications from the private and public sector to start mini-fertiliser plants in the Krishna district. If , what are the details thereof.

14.2.89	17.2.89	Outcome of project de-
8.3.89	17.5.89	pendant upon the final-
16.5.89	17.8.89	isation of 8th Plan. It
5.9.89	17.11.89	has lost its utility due to
26.10.89	17.2.90	efflux of time.
7.2.90	17.5.90	May not be pursued.
11.5.90	17.8.90	
7.8.90	17.11.90	
23.10.90	17.2.90	
12.2.91	17.5.90	
23.4.91	17.8.91	
6.8.91	17.11.91	
22.10.91	17.2.92	

Ministry of Communications
XI Session, 1988 of Eighth Lok Sabha

1	2	3	4	5	6	7	
219.	USQ No. 2009 dt. 9.8.88 by Dr. B.L. Shailesh:	CABLE TELEVISION IN SIKKIM	(a) whether a cable television is being run in Sikkim;	(d) Detailed investigations are being carried out and suitable action will be taken thereafter.	23.11.89 31.5.90 7.8.91 12.11.91	8.5.90 8.11.90 8.11.91 30.6.92	A suit is to be filed in court of law. The assurance can be implemented only after decision of court of law is known. It is a long drawn process. May not be pursued.
			(b) if so, by whom;				
			(c) whether Sikkim has a licence to start cable television; and				
			(d) if not, the steps Government propose to take in the matter.				

Ministry of Environment and Forests

1	2	3	4	5	6	7
220.	USQ No. 3207 dt. 18.8.1988 by Shri Jai Prakash Agrawal:					
		(a) the State-wise estimated financial loss inflicted annually due to unauthorised felling of trees;	(a) Information will be collected and placed on the Table of the House.	12.1.89 6.4.89 31.7.89 11.10.89 14.12.89 25.10.90 11.1.91 2.4.91	18.2.89 18.5.89 17.8.89 16.11.89 15.2.90 15.11.90 15.2.91 30.4.91	May not be pursued.
		(b) whether the Union Government have given any specific directions to the States in this regard; and				
		(c) if so, the details thereof?				

Ministry of Finance

	2	3	4	5	6	7	
1.	221.	Half-an-Hour discussion dt. 7.8.89 by Kumari Mamta Banerjee & others;	HALF AN HOUR DISCUSSION REGARDING IMPORT OF BOOKS POINT ARISING OUT OF ANSWERS GIVEN TO STARTED QUESTION NO. 71 DATED 21.7.89;	While replying to the debate on Half-an-Hour Discussion regarding import of Books, it was <i>inter-alia</i> stated, (i) "Shri Mohd. Ahmed has been absconding from 2nd July, 1987. Further investigations in the matter are going on. The estimated loss of foreign exchange on account of this party comes approximately to Rs. 1.34 crores. To retain the seize documents, a show cause notice has also been issued and the matter is under investigation. (ii) Sir, these are the major cases and in such cases we set the ordinary law in motion and also in proper cases where they come within the COFEPOSA, we take action for detention of those people under COFEP-OSA. It is true, as the hon. Members pointed out as what would happen to these lacunae. We have to help the people who are educationists, we have to help the institutions so, we have thought of measures which are still under consideration."	2.2.90 28.5.90 19.7.90 24.8.90 19.9.91	8.2.90 8.7.90 8.8.90 20.11.90 18.12.91	Individual in nature. May not be pursued.

Ministry of Health and Family Welfare
X Session, 1988 of Eighth Lok Sabha

1 2 3 4 5 6 7

222. USQ No. 4689 CANCER DUE TO
di. 24.3.88 by Dr. SMOKING;

G. Vijaya Rama
Rao and Shri C.
Madhav Reddy;

(a) whether about 8
lakh people die every
year due to cancer from
smoking and if so, the
details thereof; and

(b) the annual expen-
diture and investment on
treatment of cancer in
the country including
hospital beds and other
supporting infra-struc-
ture?

7.9.88	24.9.88	Statistical in
15.11.88	24.12.88	nature.
21.2.89	24.3.89	May not be
23.6.89	24.9.89	pursued.
11.10.89	24.12.89	
12.1.90	24.3.90	
27.3.90	24.6.90	
31.7.90	24.9.90	
9.10.90	24.12.90	
9.1.91	24.3.91	
30.5.91	24.6.91	
13.6.91	24.9.91	

1.	2	3	4	5	6	7
223.	SQ No. 603 dt. 7.4.88 by Shri Kahi Prasad Pandey;	MANUFACTURE OF SUB-STANDARD COSMETICS: (a) whether it is a fact that sub-standard cosmetics (such as shaving cream, shaving soap, after shave lotion, soap, etc.) are being manufactured in various industrial units on a large scale resulting in large flow of sub-standard shaving materials and cosmetics in the market; (b) if so, the action taken so far against the companies manufacturing sub-standard goods from January, 1987 to date, State-wise; and (c) the details of the action taken to check the quality of these products, State-wise.	(b) & (c): Information is being collected from the State Licensing Authorities as the manufacture and sale of drugs and cosmetics under the Drugs and Cosmetics Act and Rules thereunder, is exercised by the State Licensing Authorities appointed by the respective State Governments.	13-9-88 22-12-88 27-3-89 12-6-89 17-8-89 20-11-89 24-1-90	7-10-88 7-1-89 7-4-89 7-7-89 7-10-89 7-1-90 7-4-90	Statistical in nature. May not be pursued.
224.	SQ. No. 598 dt. 12.4.89 by Shri Ram Bhagat Paswan;	Government propose to set up an Enquiry Commission against companies which supplied drugs and medical equipments for their hospitals, dispensaries and other organisations during the last three years and supply was found sub-standard;	In supplementary the Minister stated "I can assure the Member that I will definitely look into the whole matter and see that this kind of things will not recur in future	5.9.89	12.10.89	Not of much public interest. May not be pursued.
		(b) if so, the details thereof; and (c) if not, the reasons for not setting up such a Commission?				

<p>225. SO. No. 652 dt. 19.4.89 by Shri Sharad Dighe</p>	<p>(a) whether the Employees' Association of All India Institute of Physical Medicines and Rehabilitation of Bombay submitted a memorandum on 24 November, 1988; and</p>	<p>19.10.89 19.1.90 19.4.90 19.10.90</p>	<p>Admn. matter. May not be pursued.</p>
<p>(b) if so, the details thereof and the action taken thereon?</p>	<p>1. The cadre review of the Group 'C' and Group 'D' staff have been completed and the scheme is being processed for implementation. 2. The matter is under examination. 3. The matter is under consideration in accordance with the guidelines issued by the Department of Personnel and Training</p>	<p>5.9.89 2.11.89 21.2.90 24.12.90</p>	

XIV Session of Eighth Lok Sabha

1	2	3	4	5	6	7
226.	<p>USQ No. 3144 RECOGNITION OF SANIT- dated 9.8.89 by ARY INSPECTORS Dr. Manoj COURSES BY DELHI AD- Pandey: MINISTRATION.</p>	<p>(a) the name of the institutions with Sanitary Inspectors Courses which were recognised for employment in Delhi Union Territory by the Local Self Government, Department of Delhi Administration during 1988-89 and the basis on which such recognition was given;</p>	<p>(a) to (c): Information is being collected and will be laid on the Table of the Sabha.</p>	<p>6.3.90 27.7.90</p>	<p>30.4.90 Not of much public in- 31.8.90 terest.</p>	<p>May not be pursued.</p>
	<p>(b) the names of the institu- tions from which applications have been received by Govt. during 1988-89 and 1989-90 (up to June, 1989) for giving recog- nition to various courses and the decision taken thereon; and (c) the policy of Govt. in this regard.</p>					

Ministry of Human Resource Development
VII Session, of Eighth Lok Sabha

1.	2	3	4	5	6	7
227.	USQ. No. 380 dt. 6.11.86 by Shri Ram Dhan.	UNREGISTERED ANTI- QUITTES IN RAJASTHAN (a) whether a large number of Private Trusts in Rajasthan have not got registered anti- quities in their possession/cus- tody; (b) if so, the action that has been taken against the Trustees for violation of mandatory pro- visions of the Registration of Antiquities Act; and (c) if not, the reasons therefor?	(a), (b) & (c): The infor- mation is being collected and will be laid on the Table of the House.	3.3.87 12.5.87 21.9.87 9.11.87 4.2.88 14.6.88 10.11.88 30.1.89 14.3.89 26.2.90 23.2.90 23.1.91 17.6.91	6.5.87 6.8.87 6.11.87 6.2.88 6.5.88 6.8.88 6.11.88 6.2.89 6.5.89 6.5.90 6.11.90 6.5.91 6.11.91	The implementation of the assurance is contin- gent upon the response from State Govt. May not be pursued.
228.	USQ. No. 6254 dt. 20.4.89 by Shri S.M. Guraddi:	LIBERALISATION OF RU- LES REGARDING GRANT OF STUDY LEAVE IN KEN- DRIYA VIDYALAYAS (a) whether All India Kendriya Vidyalya Teachers Association has demanded liberalisation of the rules regarding grant of study leave to the Kendriya Vidyalyas' teachers; and (b) if so, the reaction of the Sangathan thereof?	(b) The matter is under consideration.	31.10.89 30.1.90 3.5.90 9.7.90 30.11.90 20.2.91 6.6.91 22.7.91	19.1.90 19.4.90 19.7.90 19.10.90 19.1.91 19.4.91 19.7.91 19.10.91	Administrative matter. May not be pursued.

1	2	3	4	5	6	7
229.	<p>USQ. No. 7182 SEPARATE ACCOUNTS BY dt. 27-4-89 by Shri DELHI UNIVERSITY COL- V. Tuliram ; LEGES FOR TEACHERS' SALARIES</p>	<p>(a) whether the University Grants Commission has issued instructions to the colleges in Delhi to open separate accounts for payment of salaries for the staff and other items of expenditure;</p>	<p>(c) to (e) Information is being collected and will be laid on the Table of the House in due course.</p>	<p>10-1-90 26-4-90 16-7-90 10-11-90 13-12-91 26-4-91 31-7-91</p>	<p>27-4-90 27-7-90 27-10-90 27-1-91 27-4-91 27-7-91 27-10-91</p>	<p>Administrative matter. May not be pursued.</p>
		<p>(b) if so, the details thereof;</p>				
		<p>(c) the details of the colleges that have opened such accounts;</p>				
		<p>(d) the details of colleges which have not yet opened separate accounts so far; and</p>				
		<p>(e) if so, the reasons therefor and when separate accounts are expected to be opened?</p>				

XIV Session, 1989 of Eighth Lok Sabha

230. USO. No. 3360 EXPENDITURE ON APNA
dt. 10-8-89 by UTSAV FESTIVAL

Sh. Narsing
Suryavansi :

(a) whether the Comptroller (b) It was *inter-via* 16-1-89 Admn. action are taken
and Auditor General of India stated. "This report is 13-2-90 10-8-90 on the comments made
has taken exception to the now under finalisation." 26-12-90 9-5-91 by C & A.G. May not be
manner in which the National 20-3-91 9-6-91 pursued.
Cultural Festival, Delhi Society 5-7-91 9-9-91
was formed hurriedly in Sep-
tember, 1986 to hold the 'Apna
Utsav' in the Capital leading to
non-observance of financial ru-
les and procedures; and

(b) if so, the details thereof and
action taken by the Govern-
ment in this regard.

Ministry of Home Affairs
XIII Session, 1989 of Eighth Lok Sabha

1	2	3	4	5	6	7	
231.	USO. No. 8374 dt. 8-5-1989 by Shri Dalchander Jain :	DELHI POLICE ANTI DOWRY CELL	ANTI				
	(a) whether Government have received any complaints about the working of the Anti Dowry Cell of Delhi Police;	(b) whether Government are contemplating to reorganise the working of the Cell to improve its working; and	(c) if so, the details thereof?	(h) & (c) A Committee is being set up to identify the areas of weaknesses in the functioning of the Cell and to suggest remedial measures.	27-11-89 6-3-90 9-7-90 24-8-90 5-12-90 8-4-91 16-5-91	8-2-90 8-5-90 8-8-90 8-11-90 8-2-91 31-5-91 31-8-91	Admn. matter. May not be pursued.

Ministry of Law and Justice
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1	2	3	4	5	6	7	
232.	USQ. No. 5472 dt. 30.3.88 by Shri Dileep Singh Bhuria:	CODIFICATION OF PER- SONAL LAWS OF ADI- VASIS	(a) The names of the States in which personal laws of Adivasis have been codified;	(a) The information is not readily available. The same will be collected from the State Governments and will be laid on the Table of the House.	10-8-88 16-11-88 27-1-89 10-5-89 6-7-89 26-9-89 9-1-90 21-3-90 26-6-90 24-9-90 21-12-90 27-3-91 2-7-91	30-9-88 31-12-88 31-3-89 30-6-89 30-9-89 31-12-89 31-3-90 30-6-90 30-9-90 31-12-90 31-3-91 30-6-91 30-9-91	Statistical in nature. May not be pursued.
			(b) whether in most of the States several cases of land disputes have arisen and are still pending in courts in the absence of personal laws in regard to succession of Adivasis; and				
			(c) if so, whether Government propose to issue directives to codify such laws in all the States in the interest of Adivasis?				

1 2 3 4 5 6 7

233. USQ. No. 2715 CHILD MARRIAGE

dt. 12.8.88 by
Smt. Prabhawati
Gupta:

(a) the number of cases of child marriages which came to the notice of Government in the country, State-wise during the last one year; and	(a) & (b) The information is not readily available. The same will be collected from the State Govts./Union Territories and will be laid on the Table of the House.	31.11.88 24.4.89 19.6.89 30.8.89 30.11.89 17.11.90 26.4.90 26.7.90 30.10.90 24.1.91 29.4.91	28.2.89 31.5.89 31.8.89 30.11.89 31.1.90 30.4.90 31.7.90 31.10.90 31.1.91 30.4.91 31.7.91	Statistical in nature. May not be pursued.
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XIV Session, 1989 of Eighth Lok Sabha

234. USQ. No. 700 EXPENDITURE INCURRED
dt. 21.7.89 by ON GOVERNMENT CASES
Shri Hafiz Mohd.
Siddiq:

ASKING FOR:

(a) how much expenditure incurred by Government on litigation during the last 12 months, Ministry-wise; and	(a) & (b) The information is being collected and will be laid on the Table of the House.	11.10.89 21.12.89 28.8.90 11.6.90 25.7.91	21.12.89 21.3.90 29.6.90 29.9.90 12.10.91	Statistical in nature. May not be pursued.
(b) how does this compare with the expenditure incurred during the preceding three years?				

Ministry of Surface Transport
Xth Session, 1988 of Eighth Lok Sabha

1	2	3	4	5	6	7
235.	SQ. No. 1070 dt. 12.5.88 Shri Sribellav Panigrahi:	TOLL TAX ON NATIONAL HIGHWAY BRIDGES IN CHAMBAL DIVISION OF MADHYA PRADESH	(a) the Member pointed out that toll tax was being realised for each Bridge situated in close proximity of 80 to 100 KM distance resulting in a great hardship. He desired to know whether Govt. consider giving some relaxa-	The Minister <i>Inter-alia</i> stated, "Now the Govt. is considering a proposal that a bridge which costs more than Rs. 50 lakhs is a small amount these days because Rs. 25 lakhs is a small amount these days for a toll. So this is under consideration."	12.11.88 12.02.89 12.05.89 12.08.89 12.11.89 12.02.90 31.05.90 31.08.90 30.11.90 12.03.91 31.05.91 30.08.91 30.11.91 28.02.92	The matter has lost its utility, due to efflux of time. May not be pursued.

1 2 3 4 5 6 7

239. USQ No. 1173 PROBE INTO FUNCTIONING OF VARIOUS DEPARTMENTS OF DIRECTORATE OF TRANSPORT. DELHI ADMINISTRATION

(a) whether a probe was ordered by him into the functioning of various departments of Directorate of Transport, Delhi Administration and he asked for a report regarding malpractices pointed out by him;

(b) if so, the details thereof and the result of the investigations carried out.

(a) & (b). Directorate of Transport was asked to probe into the matters of — (i) existence of three blank receipts outside the office of Directorate of Transport; and (ii) alleged unauthorised conversion of 9 auto-rickshaw permits into four-seater motor cycle rickshaw permits. The matter was investigated. On failure of the concerned officials to satisfactorily explain how blank receipts were taken out from receipt books, the concerned officials have been suspended. As for conversion of auto rickshaw permits into motor cycle rickshaw permits, out of 9 cases one vehicle originally registered as auto rickshaw was transferred to other State in 1962, one vehicle has not been registered as per records, three vehicles were originally registered as MCR and remaining four were found to have been converted from TSR to MCR. Investigations in these cases is being done by the Crime Branch of the Delhi Police. The concerned three officials have been suspended. In addition, 14 other persons have been arrested in this investigation and 19 MCRs have also been seized. Investigations are in progress.

30.6.89	2.9.89	Not of much public importance.
22.9.89	2.11.89	May not be pursued.
6.11.89	2.2.90	
30.1.89	2.4.90	
11.5.90	2.7.90	
31.1.91	31.1.91	
16.4.91	30.4.91	
31.6.91	30.6.91	
17.9.91	30.9.91	
4.12.91	31.12.91	
	31.3.92	

1	2	3	4	5	6	7
240.	USQ. No. 4063 dt. 21.8.87 by Shri Virendra Chander Jain	DISTRIBUTION OF CONTROLLED CLOTH IN RAJASTHAN	(a) the quantity of controlled cloth supplied by Union Government to Rajasthan for its distribution among the economically weaker sections during the last three years; (b) the quantity of this cloth distributed by the State Government, district-wise; (c) whether the benefit of this cloth has not been received by genuine persons belonging to economically weaker sections; (d) if so, whether any inquiry has been made in this regard by Union Government or State Governments; and (e) if so, the findings of the inquiry?	17.12.87 5.4.88 6.5.88 15.6.88 17.8.88 30.1.89 30.2.89 7.6.89 21.11.89 7.2.90 17.5.90 23.8.90 19.11.90 22.2.91 15.8.91 28.8.91 15.10.91	21.2.88 21.4.88 21.6.88 21.8.88 21.11.88 21.2.89 21.5.89 21.8.89 21.2.90 21.5.90 21.8.90 21.11.90 21.2.91 21.5.91 21.8.91 21.10.91 21.1.92	Matter under investigation by CBI. May not be pursued.

IX Session of Eighth Lok Sabha

1	2	3	4	5	6	7
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241. SQ. No. 326 INVESTIGATION INTO IM-
dt. 30.11.87 by PORT DEAL BY CBI

Sh. Thampian
Thomas & Sh.
Dalitshwar
Prasad Shahi

(a) whether Government have directed the Central Bureau of Investigation to enquire into in-
vestigation to enquire into in-
port deal by the Cotton Cor-
poration of India;

(b) if so, the details thereof;
and

(c) the action being taken/pro-
posed to be taken against those
found guilty?

19.5.88
5.12.88
5.12.89
6.3.91
30.9.91

(c) The Report of the
CBI has not been re-
ceived.

20.7.88 Matter under investiga-
tion by CBI.
20.10.89
20.1.90 May not be pursued.
31.5.91
30.11.91

X Sanksh, 1988 of Eighth Lok Sabha

242. USQ. No. 10966 TRANSPORTATION RACKET
 dt. 13.5.88 by DETECTED IN NATIONAL
 Dr. B.L. Shailesh TEXTILES CORPORATION

(a) whether it is a fact that the transportation racket resulting in a loss of over rupees one crore to the National Textiles Corporation has recently been detected;	(a) to (c). The Central Bureau of Investigation, Ahmedabad, has registered a case for investigation involving an award of contract of coal handling at higher rate than the target rate. As per First Information Report, this has caused loss to NTC (Gujarat). Further action will depend on the investigation report from the CBI.	29.12.88 20.2.89 31.5.89 1.9.89 5.12.89 7.2.90 10.5.90 13.8.90 14.11.90 11.2.91 14.5.91 27.8.91 22.10.91	12.2.89 12.5.89 12.8.89 12.11.89 12.2.90 12.5.90 12.8.90 12.11.90 13.2.91 12.5.91 12.8.91 12.10.91 12.12.91	Matter under investigation. May not be pursued.
(b) if so, the modus operandi of this racket and the details of outcome of the investigation made into the matter.				
(c) the appropriate action to be taken or proposed to be taken against the guilty persons; and				
(d) the preventive measure being taken to avoid recurrence of such losses.				

XIII Session, 1969 of Eighth Lok Sabha

1	2	3	4	5	6	7
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243. USQ No. 4962 CBI INQUIRIES AGAINST
 dt. 5.4.1969 by THE OFFICERS OF CCI

Shri V. Sreerivasa
 Prasad and
 Shri Satish
 Chandra Sinha

- (a) whether Government have received the CBI report on the export undertaken by the Corporation of India Limited about two years back;
- (b) whether some top officials of the Ministry and their conduct in the matter have been questioned and investigated; and
- (c) if so, the preventive or punitive action contemplated?
- (c) Government have already laid down a detailed export procedure. Further action will depend on the report of the investigation by the CBI.
- 3.5.90 Matter under investiga-
 6.3.91 tion of CBI. May not be
 30.9.91 pursued and clubbed
 with SQ 326 dt. 30.11.87
- 30.6.90
 31.5.91
 30.11.91

XIV Session, 1989 of Eighth Lok Sabha

244. USQ No. 1349 ENQUIRIES AGAINST
 dt. 26.7.1989 by OFFICIALS OF CCI
 Shri M. V. Chan- LIMITED
 draekkhara
 Murthy

(a) whether Government have (b) to (c). Further action completed its enquiries about will depend upon the re- charges of corruption and mis- port of the enquiries. Ef- feasance against the officials- forts are being made to and chief executive of the Cot- complete these expendi- ton Corporation of India tiou- sly. Limited;

(b) if not, the time by which the enquiries will be completed;

(c) whether delay on this count will create further losses for this Government undertaking;

(d) the fact thereof; and

(e) what further action is pro- posed to be taken in this re- gard?

31.5.90 Matter under investiga-
 4.3.91 tion of CBI.
 30.9.91 30.11.91 May not be pursued.

Ministry of Urban Development
VIII Part (II) Session of VIII Lok Sabha

1	2	3	4	5	6	7
245.	USO. No. 2000 dt. 10.8.87 by Shri Bharat Singh, Di. Chander Shekhar Tripathi	OWNERSHIP RIGHTS IN RESETTLEMENT COLONIES	whether there is proposal for A proposal to give giving of ownership rights in leasehold rights to the unauthorised occupants has been received and is at present under the con- sideration of the Government.	23.11.87 11.2.88 14.6.88 5.9.88 30.11.88 8.2.89 31.5.89 5.9.89 5.11.89 9.2.90 29.8.90 4.12.90 13.3.91 21.5.91 16.8.91 22.11.91	10.2.88 10.5.88 10.8.88 10.11.88 11.2.89 11.5.89 11.8.89 10.11.89 10.2.90 10.5.90 10.11.90 10.2.91 10.5.91 10.8.91 10.11.91 10.2.92	Matter has lost its sig- nificance due to efflux of time. May not be pursued.

XII Session, 1988 of Eighth Lok Sabha

246. USQ. No. 3849 COLLECTION OF 'TEH
 dt. 7.12.1988 by BAZARI'
 Shri Ramashray
 Prasad Singh

(a) the number of shopkeepers allotted shops by the DDA in the Shastri Market, South Moti Bagh, New Delhi whose allotment slips are with the south zone of the Delhi Municipal Corporation;

9.8.89	5.9.89	Matter is off local im-
7.12.89	6.3.90	portance and statcal in
19.10.90	7.9.90	May not be pursued.
9.1.91	7.3.91	
19.3.91	7.6.91	
11.7.91	7.9.91	
27.9.91	7.12.91	

(b) the number of shopkeepers who have submitted court affidavits to the DMC after the misplacement of their allotment slips;

(c) the number of such shops for which 'Teh Bazari' is being collected by the Delhi Municipal Corporation and the number of shopkeepers who, though allotted shops elsewhere during the emergency period, are still settled thereon; and

(d) the action proposed to be taken in this regard?

XIII Session, 1989 of English Lok Sabha

1	2	3	4	5	6	7	
247.	USQ No. 5940 dated 12.4.89 by Shri Hafiz Mohd. Siddiq	ENCROACHMENTS IN N.A. MARKET, NEW DELHI	(a) whether public land has been encroached on a large scale by the shopkeepers of I.N.A. Market, New Delhi;	(a) to (c): The information is being collected and will be laid on the Table of the Sabha.	25.8.89 9.1.90 2.2.90 19.6.90 10.8.90 30.5.91 20.6.91	12.10.89 12.1.90 12.4.90 12.7.90 12.10.90 12.6.91 12.9.91	Local matter. May not be pursued.
			(b) if so, the details thereof; and				
			(c) the action taken by Government to clear the encroachments expeditiously?				

XIV Session, 1969 of Eighth Lok Sabha

248. USQ. No. 3191
dt. 9.8.89 by POOLS

Dr. G.S. Rajhans

(a) the total number of quarters, type-wise, area-wise as on 1 January, 1974 and 1 July, 1969 in New Delhi/Delhi area;	(a) to (c): Information is being collected and will be laid on the Table of 1969 in New Delhi/Delhi area; the House.	28.11.89 8.3.90 13.8.90 12.11.90 15.2.91 7.6.91 17.10.91	9.2.90 9.5.90 9.11.90 9.2.91 9.5.91 9.8.91 9.11.91	The matter have lost its importance and significance due to efflux of time. May not be pursued.
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(b) the total number of quarters type-wise and area-wise placed at the disposal of different pools in New Delhi/Delhi by Directorate of Estates as on 1 July, 1969; and

(c) the norms laid down for placement of quarters at the disposal of different polls and for exchange of quarters between Directorate of Estates and different pools?

Ministry of Water Resources
XIII Session, 1989 Eighth Lok Sabha

1	2	3	4	5	6	7
249.	USO No. 1378 dt 3.3.89 Sh. Shanti Dharwal:	CENSUS OF MINOR IRRIGATION WORKS IN RAJASTHAN	(a) whether Union Government (c) to (e) Government of Rajasthan have yet to submit the Census report.	22.6.89 26.9.89 21.12.89 4.11.90 3.1.91 6.3.91 13.3.91 14.5.89	3.9.89 3.12.89 3.3.90 3.12.90 3.3.91 3.6.91 3.6.91 31.3.92	Assurance is to be liquidated by the State Government. May not be pursued.
			(b) if so, the target fixed for completing this job;			
			(c) whether the Government of Rajasthan has submitted its report to Government in this regard;			
			(d) if so, the details thereof; and			
			(e) the action taken by Government in this regard so far?			

APPENDIX II

(vide para 3 of the Report)

STATEMENT SHOWING ASSURANCES REVIEWED

Ministry/Department	Sl. Nos. of the Appendices	Total No. of assurances
Agriculture	1 to 5	5
Atomic Energy	6 to 8	3
Chemicals and Fertilizers	9 to 17 & 217-218	11
Civil Aviation and Tourism	18 to 21	4
Coal	22—24	3
Commerce	25—31	7
Communications	32—44 & 219	14
Defence	45—47	3
Electronics	48-49	2
Environment an Forests	50—54 & 220	6
External Affairs	55—60	6
Finance	61—75 & 221	16
Health and Family Welfare	76—95 & 222—226	25
Home Affairs	96—107 & 231	13
Human Resources Development	108—119 & 227—230	16
Industry	120—130	11
Information & Broadcasting	131	1
Labour	132—136	5
Law and Justice	137—140 & 232—234	7
Personnel, Public Grievances and Pensions	141—149	9
Petroleum and Natural Gas	150—152	3
Planning and Programme Implementation	153—158	6
Power	159—167	9
Railways	168	1
Rural Development	169	1
Steel	170—175	6
Surface Transprot	176—186 and 235—239	16
Textiles	187 & 240—244	6
Urban Development	188—204 & 245—248	21
Welfare	205—213 & 250	10
Water Resources	214—216 & 249	4